BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, BENCH AT KOLKATA

IA-90/2024/EZ
Original Application No.38/2024/EZ

In the matter of:
An application for Addition of Party
And
In the matter of :
Ranjit Kumar Sapui
..... Applicant.
-Versus-
State of West Bengal & Ors.
..... Respondents
And
Pralay Naskar & Ors.
... Applicants/
Sought to be added as Respondents

INDEX

Sl. No.	Particulars	Annexures	Pages
1.	Application		1 to 17
2.	Photostat copies of RORS	"A"	18 to 23
3.	Photostat copy of the plaint	"B"	24 to 121
4.	Photostat copy of the order dated 20.05.2006 passed by the Learned Court	"C"	122 to 135
5.	Photostat copy of the order dated 24.11.1958 and also the order dated 31.08.2023 relating to appointment of Receiver	"D"	136 to 152
6.	Photostat copy of the order dated 16.06.2006	"E"	153 to 156
7.	Photostat copy of the order dated 03.07.2006	"F"	157 to 159
8.	Photo copies of the applications along with registry receipt	"G"	160 to 164

Kolkata
Date : 29/10/2024.

By the applicant through
Srijadas Chakraborty
Advocate for the Applicant
High Court, Calcutta

29 OCT 2024

Filed by Sri Ghosh Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE, BENCH AT KOLKATA

Original Application No.38/2024 /EZ

I.A. NO. of 2024

In the matter of:

An application for Addition of Party

And

In the matter of :

Ranjit Kumar Sapui, son of Late Bishnupada Sapui, residing at 15, Dharmatala Road, Police Station- Kasba, Kolkata- 700042.

E-mail :ghoshindradeep506@gmail.com

..... Applicant.

-Versus-

1. State of West Bengal, service through Chief secretary, Government of West Bengal being the Chairman, East Kolkata Wetland, Management Authority, Nabanna 325 Sarat Chatterjee

29 OCT 2024.

Road, Police Station- Shibpur, Howrah- 711102.

E-mail:cs-westbengal@nic.in

2. The State of West Bengal service through the Principal Secretary, Department of Environment, "Pranisampad Bhawah", 5th Floor, LB-2, Sector – 3, Bidhannagar, Kolkata - 700106.

E-mail-psecy.enw-wb@gov.in

SAMIR BHATTACHARYA ★ CALCUTTA ★ NOTARY

3. The Chief Technical Officer, East Kolkata Wetland Management Authority, Government of West Bengal, Department of Enviornment, "Pranisampad Bhaban", 5th Floor, L.B.-2, Sector – 3, Bidhannagar, Kolkata – 700106.

E-mail-ctoekwma@gmail.com

29 OCT 2024

4. The Director of Fisheries, Government of West Bengal, Meen Bhawan, Salt Lake, Kolkata- 700 091.
E-mail-dsfisheries@gmail.com

5. The District Magistrate and Collectorate, South 24 Parganas, Treasury Building Alipore, Kolkata- 700 027.
E-mail : dm-ali@nic.in

6. The Superintendent of police, South 24 Parganas, Alipore, Kolkata- 700 027.
E-mail : baruipurpolice@gmail.com

7. The Block Land and Land Reforms Officer, Kasba, Additional T.M. Block Kasba, Kolkata- 700 107.
E-mail : bllro-kas@gmail.com

8. The Block Land and Land Reforms Officer, Sonarpur, Baikunthapur, Kolkata- 700150.
E-mail : bllro-sonar@gmail.com

9. The Officer in Charge, Purva Jadavpur Police Station, Kolkata- 700099
E-mail : ps.pjadavop@kolkatapolice.gov.in

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★

29 OCT 2024

10. The Officer-in-Charge, Narendrapur Police Station, Kolkata- 700103.
E-mail :narendrapurps@gmail.com

11. Motilal Mondal, son of Lalmohan Mondal of 7/1, Netaji Nagar, Green Park, Kolkata – 700099. E-mai. – Not known.

12. Madhusudan Mondal, son of Lakshikanta Mondal of Garfa Mondal Para, P.O. – Haltu, P.S.- Garfa, Kolkata – 700078.

13. West Bengal Pollution Control Board through Member Secretary of Paribesh Bhavan Canteen, 10A, Broadway Rd, LA Block, Sector 3, Bidhannagar, Kolkata, West Bengal 700106.
E-mail Id : wbpcb-wb@bangla.gov.in

14. Officer-in-Charge, Garfa Police Station, P.O. – Haltu, Garfa Deaf and Dumb School Premises, Mahendra Mondal Rd, Doctor Bagan, Garfa, Kolkata, West Bengal 700078.
E-mail Id : ps.garfa@kolkatapolice.gov.in

..... Respondents

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA

29 OCT 2024

And

In the matter of :

1. Pralay Naskar, son of Late Gora Chand Naskar of Village – Kalikapur, P.O. – Kalikapur, P.S. – Purba Jadavpur, Kolkata – 700078.

2. Somen Naskar, son of Late Ashok Naskar, residing at 2 Netai Nagar,Mukundapur, P.O. & P.S. – Mukundapur, Kolkata – 700099.

3. Smt. Daya Rani Naskar, wife of Late Ashok Naskar

4. Mira Rani Dua (Naskar), daughter of Late Ashok Naska,

5. Vikiram Naskar,

Sl. No. 3 to 5 of Village – Kalikapur, P.O. – Kalikapur, P.S. – Purba Jadavpur, Kolkata – 700078.

... Applicants/ Sought to be added as Respondents

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 240/97 Govt. of India

29 OCT 2024

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 240/97 Govt. of India

The Humble petition of the applicants above named

MOST RESPECTFULLY SHEWETH:

1. That the applicants and the petitioner are the Co-owners/Co-sharers of the suit property.

2. That the property is a big property and the nature of the suit property is "SHALI" in nature in the R.S. ROR and also in the L.R. Record of Rights.

Photostat copies of RORS are annexed herewith and marked as – Annexure "A".

3. That the applicants state that Dag No. 80 relating to suit property there is dispute by and between the parties and from the said dispute a Civil Suit (Partition Suit) is filed and same is pending by and between the parties i.e. the applicants and the petitioner were party in the said partition suit.

4. That the said partition suit was filed before the court of the Learned Civil Judge (Senior Division) 2nd Court at Alipore, District

29 OCT 2024

South 24-parganas which was registered in the year 1956 and subsequently renumbered as T.S. No. 121 of 1962.

Photostat copy of the plaint is annexed herewith and marked as Annexure "B".

5. That your applicants state that in the said plaint, the said Dag No. 80 is specifically mentioned in Page 47 in the Schedule of plaint.

6. That in the said suit the Learned Court by order dated 20.05.2006 was pleased to pass order to fix notice Board on the suit property declaring that the suit lands are held by the court.

Photostat copy of the order dated 20.05.2006 passed by the Learned Court is annexed herewith and marked as – Annexure "C".

7. That in the said partition suit Receiver was appointed by the Learned Court for looking after and also to manage the properties of the entire parties of the plaint since 24.11.1958.

Photostat copy of the order dated 24.11.1958 and also the order dated 31.08.2023 relating to appointment of Receiver are annexed herewith and marked as – Annexure "D".

8. That in the suit an interim order was passed by the Learned Court by order dated 16.06.2006. By the said order the Learned Court

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 240/97 Govt. of India

29 OCT 2024

passed an order of status-quo by directing all the parties to maintain status-quo in respect of the suit property by restraining themselves from selling, transferring, alienating or otherwise disposing of the suit property between inter-party or any third party or in any manner whatsoever from changing the nature and character of the suit property till disposal of the suit.

Photostat copy of the order dated 16.06.2006 is annexed herewith and marked as - Annexure "E".

9. That by order dated 03.07.2006, the Learned Court was pleased to request the Superintendent of Police, Alipore, South 24-Parganas to direct the O.C. Purba Jadavpur, P.S. to see that both the parties or their men and agents are maintaining injunction order dated 16.06.2006 in proper form.

Photostat copy of the order dated 03.07.2006 is annexed herewith and marked as Annexure "F".

10. That your applicants state that they are the defendants in the suit and the petitioner in the Original Application is the plaintiff No. 1 (ka) and so, the status-quo order is binding upon all the parties of the said civil proceeding.

SAMIR BHATTACHARYA
NOTARY, CALCUTTA

29 OCT 2024

11. That your applicants state that the said status-quo order dated 18.06.2006 of the Learned Civil Court was never challenged by any of the parties status quo order is binding upon all the parties and inspite of the said status quo order, the petitioner made application solely before the BL & LRO for changing the nature of the land by suppressing the status quo order of the competent Learned Civil Court from 'SHALI' to 'VETLAND' and the said authority without verifying any documents have changed the nature of the land illegally and collusively.

12. That the petitioner of the made instant original application, before the authority for changing the nature and character of the suit property i.e. Dag No. 80 of Mouza – Mukundapur behind the back of your applicants which is illegal because the suit property is joint property and there is no partition on the suit property and for that reason a partition suit was filed in the year 1956 and the said suit is still pending and the status quo order is also subsisting.

13. That, your applicant states that suit property is joint property and the Co-owners have equal shares on the said suit property and the petitioner has no authority to any application before the authority for changing the nature and character of the suit property.

29 OCT 2024

SAMIR BHATTACHARYA NOTARY, CALCUTTA

14. That your applicant states that they were totally in dark about the change of the nature and character of the suit property and after obtaining order from the authority, being one of the Co-sharer has filed the present O.A. being No. O.A. No. 38/2024/EZ before the Hon'ble National Green Tribunal which the petitioner has no authority at all.

15. That your applicants state that they are the co-share of the suit property and the petitioner is the original application filed the partition suit before the Ld. Civil Court as plaintiff and your applicants were made as defendant but in the present proceeding your applicants were not made party motivatedly only to obtain an order behind the back of your applicants.

16. That your applicants state that after knowing the illegal activities of the petitioner in the joint property, they have made several applications before the different authority against shall illegal act of the petitioners and the authorities have received the same.

Photo copies of the applications along with registry receipt are annexed with this application and annexed as annexure "G".

17. That your applicants state and submit that to suppress the status quo order of the Ld. Civil Court the petitioner did not make party to your applicants in the instant case and the petitioner cleverly

SAMIR BHATTACHARYA NOTARY CALCUTTA Regd. No. 340/97 Govt. of India

29 OCT 2024

made this application by keeping dark of your applicants to suppress the order of status quo of the competent Civil Court.

18. That your applicants state and submit that they came to know about the present O.A. case in a belated state from the reliable source and as and when you applicant came to know about the illegal attempt of the petitioner from obtaining order before the National Green Tribunal, Kolkata as prayed in the instant application, your applicants on the last occasion appeared on 29.08.2024 before the Hon'ble Tribal praying for an application for addition of party under Order 1 Rule 10(2) of the code of Civil Procedure, 1908.

19. That your applicants state and submit that they are the necessary and proper parties in the instant O.A. Case pending before the National Green Tribunal, Kolkata and they Are not made party by the petitioner motivatedly only to suppress the original facts that the suit land is related with the partition suit pending before the Ld. Civil Court and status quo order is still subsisting.

20. That your applications state and submit that the petitioner of the instant O.A application did not made party to your applicants as respondents intentionally and motivatedly on the reason that the petitioner knew that if the applicants are made party the actual

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 240/97 Govt. of India

29 OCT 2024.

picture of the suit land will come out before the Hon'ble Court and he could not get any order from the National Green Tribunal, Kolkata.

21. That your applicants state and submit that they are co-owner/ co-sharers of the suit property and they have been intentionally and cleverly refrained from making party respondent in the original application and the petitioner could not have any right to file application solely before the Hon'ble Tribunal and the same is liable to be dismissed in limini with exemplary cost.

22. That your applicants state and submit that they are co-owners/ co-sharers of the instant original application and they have not been made party motivatedly and if any order passed by the Hon'ble Tribunal without allowing the applicants application for addition of party under order 1 Rule 10 (2) of the Code of Civil Procedure, 1908 that order would be illegal.

23. That your applicants state and submit that as and when they came to know about the present original application before the Hon'ble Tribunal, Kolkata they filed the instant application for addition of party.

24. That your applicants state and submit that they are necessary and proper parties and they have established a good case before the Hon'ble Court to reject and/or dismiss the original application and the

Hon'ble Court could not proceed in the original application without hearing the application for addition of party of the applicants and if any order is passed by the Hon'ble Tribunal prior to hear out the present application for addition of party that will be illegal and will have no value in the eye of law and also will be challenged before the higher Forum for setting aside the said order.

25. That your applicants submit that they have established a good case to reject the original application with costs after hearing the parties and if would be crystal clear before the Hon'ble Court that the petition (original application being O.A. No. 38/2024/E2 is based on suppression of material facts and motivatedly the applicants are not made party.

26. That the applicants submits that the petition in the original application intended to get an order from the Hon'ble Tribunal by filing the original application being O.A. No. 38/2024/EZ by keeping the applicants in dark but the petitioner has no right to file any application alone as the property is joint property and the petitioner is not the sole owner of the suit property and Civil Suit (Partition suit) is still pending before the Learned Civil Court and status quo order is still subsisting.

SAMIR BHATTACHARYA ★ NOTARY ★ CALCUTTA

29 OCT 2024

27. That your applicants state that they are necessary parties in the instant O.A. case and they are Co-shares of the suit land and they are coming before the Hon'ble National Green Tribunal, Kolkata by making application for addition of party to point out the original fact before the Hon'ble Tribunal for proper adjudication of the case and until and unless the applicants are being made parties in the instant O.A. Case, your applicants will be without forum and also remedy law.

28. That your applicants submit that the petitioner has no locus standi to file the original application before the Hon'ble Tribunal alone by keeping all the co-sharers including your applicants keeping in dark and there is ill intention of the petitioner to file the original application behind the back of the applicants as well as other co-sharers / co-owners in the suit property and the said application is suffering from defect of parties and the petition intentionally filed the original application without adding your applicants and other co-owners as party and the said original application is liable to be dismissed inlimini with cost.

29. That until and unless the prayer for addition of party is being allowed by the Hon'ble Tribunal by incorporating the present applicants as respondents Nos. 15 to 19 your applicants would be

29 OCT 2024

seriously prejudiced and as such they may be added as party respondents in the instant original application.

30. That this application is made bonafide for the ends of justice.

In view of the above facts and circumstances, your applicants most humbly pray that the Hon'ble Tribunal would graciously be pleased to allow the instant application for addition of party by incorporating the present applicants as party respondents being Nos. 15 to 19 in the original application (OA No. 38/2024/EZ) and hear out the same on merit;

And

To pass such other or further order or orders as your Lordships may deem fit and proper.

And your applicants are in duty bound shall ever pray.

29 Oct 2024

VERIFICATION

I, Somen Naskar, son of Late Ashok Naskar, aged about 45 years, by faith Hindu, by occupation – Business, residing at 2 Netai Nagar, Mukundapur, P.O. & P.S. – Mukundapur, Kolkata – 700099, do hereby solemnly affirm and state as follows :

1. That I am the applicant No. 2 in the Instant Application and well conversant with the fact and circumstance of the case and I am competent to sign and swear this affidavit on my behalf and also other authorized to sign on behalf of other applicants.

2. That the statements made in foregoing paragraphs No. 1 to 27 and 30 are verified by me.

3. That the statements made in paragraphs Nos. 28 and 29 of the instant application is my humble prayer before this Hon'ble Tribunal and the same is also verified by me.

4. I have not suppressed any material facts.

Somen Naskar

Signature of the Respondent No.2

Prepared in my Office,

Advocate

Identified by me,

Advocate

NOTARY ★ SAMIR BHATTACHARYA ★ CALCUTTA

29 OCT 2024.

-X-

AFFIDAVIT

I, Somen Naskar, son of Late Ashok Naskar, aged about 45 years, by faith Hindu, by occupation – Business, residing at 2 Netai Nagar,Mukundapur, P.O. & P.S. – Mukundapur, Kolkata – 700099, do hereby solemnly affirm and state as follows :-

1. That I am the applicant No. 2 in the Instant Application and well conversant with the fact and circumstance of the case and I am competent to sign and swear this affidavit on my behalf and also other authorized to sign on behalf of other applicants.

2. That I have read and Understood the contents of the accompanying application and say that the facts stated above are true and correct as per my personal knowledge and legal advice received by me are the best of my knowledge and belief.

3. That the statements made in paragraph Nos. 1 to 16 are true to my knowledge and those made in paragraphs No. ____ are the matters of record and rest are my respectful submissions before this Hon'ble Tribunal.

Somen Naskar
DEPONENT

Prepared in my office

Srijadas Chakraborty
Advocate
ENROL : WB/842/1999

Identified by me

Srijadas Chakraborty
Advocate

Samir Bhattacharya
Notary Govt. of India
Regd. No.- 940 / 97
CITY CIVIL COURT, CALCUTTA

29 OCT 2024

Solemnly Affirmed and
Declared before me U/S
CPC/U/S297 (C) CRPC

29 OCT 2024

Notary

29.10.24

C.P. No 2012/3 C.A.T.-5

Annexure-A

-18-

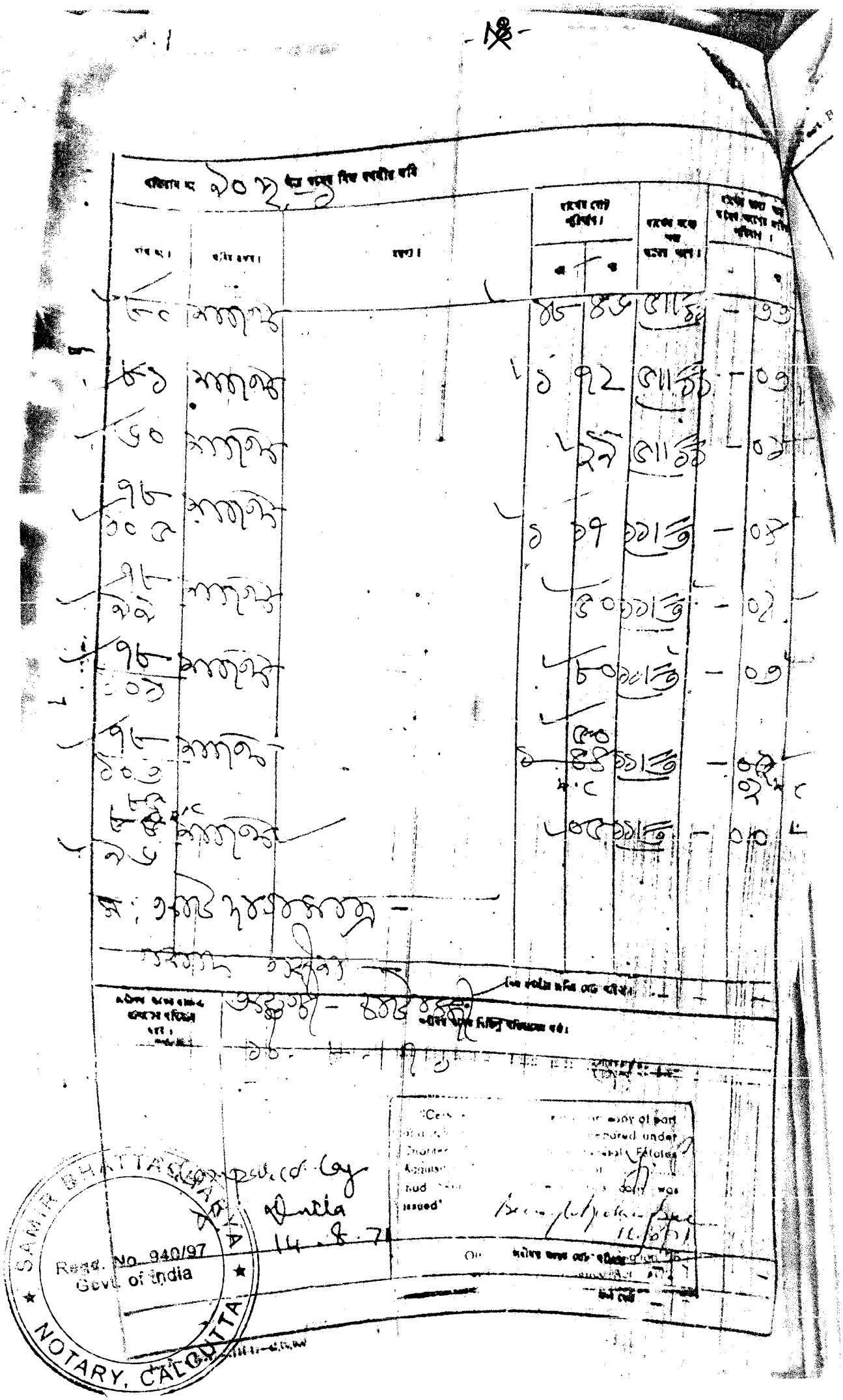
Bengal Form No. 5488.

REVISIONAL SETTLEMENT OFFICER

Read No. 940/97
Govt. of India

NOTARY, CALCUTTA

COURT FEE
50 NAYA PAISE



SAMIR BHATTACHARYA
Notary
Govt of India
Regd. No. 940/97
NOTARY, CALCUTTA

Annexure -A

RS Porcha

C.P. NO2012/3-17 5/2 No- 2

Dist- 24 Parganas P.S- Sonarpur	Mouza- Mukundapur JL No 4 Revenue Dag No. 25, 22				Khatian No - 90 Touzi No. 12
Possession Details	Share				Tax
Renuka	1		Tax : Two Rupees Nine Ana Eleven Pai Only		2/√ 11
Details	Share				
According to Jamindari act receiving Jamindari From 10 No Kha (9 Khanda) Land Lord Kishori Mohan Sardar S/O-Dhirendra Nath Sardar	9				4 No

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

Khatian No - 9012/1							
Khatian No	Nature	Remarks	Total Share				Acre
80	Sali		18.46				.33
81	Sali		1.72				.03
60	Sali		.29				.01
78/105	Sali		1.17				.04
78/99	Sali		.50				.04
78/101	Sali		.80				.03
78/103	Sali		.50				.02
78/96	Sali		.05				0.0

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

No 210. L.R Pamela.

288
22

বাংলারভূমি
Record downloaded from-
BanglarBhumi - বাংলার জমির তথ্য
Download the App on Google Play

পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য

জেলাঃ [16]দক্ষিণ ২৪ পরগণা
ব্লকঃ [15]সোনারপুর
মৌজাঃ [004]মুকুন্দপুর

(Live Data As On 20/08/2024,21:44:38)
জে.এল নং 4 **থানা** সোনারপুর

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
80	শালি	18.46	

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
2	অধর চন্দ্র সরদার	খেলারাম	0.0357	0.6600	Nil
5	অক্ষয় কুমার সরদার	খেলারাম	0.0357	0.6600	Nil
6	অম্বিকাচরন সরদার	খেলারাম	0.0357	0.6600	Nil
20	কৃত্তিবাস সরদার	খেলারাম	0.0357	0.6600	Nil
21	কিশোরী মোহন সরদার	ধীরেন্দ্র	0.0179	0.3300	Nil
37	দেবেন্দ্রনাথ মণ্ডল	রামদাস	0.0833	1.5300	Nil
51	বিহারী মণ্ডল	গনেশ	0.5801	10.7200	Nil
55	ভূষণ চন্দ্র সরদার	খেলারাম	0.0357	0.6500	Nil
65	রাসকৃষ্ণ সরদার	খেলারাম	0.0357	0.6600	Nil
80	হৃষিকেশ সরদার	ধীরেন্দ্র নাথ	0.0180	0.3300	Nil
381	পাপিয়া রায়	মানিক	0.0032	0.0600	Nil

Disclaimer: This Record is only for educational purpose. Do not treat it as official document. It is not a Government app or entity. Also this app is not sponsored, affiliated or endorsed by any Government Department. This app is not a part of Government official portal Banglarbhumi(https://banglarbhumi.gov.in). All Land Record information shown in the app are publicly available on BanglarBhumi Website (https://banglarbhumi.gov.in). We are only acting as an intermediary to make this information easily available to the user through the mobile app. Please visit https://banglarbhumi.gov.in in case of any factual error(s) in the content and for get official and verified land record.

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

Mouza Identification

Block:* [15] SONARPUR

Mouza:* [004] Mukundupur

(Live Data As On 24/10/2024,10:31:56)

J.l No 4 **Thana** Sonarpur

Dag No	Shreni	Zamir Moat Pariman(ekar)	Dager Myap
80	Shale	18.46	

Khatian No	Raiter Nam	Pita/swami	Ansh	Ansh Pariman(ekar)	Mantaby
2	Adhar Chandra Sardar	Khelaram	0.0357	0.6600	Nil
5	Akshay Kumar Sardar	Khelaram	0.0357	0.6600	Nil
6	Ambikacharan Sardar	Khelaram	0.0357	0.6600	Nil
20	Krittibas Sardar	Khelaram	0.0357	0.6600	Nil
21	Kishori Mohan Sardar	Dhirendra	0.0179	0.3300	Nil
37	Debendranath Mondal	Ramdas	0.0833	1.5300	Nil
51	Bihari Mondal	Ganes	0.5801	10.7200	Nil
55	Bhushan Chandra Sardar	Khelaram	0.0357	0.6500	Nil
65	Raskrishna Sardar	Khelaram	0.0357	0.6600	Nil
80	Hrishikesh Sardar	Dhirendra Nath	0.0180	0.3300	Nil
381	Papiya Rai	Manik	0.0032	0.0600	Nil

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

Annexure - D

-24-

জেলা ২৪ পরগণা

দ্বিতীয় সিভিল জজ, সিনিয়র ডিভিশন (সাবজজ), আলিপুর আদালত।

ইংরাজী ২০/০২/২০২১ এবং ১৭/০৮/২০২২ তারিখের অর্ডার মোতাবেক আর্জির "ক্যাজ টাইটেল" সংশোধন করা হইল।

টি.এস্. নং ১২১/১৯৬২

(আলিপুর ৩য় সাবজজ আদালত, সন ১৯৫৬র ৪৩ নং দেওয়ানী

পাটীশন মোকদ্দমা যাহার পরিবর্তিত নং টি.এস্-নং ১২১/১৯৬২)

বাদীগণ :-

১। বিষ্ণুপদ সাঁফুই, মৃত ব্যক্তির শরিকগণ যথাক্রমে :

১। (ক) রঞ্জিত কুমার সাঁফুই।

১। (খ) তপন সাঁফুই।

১। (গ) শিব শঙ্কর সাঁফুই।

১। (ঘ) শ্যামল সাঁফুই।

১। (ঙ) কমল সাঁফুই।

১। (চ) বিমল সাঁফুই।

১। (ছ) লক্ষ্মী ভুঁইয়া।

১। (জ) দেবী মন্ডল

১। (ঝ) ঝর্ণা মন্ডল

সকলের পিতা মৃত বিষ্ণুপদ সাঁফুই, সকলের সাকিন ১৫এ, ধর্মতলা রোড, থানা কসবা, কলকাতা-৭০০০৪২।

২। যতীন্দ্রনাথ সাঁফুই, মৃত ব্যক্তির শরিকগণ:-

২।(ক) ভোলানাথ সাঁফুই , পিতা মৃত যতীন্দ্রনাথ সাঁফুই।

বর্তমানে মৃত ভোলানাথ সাঁফুই-এর শরিকগণ যথাক্রমে:-

NOTARY M. NANDI ALIPORE 15/2022 Exp. 01.16.0.27 GOVT. OF WEST BENGAL

NOTARY, CALCUTTA Regd. No. 940/97 Govt. of India 05 NOV 2022

২। (ক)(১) নীলীমা সাঁফুই, স্বামী মৃত ভোলানাথ সাঁফুই ।
২। (ক)(২) দীপঙ্কর সাঁফুই, পিতা মৃত ভোলানাথ সাঁফুই ।
২। (ক)(৩) তনুময় সাঁফুই, পিতা মৃত ভোলানাথ সাঁফুই ।
সকলের সাকিন ব্রিজি পূর্বপাড়া, পোষ্ট - গড়িয়া, থানা - পাটুলী, কোলকাতা - ৭০০০৮৪ ।

২। (খ)(১) শীতল সাঁফুই ।
২। (খ)(২) শেখর সাঁফুই ।
২। (খ)(৩) মহুয়া সাঁফুই ।
সকলের পিতা মৃত রবীন্দ্র নাথ সাঁফুই,
সকলের সাকিন ব্রিজি পূর্ব পাড়া, পোষ্ট - গড়িয়া,
থানা - পাটুলী, কোলকাতা - ৭০০০৮৪ ।

২। (গ) রানী নস্কর, মাতা মৃত ভারতী নস্কর (সাঁফুই) ।
২। (ঘ) সুনীল সাঁফুই, পিতা মৃত যতীন্দ্র নাথ সাঁফুই ।
সকলের সাকিন ব্রিজি, পোষ্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪ ।

NOTARY * H. NANDI ALIPORE 15/2/2022 Exp. Dt. 16.3.27 * GOVT. OF WEST BENGAL

বিবাদিগণ

বনাম

১। বিহারী লাল মন্ডল, মৃত ব্যক্তির শরিগণ যথাক্রমে :-
১। (ক)(১) বিভূতি ভূষণ মন্ডল ।
১। (ক)(২) মাধব চন্দ্র মন্ডল ।
১। (ক)(৩) মধুসূদন মন্ডল ।
১। (ক)(৪) বিপদ বরণ মন্ডল ।
১। (ক)(৫) পতিত পাবন মন্ডল ।
১। (ক)(৬) প্রভাবতি মন্ডল ।
১। (ক)(৭) বিভা মন্ডল ।

Regn. No. 940/97 Govt. of India
NOTARY, CALCUTTA

05 NOV 2022

-26-

১। (ক)(৮) সুধারাণী তালুকদার (মন্ডল)।

সকলের পিতা মৃত লক্ষ্মীকান্ত মন্ডল, সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট হালতু, থানা কসবা, কলকাতা - ৭০০০৭৮।

১।(ক)(৯)(অ) সেন্টু সর্দার।

১।(ক)(৯)(আ) তাপস সর্দার।

সকলের মাতা মৃত লিলি সর্দার (মন্ডল), সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট হালতু, থানা কসবা, কলকাতা - ৭০০০৭৮।

১। (খ)(১) কল্যাণী মন্ডল, স্বামী মৃত ললিত মোহন মন্ডল, সাকিন গড়ফা মন্ডল পাড়া, পোস্ট হালতু, থানা কসবা, কলকাতা - ৭০০০৭৮।

১। (খ)(২) প্রতাপ (জগন্নাথ) মন্ডল।

১। (খ)(৩) জনার্দন মন্ডল।

১। (খ)(৪) বাদল মন্ডল।

১। (খ)(৫) দিলীপ মন্ডল।

১। (খ)(৬) দেবাশিষ মন্ডল।

১। (খ)(৭) দীপালি মন্ডল।

১। (খ)(৮) সেফালি হালদার (মন্ডল)।

১। (খ)(৯) শ্যামলি হালদার (মন্ডল)।

১। (খ)(১০) জয়শ্রী হালদার (মন্ডল)।

১। (খ)(১১) মাধুরী দাস (মন্ডল)।

সকলের পিতা মৃত ললিত মোহন মন্ডল, সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট হালতু, থানা কসবা, কলকাতা - ৭০০০৭৮।

৩

05 NOV 2022

GOVT OF WEST BENGAL NOTARY H. NANDI ALIPORE 152/2022 Exp. Dt. 16.8.27

SAMIR BHATTACHARYA Regd. No. 940/97 Govt. of India NOTARY, CALCUTTA

১। (গ)(১) সুলেখা মন্ডল, স্বামী মৃত কানাইলাল মন্ডল ।
১। (গ)(২) সমীর মন্ডল ।
১। (গ)(৩)(ক) মিলি মন্ডল, স্বামী মৃত মানস মন্ডল ।
১। (গ)(৩)(খ) বিকি মন্ডল, পিতা মৃত মানস মন্ডল ।
১। (গ)(৪) মলয় মন্ডল ।
১। (গ)(৫) সুদীপ্ত মন্ডল ।
১। (গ)(৬) সর্বানী মন্ডল ।
সকলের পিতা মৃত কানাইলাল মন্ডল, সকলের সাকিন গড়ফা মন্ডল পাড়া, পোষ্ট হালতু, থানা কসবা, কোলকাতা - ৭০০০৭৮ ।

২। শরৎ চন্দ্র মন্ডল, পিতা মৃত গণেশ মন্ডল, সাকিন গড়ফা মন্ডল পাড়া, পোষ্ট হালতু, থানা কসবা, কোলকাতা - ৭০০০৭৮ ।

৩। (ক)(১) নিমাই চন্দ্র মন্ডল ।
৩। (ক)(২) স্বপন মন্ডল ।
৩। (ক)(৩) শ্যামল মন্ডল ।
৩। (ক)(৪) শিবানী মন্ডল ।
৩। (ক)(৫) কবিতা মন্ডল ।
সকলের পিতা মৃত ভোলানাথ মন্ডল । সকলের সাকিন গড়ফা মন্ডল পাড়া, পোষ্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০০৭৮ ।

৩। (খ)(১) বিদ্যুৎ মন্ডল ।
৩। (খ)(২) মনোজ মন্ডল ।
৩। (খ)(৩) প্রবীর মন্ডল ।
৩। (খ)(৪) প্রদীপ মন্ডল ।
৩। (খ)(৫) মিলন মন্ডল ।

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

05 NOV 2022

৩। (খ)(৬) সঞ্জীব মন্ডল।

৩। (খ)(৭) রাজু মন্ডল।

৩। (খ)(৮) রেখা বৈদ্য (মন্ডল)।

৩। (খ)(৯) কানন রয় বিশ্বাস (মন্ডল)।

৩। (খ)(১০) রমা রয় বিশ্বাস (মন্ডল)।

সকলের পিতা মৃত সুধীর মন্ডল, সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৩। (গ)(১) গোপাল কুমার মন্ডল।

৩। (গ)(২) গোবিন্দ মন্ডল।

৩। (গ)(৩) পুতুল ভৌমিক (মন্ডল)।

সকলের পিতা মৃত অধীর চন্দ্র মন্ডল, সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৩। (ঘ)(১) রাজীব মন্ডল, পিতা মৃত রবীন্দ্র নাথ মন্ডল।

৩। (ঘ)(২)(ক) জলি মন্ডল, স্বামী মৃত রাকেশ মন্ডল।

৩। (ঘ)(৩) শীলা মন্ডল, স্বামী মৃত রবীন্দ্রনাথ মন্ডল।

৩। (ঘ)(৪) রাখী পাল (মন্ডল), পিতা মৃত রবীন্দ্র নাথ মন্ডল। সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৩। (ঙ)(১) কল্যানী মন্ডল, স্বামী মৃত নবীন চন্দ্র মন্ডল। সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৩। (ঙ)(২) উৎপল মন্ডল।

GOVT. OF WEST BENGAL ★ NOTARY ★ H. NANDI ALIPORE 152/2022 Exp. Dt. 18.8.27

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY, CALCUTTA

05 NOV 2022

৩। (ঙ)(৩) কমলেন্দু মন্ডল।

৩। (ঙ)(৪) পদ্মা শীল (মন্ডল)।
সকলের পিতা মৃত নবীন চন্দ্র মন্ডল, সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৪। (ক)(১) লক্ষ্মী মন্ডল, স্বামী মৃত হারু মন্ডল, সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৪। (খ)(১) সুজাতা মন্ডল, স্বামী মৃত জয়দেব মন্ডল, সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৪। (খ)(২) সঞ্জয় মন্ডল, পিতা মৃত জয়দেব মন্ডল, সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৪। (খ)(৩) শম্পা কয়াল (মন্ডল), পিতা মৃত জয়দেব মন্ডল, সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৪। (গ)(১) যুধিষ্ঠির মন্ডল।

৪। (গ)(২) ভীম মন্ডল।

৪। (গ)(৩) অর্জুন মন্ডল।

৪। (গ)(৪) নকুল মন্ডল।

৪। (গ)(৫) সহদেব মন্ডল।

05 NOV 2022

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

৪। (গ)(৬) সন্ধ্যা মন্ডল ।
সকলের মাতা মৃত কুন্তী মন্ডল, সকলের সাকিন গড়ফা মন্ডল পাড়া, পোষ্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০০৭৮ ।

৪। (ঘ) শান্তি (মায়ারানী) নস্কর (মন্ডল) ।

৪। (ঙ) সুনিতা নস্কর (মন্ডল) ।

৪। (চ) মিনতি মালি (মন্ডল) ।

৪। (ছ) মালতি দাস (মন্ডল) ।
সকলের পিতা মৃত হারু মন্ডল, সকলের সাকিন গড়ফা মন্ডল পাড়া, পোষ্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০০৭৮ ।

৫। (ক)(১) নিখিল নস্কর ।

৫। (ক)(২) সমীর নস্কর ।

৫। (ক)(৩) ব্রোজেন নস্কর ।

৫। (ক)(৪) অরুণা মন্ডল (নস্কর) ।

৫। (ক)(৫) কল্পনা মন্ডল (নস্কর) ।

৫। (ক)(৬) মঞ্জু বিশ্বাস (নস্কর) ।

৫। (ক)(৭) শীলা মন্ডল (নস্কর) ।
সকলের মাতা মৃত বীণাপানি নস্কর, আকলের সাকিন ৬০/২ অশোক রোড, কেন্দুয়া, পোষ্ট - গড়িয়া, থানা - পাটুলি, কোলকাতা - ৭০০০৮৪ ।

৫। (খ) মৃত কার্তিক চন্দ্র মন্ডল এর ওয়ারিশগণ

৫। (খ)(১) অনুরুপা মন্ডল ।

৫। (খ)(২) শৈলেন মন্ডল ।

৫। (খ)(৩) সজল মন্ডল ।

৫। (খ)(৪) তরুন মন্ডল ।

৫। (খ)(৫) অরুন মন্ডল ।

৫। (খ)(৬) শিখা মন্ডল ।

৫। (খ)(৭) লতিকা মন্ডল ।

৫। (খ)(৮) মায়া মন্ডল ।
সকলের সাকিন গড়ফা মন্ডল পাড়া, পোষ্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০০৭৮ ।

05 NOV 2022

৬। (ক) মৌসুমী মন্ডল, স্বামী মৃত ভূতনাথ মন্ডল।

৬। (খ) দিব্যেন্দু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল।

৬। (গ) চন্দ্রেন্দু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল।

৬। (ঘ) দীনবন্ধু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল।

৬। (ঙ) ভবসিন্ধু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল।

৬। (চ) জগোবন্ধু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল। সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৭। বিশ্বনাথ মন্ডল, পিতা মৃত বঙ্কিম চন্দ্র মন্ডল। সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৮। শম্ভু নাথ মন্ডল, পিতা মৃত বঙ্কিম চন্দ্র মন্ডল। সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

৯। পুষ্পরাণী (ধনরাণী) মন্ডল, পিতা মৃত বঙ্কিম চন্দ্র মন্ডল। সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

১০(ক) বসন্ত নস্কর, পিতা মৃত গঙ্গাধার নস্কর, সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১০(খ)(১) দিপালী নস্কর, স্বামী মৃত মনোরঞ্জন নস্কর।

১০(খ)(২) প্রশান্ত নস্কর, পিতা মৃত মনোরঞ্জন নস্কর।

১০(খ)(৩) পরিমল নস্কর, পিতা মৃত মনোরঞ্জন নস্কর।

১০(খ)(৪) গীতাঞ্জলি নস্কর, পিতা মৃত মনোরঞ্জন নস্কর।

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY, CALCUTTA

05 NOV 2022

১৯(খ)(৫) কল্পা রায় (নস্কর), পিতা মৃত মনোরঞ্জন নস্কর।

১০(খ)(৬) আলো (অনিতা) নস্কর, পিতা মৃত মনোরঞ্জন নস্কর।
সকলের সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১৯(গ) ঊষারাণী মন্ডল, পিতা মৃত গঙ্গাধর নস্কর।
সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

১১(ক) গোবিন্দ চন্দ্র নস্কর, পিতা মৃত অতুল চন্দ্র নস্কর।
সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

১১(খ)(১) ভারতি নস্কর, স্বামী মৃত পরেশ নস্কর,
সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

১১(খ)(২) সঞ্জীব নস্কর, পিতা মৃত পরেশ নস্কর ।

১১(খ)(৩) শুভ নস্কর, পিতা মৃত পরেশ নস্কর । সকলের সাকিন
কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

১১(গ) মহেশ চন্দ্র নস্কর ।

১১(ঘ) কার্তিক চন্দ্র নস্কর ।

১১(ঙ) স্বরস্বতি নস্কর ।

১১(চ) লক্ষ্মী পুরকাইত (নস্কর) ।
সকলের পিতা মৃত অতুল চন্দ্র নস্কর । সকলের সাকিন
কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

NOTARY ★ OF WEST BENGAL ★ H. NANDI ALIPORE ... 2022 Exp. on 16.8.27

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY ... CALCUTTA

05 NOV 2022

১১(ছ) তরুবালা নস্কর, স্বামী মৃত অতুল চন্দ্র নস্কর, সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১২।(ক) ঊর্মিলা নস্কর, স্বামী মৃত চন্দ্রকান্ত নস্কর, সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১২।(খ) অমল (অমিত) নস্কর।

১২।(গ) প্রতাপ নস্কর।

১২।(ঘ) রাণী মন্ডল (নস্কর), পিতা মৃত চন্দ্রকান্ত নস্কর।

১২।(ঙ) প্রদীপ নস্কর, পিতা মৃত চন্দ্রকান্ত নস্কর।

১২।(চ) অনুরাধা বিশ্বাস (নস্কর), পিতা মৃত চন্দ্রকান্ত নস্কর।

১২।(ছ) রমা বৈদ্য (নস্কর), পিতা মৃত চন্দ্রকান্ত নস্কর। সকলের সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১৩। (ক) দূর্গা নস্কর, স্বামী মৃত ভূধর চন্দ্র নস্কর।

১৩। (খ) যুধিষ্ঠির নস্কর, পিতা মৃত ভূধর চন্দ্র নস্কর।

১৩। (গ) কাশীনাথ নস্কর, পিতা মৃত ভূধর চন্দ্র নস্কর।

১৩। (ঘ) ভোলানাথ নস্কর, পিতা মৃত ভূধর চন্দ্র নস্কর।

১৩। (ঙ) অমিতাভ নস্কর, পিতা মৃত ভূধর চন্দ্র নস্কর। সকলের সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১৪। পটলমনি দাসী, স্বামী মৃত জটিরাম নস্কর, সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

NOTARY * H. MANDI ALIPORE 1 SEP 2022 Exp. Dt. 10.8.27 * GOVT. OF WEST BENGAL

SAMIR BHATTACHARYA * Regd. No. 940/97 Govt. of India * NOTARY, CALCUTTA

05 NOV 2022

১৫। (ক) দিলীপ নস্কর, পিতা মৃত শৈলেন্দ্র নাথ নস্কর।

১৫। (খ) অসিত নস্কর, পিতা মৃত শৈলেন্দ্র নাথ নস্কর।

১৫। (গ) কিঙ্কর নস্কর, পিতা মৃত শৈলেন্দ্র নাথ নস্কর।

১৫। (ঘ) শিপ্রা দাস (নস্কর), পিতা মৃত শৈলেন্দ্র নাথ নস্কর।

১৫। (ঙ) ইলা নস্কর, পিতা মৃত শৈলেন্দ্র নাথ নস্কর।

১৫। (চ) নিলীমা মন্ডল (নস্কর), পিতা মৃত শৈলেন্দ্র নাথ নস্কর।
সকলের সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১৫। (ছ) কমলা নস্কর, স্বামী মৃত শৈলেন্দ্র নাথ নস্কর।
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১৬। খুদিমনি দাসী, স্বামী মৃত মহেন্দ্র নাথ নস্কর।
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

১৭। (ক)(১) শংকর সরদার।

১৭। (ক)(২) মলিনা সরদার।

১৭। (ক)(৩) মঞ্জুরা সরদার।

১৭। (ক)(৪) অনুভা সরদার।
সকলের পিতা মৃত অমিয় সরদার, সকলের
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (খ) সুনীল সরদার, পিতা মৃত অধর চন্দ্র সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

NOTARY * HIGH COURT * OF WEST BENGAL

SAMIR BHATTACHARYA * Regd. NO. 940/97 Govt. of India * NOTARY, CALCUTTA

05 NOV 2022

-35-

১৭। (গ)(১) সৌম সরদার, পিতা মৃত অনিল চন্দ্র সরদার।
পিতামহ মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (গ)(২) শোভন সরদার, পিতা মৃত অনিল চন্দ্র সরদার।
পিতামহ মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (ঘ) নুট বিহারী নস্কর, মাতা মৃত খাদিবালা দাসী,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (ঙ) ঊষাবালা দাসী, পিতা মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (চ) বরাইবালা মন্ডল, পিতা মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (ছ) নসিবালা মিস্ত্রী (বীণারাণী), পিতা মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (জ)(১) আনন্দ মোহন সরদার, পিতা মৃত ধনঞ্জয় সরদার,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

NOTARY * N. NANDI ALIPORE Exp. Lic. 16.8.27 * GOVT. OF WEST BENGAL

SAMIR BHATTACHARYA * Regd. No. 940/97 Govt. of India * NOTARY, CALCUTTA

05 NOV 2022

-36-

১৭। (জ)(২)(ক) আরতি সরদার, স্বামী মৃত অজিত সরদার, পিতা মৃত ধনঞ্জয় সরদার, সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া, থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (জ)(২)(খ) রুমকি সরদার, স্বামী প্রসেনজিৎ সরদার, পিতা মৃত অজিত সরদার, সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া, থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (জ)(২)(গ) স্বরজিৎ সরদার, পিতা মৃত অজিত সরদার, সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া, থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭। (জ)(২)(ঘ) সংযুক্তা নস্কর, পিতা মৃত অজিত সরদার, সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া, থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭(ঝ)(১)(ক) কল্পন সরদার।

১৭(ঝ)(১)(খ) পার্থ সরদার।

১৭(ঝ)(১)(গ) পিনাকী সরদার।

১৭(ঝ)(১)(ঘ) প্রবাল সরদার।

১৭(ঝ)(১)(ঙ) সোমা মন্ডল (সরদার)।

সকলের পিতা মৃত পঞ্চানন সরদার, সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া, থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭(ঝ)(২) নিরঞ্জন সরদার। পিতা বিজয় কৃষ্ণ সরদার। সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া, থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭(ঝ)(৩) সন্তোষ সরদার। পিতা মৃত বিজয় কৃষ্ণ সরদার।

NOTARY GOVT. OF WEST BENGAL — P. NANDI ALIPORE — 16/8/2022 — Exp. Dt. 16.8.27

SMIR BHATTACHARYA — Regd. No. 940/97 Govt. of India — NOTARY, CALCUTTA

05 NOV 2022

-37-

১৭(ঝ)(৪) রতিকান্ত সরদার। পিতা মৃত বিজয় কৃষ্ণ সরদার ।

১৭(ঝ)(৫) যমুনা সরদার। পিতা মৃত বিজয় কৃষ্ণ সরদার ।

১৭(ঝ)(৬) গঙ্গা নস্কর (সরদার)। পিতা মৃত বিজয় কৃষ্ণ সরদার ।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ক)(১) গোপাল চন্দ্র সরদার, পিতা মৃত মন্মথ সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ক)(২)(ক) ভারতী সরদার, স্বামী মৃত নিখিল সরদার ,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ক)(২)(খ) বিপাশা সরদার, পিতা মৃত নিখিল সরদার ,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ক)(২)(গ) বিষ্ণু সরদার, পিতা মৃত নিখিল সরদার ,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ক)(৩) সামন্ত সরদার, পিতা মৃত মন্মথ সরদার ।

১৮(ক)(৪) সুবোধ সরদার, পিতা মৃত মন্মথ সরদার ।

১৮(ক)(৫) বিকাশ সরদার, পিতা মৃত মন্মথ সরদার ।

১৮(ক)(৬) গীতা মন্ডল (সরদার), পিতা মৃত মন্মথ সরদার ।

১৮(ক)(৭) অঞ্জলি মন্ডল (সরদার), পিতা মৃত মন্মথ সরদার ।

১৮(ক)(৮) বিজলি সরদার, পিতা মৃত মন্মথ সরদার ।

১৮(ক)(৯) শ্রীজলি মন্ডল (সরদার), পিতা মৃত মন্মথ সরদার ।

১৮(ক)(১০) কমলাবালা সরদার, পিতা মৃত মন্মথ সরদার ।

05 NOV 2022

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY, CALCUTTA

সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(খ) অমূল্য বরণ সরদার, পিতা মৃত রামকৃষ্ণ সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(গ)(১) সুশীল সরদার, পিতা মৃত মিহিরলাল সরদার ।
১৮(গ)(২) সুবীর কুমার সরদার, পিতা মৃত মিহিরলাল সরদার ।
১৮(গ)(৩) ডলি সরদার, পিতা মৃত মিহিরলাল সরদার ।
১৮(গ)(৪) লিলি হালদার (সরদার), পিতা মৃত মিহিরলাল সরদার ।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ঘ)(১) সুভাষ চন্দ্র সরদার, পিতা মৃত নৃপেন সরদার ।
১৮(ঘ)(২) সুধীর কুমার সরদার, পিতা মৃত নৃপেন সরদার ।
১৮(ঘ)(৩) ছায়া মন্ডল (সরদার), পিতা মৃত নৃপেন সরদার ।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ঙ) মনিলাল সরদার, পিতা মৃত রামকৃষ্ণ সরদার,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৯(ক)(১) সন্ধ্যা সরদার, পিতা মৃত কানাইলাল সরদার ।
১৯(ক)(২) সুনন্দা সরদার, পিতা মৃত কানাইলাল সরদার ।
১৯(ক)(৩) কল্পনা সরদার, পিতা মৃত কানাইলাল সরদার ।
১৯(ক)(৪) জীবন সরদার, পিতা মৃত কানাইলাল সরদার ।

NOTARY * INDIA * GOVT. OF WEST BENGAL * P. BANDI ALIPORE 13/12/2022 Exp. Dt. 16.5.27

SAMIR BHATTACHARYA * Regd. No. 940/97 Govt. of India * NOTARY, CALCUTTA

05 NOV 2022

১২(ক)(৫) প্রদীপ সরদার, পিতা মৃত কানাইলাল সরদার ।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৯(খ)(১) নিরঞ্জন হালদার, মাতা মৃত সরলাবালা হালদার ।
১৯(খ)(২) সিদ্ধেশ্বর হালদার, মাতা মৃত সরলাবালা হালদার ।
১৯(খ)(৩) রতন হালদার, মাতা মৃত সরলাবালা হালদার ।
১৯(খ)(৪) মনোরঞ্জন হালদার, মাতা মৃত সরলাবালা হালদার ।
১৯(খ)(৫) নির্মল হালদার, মাতা মৃত সরলাবালা হালদার ।
১৯(খ)(৬) মুক্তি বাছার, মাতা মৃত সরলাবালা হালদার ।
১৯(খ)(৭) যশোদা মন্ডল, মাতা মৃত সরলাবালা হালদার ।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৯(গ) কাজলবালা মন্ডল, পিতা মৃত ভূষন সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৯(ঘ)(১) বিজন বিশ্বাস, মাতা মৃত রেনুবালা,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৯(ঘ)(২) বাসবী মন্ডল (বিশ্বাস), মাতা মৃত রেনুবালা,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৯(ঙ) রেবা বালা নস্কর (সরদার), পিতা মৃত ভূষন সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

05 NOV 2022

- 40 -

২৫(ক)(১) অঞ্জলি সরদার, পিতা মৃত পান্নালাল সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(ক)(২) বৃহস্পতি সরদার, স্বামী মৃত সাধন সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(ক)(৩) সুকেশ সরদার, পিতা মৃত সাধন সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(ক)(৪) বিশ্বজিৎ সরদার, পিতা মৃত সাধন সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(খ) প্রবোধ (বদন) সরদার,
পিতা মৃত অম্বিকা চরণ সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(গ) দিলীপ সরদার,
পিতা মৃত অম্বিকা চরণ সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(ঘ) লক্ষ্মী নস্কর (সরদার),
পিতা মৃত অম্বিকা চরণ সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭ 05 NOV 2022

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY, CALCUTTA

২৫(ঙ) শান্তি মন্ডল (সরদার),
পিতা মৃত অম্বিকা চরণ সরদার ।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(চ)(১) দীপালি দাস, মাতা মৃত নিভারাণী দাস,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(চ)(২) সরস্বতি নস্কর, মাতা মৃত নিভারাণী দাস,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫(চ)(৩) বিজলি বাগানি, মাতা মৃত নিভারাণী দাস,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২১(ক)(১) ভানু নস্কর, পিতা মৃত গোপাল নস্কর।

২১(ক)(২) খোকন নস্কর, পিতা মৃত গোপাল নস্কর।

২১(ক)(৩) রাজু নস্কর, পিতা মৃত গোপাল নস্কর।

২১(ক)(৪) সুরজিৎ নস্কর, পিতা মৃত গোপাল নস্কর।

২১(ক)(৫) অলকা নস্কর, পিতা মৃত গোপাল নস্কর।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২১(খ) নিমাই নস্কর, মাতা মৃত তরুবালা নস্কর।

২১(গ) নির্মল নস্কর, মাতা মৃত তরুবালা নস্কর।

২১(ঘ) লক্ষ্মী নস্কর, মাতা মৃত তরুবালা নস্কর।

২১(ঙ) সরস্বতি নস্কর, মাতা মৃত তরুবালা নস্কর।

NOTARY * H. BANDI ALIPORE 15/2/2022 EXP. DT. 16.8.27 * GOVT. OF WEST BENGAL

SAMIR KUMAR CHATTARJEE * Regd. No. 940/97 Govt. of India * NOTARY, CALCUTTA

05 NOV 2022

-42-

২১(চ) সীতা নস্কর, মাতা মৃত তরুবালা নস্কর।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(ক)(১) মঙ্গল সরদার, পিতা মৃত জহর সরদার।
২২(ক)(২) লিপিকা নস্কর (সরদার), পিতা মৃত জহর সরদার।
২২(ক)(৩) মানা নস্কর (সরদার), পিতা মৃত জহর সরদার।
২২(ক)(৪) জলি নস্কর (সরদার), পিতা মৃত জহর সরদার।
২২(ক)(৫) প্রতিমা মন্ডল (সরদার), পিতা মৃত জহর সরদার।
২২(ক)(৬) নিমাই সরদার, পিতা মৃত জহর সরদার।
২২(ক)(৭) রমা মন্ডল (সরদার), পিতা মৃত জহর সরদার।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(খ)(১) ঠাকুরানি সরদার, পিতা মৃত বনমালি সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(খ)(২) কৃষ্ণা সরদার, পিতা মৃত বনমালি সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(গ)(১) দীপক সরদার, পিতা মৃত অলক সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(গ)(২) রীতা নস্কর (সরদার), পিতা মৃত অলক সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

05 NOV 2022

-43-

২২(গ)(৩) নমিতা সরদার, পিতা মৃত অলক সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(ঘ) শৈলেন সরদার, পিতা মৃত কিশোরী সরদার।

২২(ঙ) পান্নালাল সরদার, পিতা মৃত কিশোরী সরদার।

২২(চ) পার্বতী সরদার, পিতা মৃত কিশোরী সরদার।

২২। (ছ) বিশ্বরাণী চাটুই (সরদার), পিতা মৃত কিশোরী সরদার।

২২। (জ) নিশারাণী মন্ডল (সরদার), পিতা মৃত কিশোরী সরদার।

২২। (ঝ) কানন নস্কর (সরদার), পিতা মৃত কিশোরী সরদার।

২২। (ঞ) শিবানী বিশ্বাস (সরদার), পিতা মৃত কিশোরী সরদার।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৩। (ক) সমীর সরদার, পিতা মৃত ঋষিকেশ সরদার।

২৩। (খ) অরবিন্দ সরদার, পিতা মৃত ঋষিকেশ সরদার।

২৩। (গ) অশোক সরদার, পিতা মৃত ঋষিকেশ সরদার।

২৩। (ঘ) লীলা নস্কর (সরদার), পিতা মৃত ঋষিকেশ সরদার।

২৩। (ঙ) শীলা নস্কর (সরদার), পিতা মৃত ঋষিকেশ সরদার।

২৩। (চ) রেখা মন্ডল (সরদার), পিতা মৃত ঋষিকেশ সরদার।

২৩। (ছ) সবিতা মন্ডল (সরদার), পিতা মৃত ঋষিকেশ সরদার।

২৩। (জ) নন্দিনী নস্কর (সরদার), পিতা মৃত ঋষিকেশ সরদার।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৩। (ঝ) প্রভা সরদার, স্বামী মৃত ঋষিকেশ সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

NOTARY * GOVT. OF WEST BENGAL

NOTARY, CALCUTTA

২০ 05 NOV 2022

২৪। (ক) কাশীনাথ সরদার, পিতা মৃত দুর্গাচরণ সরদার।

২৪। (খ) শম্ভুনাথ সরদার, পিতা মৃত দুর্গাচরণ সরদার।

২৪। (গ) মৌলিনাথ সরদার, পিতা মৃত দুর্গাচরণ সরদার।

২৪। (ঘ) পারুল দেব মন্ডল (সরদার), পিতা মৃত দুর্গাচরণ সরদার।

২৪। (ঙ) শ্যামলী সরকার (সরদার), পিতা মৃত দুর্গাচরণ সরদার।

২৪। (চ) শেফালী সরদার, পিতা মৃত দুর্গাচরণ সরদার।

সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া, থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৫। (ক) বিশ্বনাথ সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (খ) শিবনাথ সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (গ) সমর সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (ঘ) অমর সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (ঙ) সুকুমার সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (চ) নির্মল সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (ছ) পরিমল সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (জ) সঞ্জিত সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (ঝ) ইন্দ্রজিৎ সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (ঞ) ভারতীসরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

২৫। (ট) লতিকা সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।

সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া, থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৬। (ক) যমুনা সরদার, পিতা মৃত জিতেন্দ্র নাথ সরদার।

২৬। (খ) শুভেন্দু সরদার, পিতা মৃত জিতেন্দ্র নাথ সরদার।

২৬। (গ) সরোজ সরদার, পিতা মৃত জিতেন্দ্র নাথ সরদার।

২৬। (ঘ) সুখেন্দু সরদার, পিতা মৃত জিতেন্দ্র নাথ সরদার।

NOTARY * GOVT. OF WEST BENGAL

SAMIR BHATTACHARYA * Regd. No. 940/97 Govt. of India NOTARY, CALCUTTA

05 NOV 2022

-45-

২৬। (ঙ) শুভঙ্করী সাঁফুই, পিতা মৃত জিতেন্দ্র নাথ সরদার।
সকলের সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৭। (ক) কমলা সরদার, স্বামী মৃত ভবেন্দ্রনাথ সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৭। (খ) স্বর্ণালী গায়েন (সরদার),
পিতা মৃত ভবেন্দ্রনাথ সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৮। সন্তোষ সরদার, পিতা মৃত কৃত্তিবাস সরদার।
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৯। গৌরীমণি দাসী, স্বামী মৃত কৃত্তিবাস সরদার,
সাকিন গড়াগাছা নস্করপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

যোগেন্দ্র নাথ মন্ডল বৈদ্য,
পিতা মৃত তারক নাথ মন্ডল বৈদ্য।

৩১। [illegible] নাথ মন্ডল বৈদ্য,
পিতা মৃত তারক নাথ মন্ডল বৈদ্য।

৩২। দেবেন্দ্র মন্ডল বৈদ্য,
পিতা মৃত তারক নাথ মন্ডল বৈদ্য।

H. NANDI ALIPORE 16/11/2022

SAMIR BHATTACHARYA Regd. No. 643/97 Govt. of India NOTARY, CALCUTTA

05 NOV 2022

৩৩। সতীশ চন্দ্র মন্ডল বৈদ্য,
পিতা মৃত তারক নাথ মন্ডল বৈদ্য।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৩৪। বিজয় কৃষ্ণ মন্ডল বৈদ্য,
পিতা মৃত রাজেন্দ্রনাথ মন্ডল বৈদ্য।

৩৫। পলাশ মন্ডল বৈদ্য,
পিতা মৃত রাজেন্দ্রনাথ মন্ডল বৈদ্য।

৩৬। হারান মন্ডল বৈদ্য,
পিতা মৃত রাজেন্দ্রনাথ মন্ডল বৈদ্য।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৩৭। নন্দরাণী দাসী,
স্বামী মৃত রাজেন্দ্রনাথ মন্ডল বৈদ্য,
সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৩৮। নরেন্দ্র নাথ মন্ডল, পিতা মৃত রামদাস মন্ডল।

৩৯। দেবেন্দ্র নাথ মন্ডল, পিতা মৃত রামদাস মন্ডল।
সকলের সাকিন আটঘড়া, থানা সোনারপুর,
জেলা ২৪ পরগণা।

৪০। সতীন্দ্রনাথ মন্ডল, পিতা মৃত সুরেন্দ্রনাথ মন্ডল,
সাকিন ঢেলো, থানা সোনারপুর,
জেলা ২৪ পরগণা।

৪১।(ক)(১) শৈলেন্দ্র নাথ সাঁফুই,
পিতা মৃত নিশিকান্ত সাঁফুই।

05 NOV 2022

-47-

৪১।(ক)(২) শশাঙ্ক সাঁফুই,
পিতা মৃত নিশিকান্ত সাঁফুই।

৪১।(ক)(৩) বঙ্কিম সাঁফুই,
পিতা মৃত নিশিকান্ত সাঁফুই।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪১।(ক)(৪)(ক) অনিতা সাঁফুই, স্বামী মৃত জয়ন্ত সাঁফুই,
পিতা মৃত নিশিকান্ত সাঁফুই।

৪১।(ক)(৪)(খ) অর্ক সাঁফুই, পিতা মৃত জয়ন্ত সাঁফুই,
(মৃতজয়ন্ত সাঁফুই, পিতা মৃত নিশিকান্ত সাঁফুই)।

৪১।(ক)(৪)(গ) জয়ীতা মন্ডল (সাঁফুই), পিতা মৃত জয়ন্ত সাঁফুই,
(মৃত জয়ন্ত সাঁফুই, পিতা মৃত নিশিকান্ত সাঁফুই)।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪১।(ক)(৫)(ক) শিখা রাণী সাঁফুই, স্বামী মৃত কৃষ্ণ চন্দ্র সাঁফুই,
পিতা মৃত নিশিকান্ত সাঁফুই।

৪১।(ক)(৫)(খ) সুচরিতা সাঁফুই, পিতা মৃত কৃষ্ণ চন্দ্র সাঁফুই,
(মৃত কৃষ্ণ চন্দ্র সাঁফুই, পিতা মৃত নিশিকান্ত সাঁফুই)।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪১।(ক)(৬) প্রভারাণী মন্ডল (সাঁফুই),
পিতা মৃত নিশিকান্ত সাঁফুই।

৪১।(ক)(৭) বিভারাণী মন্ডল (সাঁফুই),
পিতা মৃত নিশিকান্ত সাঁফুই।

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

05 NOV 2022

-48-

৪১।(ক)(৮) শোভা সরকার (সাঁফুই),
পিতা মৃত নিশিকান্ত সাঁফুই।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪১।(খ)(১) সুবালা সাঁফুই,
স্বামী মৃত শিবনাথ সাঁফুই।

৪১।(খ)(২) শম্ভুনাথ সাঁফুই,
পিতা মৃত শিবনাথ সাঁফুই।

৪১।(খ)(৩) জগন্নাথ সাঁফুই,
পিতা মৃত শিবনাথ সাঁফুই।

৪১।(খ)(৪) রিনা (রেখা) মন্ডল (সাঁফুই),
পিতা মৃত শিবনাথ সাঁফুই।

৪১।(খ)(৫) মলিনা নস্কর (সাঁফুই),
পিতা মৃত শিবনাথ সাঁফুই।

৪১।(খ)(৬) অনিমা মন্ডল (সাঁফুই),
পিতা মৃত শিবনাথ সাঁফুই।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪১।(গ)(১) অপর্না নস্কর মন্ডল
মাতা মৃত আঙ্গুরবালা নস্কর।

৪১।(গ)(২) হাবুল চন্দ্র নস্কর,
মাতা মৃত আঙ্গুরবালা নস্কর।

৪১।(গ)(৩) পান্নারাণী নস্কর,
মাতা মৃত আঙ্গুরবালা নস্কর।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

NOTARY ★ GOVT. OF WEST BENGAL

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY, CALCUTTA

05 NOV 2022

-49-

৪২।(ক) হিমাংশু সাঁফুই,
পিতা মৃত কিশোরী মোহন সাঁফুই।

৪২।(খ) সরলাবালা সাঁফুই,
পিতা মৃত কিশোরী মোহন সাঁফুই।

৪২।(গ) রেণুকা সাঁফুই,
পিতা মৃত কিশোরী মোহন সাঁফুই।

৪২।(ঘ) মৌসুমী মন্ডল (সাঁফুই),
পিতা মৃত কিশোরী মোহন সাঁফুই।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪৩।(ক) বিমল সাঁফুই,
পিতা মৃত কালী চরণ সাঁফুই।

৪৩।(খ) বাবু সাঁফুই,
পিতা মৃত কালী চরণ সাঁফুই।

৪৩।(গ) চম্পা নস্কর (সাঁফুই),
পিতা মৃত কালী চরণ সাঁফুই।

৪৩।(ঘ) পারুল (ধবলি) নস্কর (সাঁফুই),
পিতা মৃত কালী চরণ সাঁফুই।

৪৩।(ঙ) ভব মন্ডল (সাঁফুই),
পিতা মৃত কালী চরণ সাঁফুই।

৪৩।(চ) মনা নস্কর (সাঁফুই),
পিতা মৃত কালী চরণ সাঁফুই।

৪৩।(ছ) বৃহস্পতি কর্মকার (সাঁফুই),
পিতা মৃত কালী চরণ সাঁফুই।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

SAMIR BHATTACHARYA Regd. No. 940/97 Govt. of India NOTARY, CALCUTTA

05 NOV 2022

৪৪।(ক) রতন সাঁফুই,
পিতা মৃত রাম চন্দ্র সাঁফুই।

৪৪।(খ) অমর সাঁফুই,
পিতা মৃত রাম চন্দ্র সাঁফুই।

৪৪।(গ) তপতী মন্ডল (সাঁফুই),
পিতা মৃত রাম চন্দ্র সাঁফুই।

৪৪।(ঘ) সন্ধ্যা সাঁফুই,
পিতা মৃত রাম চন্দ্র সাঁফুই।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪৫।(ক) আঙ্গুর বালা সাঁফুই,
পিতা মৃত সুন্দর মোহন সাঁফুই।

৪৫।(খ) অশোক সাঁফুই,
পিতা মৃত সুন্দর মোহন সাঁফুই।

৪৫।(গ) সোমনাথ সাঁফুই,
পিতা মৃত সুন্দর মোহন সাঁফুই।

৪৫।(ঘ) শোভা সরদার (সাঁফুই),
পিতা মৃত সুন্দর মোহন সাঁফুই।

৪৫।(ঙ) দীপ্তি নস্কর (সাঁফুই),
পিতা মৃত সুন্দর মোহন সাঁফুই।

৪৫।(চ) রেখা মন্ডল (সাঁফুই),
পিতা মৃত সুন্দর মোহন সাঁফুই।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

NOTARY * H. NANDI ALIPORE 152/2022 Exp. Dt. 16.8.27 * GOVT. OF WEST BENGAL

05 NOV 2022

৪৬।(ক) নিরু মন্ডল,
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই)।

৪৬।(খ) জীবন মন্ডল,
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই)।

৪৬।(গ) কবিতা মন্ডল,
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই)।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪৬।(ঘ) বিভা মাইতি (মন্ডল),
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই)।
সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪৬।(ঙ) প্রভা সেনশর্মা (মন্ডল),
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই),
সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

৪৭।(ক) পরেশ চন্দ্র সাঁফুই।

৪৭।(খ) গৌর চন্দ্র সাঁফুই।

৪৭।(গ) মীরা নস্কর (সাঁফুই)।

৪৭।(ঘ) আরতি হালদার (সাঁফুই)।

৪৭।(ঙ) সুনিতা হালদার (সাঁফুই)।

৪৭।(চ) অনিলা সাঁফুই।
সকলের পিতা মৃত পাঁচকড়ি সাঁফুই। সকলের
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

05 NOV 2022

৪৮।(ক) দুলাল সাঁফুই, পিতা মৃত কুঞ্জ বিহারী সাঁফুই,
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

৪৮।(খ)(১) জ্যোৎস্না সাঁফুই, স্বামী মৃত তুলসী সাঁফুই,
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

৪৮।(খ)(২) শক্তি সাঁফুই, পিতা মৃত তুলসী সাঁফুই,
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

৪৮।(খ)(৩) মুক্তি সাঁফুই, পিতা মৃত তুলসী সাঁফুই,
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

৪৮। (গ) ভোলানাথ সাঁফুই।

৪৮। (ঘ) সাবিত্রী সর্দার (সাঁফুই)।

৪৮। (ঙ) শঙ্করী মন্ডল (সাঁফুই)।

৪৮। (চ) শ্যামলী নস্কর (সাঁফুই)।
সকলের পিতা মৃত কুঞ্জু বিহারী সাঁফুই, সকলের
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

৪৯। (ক) মলয় নস্কর, পিতা মৃত গোরা চাঁদ নস্কর।

৪৯। (খ) নমিতা দে (নস্কর), পিতা মৃত গোরা চাঁদ নস্কর।

৪৯। (গ) প্রলয় নস্কর, পিতা মৃত গোরা চাঁদ নস্কর।
সকলের সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

SAMIR BHATTACHARYA
NOTARY, CALCUTTA
Regd. No. 940/97
Govt. of India

NOTARY OF WEST BENGAL

05 NOV 2022

৫০। (ক) দয়ারাণী নস্কর, স্বামী মৃত অশোক নস্কর (ভূতনাথ নস্কর),
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫০। (খ) সোমেন নস্কর, পিতা মৃত অশোক নস্কর (ভূতনাথ নস্কর),
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫১। মীরা রাণী দুয়া (নস্কর), পিতা মৃত অশোক নস্কর
(ভূতনাথ নস্কর), সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫২। ভিকু রাম নস্কর, পিতা মৃত প্রিয়নাথ নস্কর,
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫৩। কুন্তী নস্কর (মন্ডল), পিতা মৃত প্রিয়নাথ নস্কর,
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫৪।(ক) ইলা পাল, পিতা মৃত গঙ্গাদাস পাল, সাকিন,
২৫এ, রাধা নাথ বসু চৌধুরী রোড, ট্যাংরা,
থানা - এন্টালী, কোলকাতা - ৭০০ ০১৫।

৫৪। (খ) সুলেখা দে (পাল), পিতা মৃত গঙ্গাদাস পাল, সাকিন,
৪০, খেলাট বাবু লেন, কোলকাতা - ৭০০০৩৭।

৫৪।(গ) মনা পাল, পিতা মৃত গঙ্গাদাস পাল, সাকিন,
৪৬, পটারী রোড, থানা - এন্টালী,
কোলকাতা - ৭০০ ০১৫।

SAMIR BHATTACHARYA NOTARY CALCUTTA Regd. No. 940/97 Govt. of India

NOTARY OF WEST BENGAL BANDI ALIPORE

05 NOV 2022

৫৪। (ঘ) অজিত পাল, পিতা মৃত গঙ্গাদাস পাল, সাকিন,
৪৬, পটারী রোড, থানা - এন্টালী,
কোলকাতা - ৭০০ ০১৫।

৫৫। (ক) প্রফুল্ল কুমার মুখার্জ্জী,
স্ত্রী মৃত ঈরা মুখার্জ্জী (পাল) যাঁর পিতা
মৃত অভয় পদ পাল, সাকিন, সুরলোক অ্যাপার্টমেন্ট,
সি.ই/১১, রাজারহাট রোড, থানা রাজারহাট,
কোলকাতা - ৭০০ ০৫৯।

৫৫। (খ) কৌশল্যা রয় (মুখার্জ্জী),
মাতা মৃত ঈরা মুখার্জ্জী (পাল) যাঁর পিতা
মৃত অভয় পদ পাল, সাকিন, সুরলোক অ্যাপার্টমেন্ট,
সি.ই/১১, রাজারহাট রোড, থানা রাজারহাট,
কোলকাতা - ৭০০ ০৫৯।

৫৫। (গ) শ্যামল কুমার বোস, মাতা মৃত মীরা রাণী বোস (পাল)
যাঁর পিতা মৃত অভয় পদ পাল, সাকিন, শ্রী গুরু নিবাস,
২, সিদ্ধেশ্বরীতলা রোড, কোলকাতা - ৭০০ ১২০।

৫৫। (ঘ) জগদীশ বোস, মাতা মৃত মীরা রাণী বোস (পাল)
যাঁর পিতা মৃত অভয় পদ পাল, সাকিন,
৫/৬ বীর অনন্ত রাম মন্ডল লেন, সিঁথি,
থানা বরানগর, কোলকাতা - ৭০০ ০৫০।

৫৫। (ঙ) সঞ্জয় কুমার বোস, মাতা মৃত মীরা রাণী বোস (পাল)
যাঁর পিতা মৃত অভয় পদ পাল, সাকিন,
১০, গৌরাঙ্গ মন্দির রোড, থানা পাটুলী,
কোলকাতা - ৭০০০৮৬।

SAMIR BHATTACHARYA
NOTARY, CALCUTTA
Regd. No. 340/97
Govt. of India

NOTARY
GOVT. OF WEST BENGAL

05 NOV 2022

৫৫। (চ) কৌস্তব বোস, মাতা মৃত মীরা রাণী বোস (পাল)
যাঁর পিতা মৃত অভয় পদ পাল, সাকিন,
৪৬, পেটারী রোড, থানা এন্টালী,
কোলকাতা - ৭০০০১৫।

৫৫। (ছ) প্রশান্ত বোস, মাতা মৃত মীরা রাণী বোস (পাল)
যাঁর পিতা মৃত অভয় পদ পাল, সাকিন
৮৬, এস্. এন্ ব্যানার্জ্জী রোড, মণিরামপুর,
ব্যারাকপুর, থানা, কোলকাতা - ৭০০১২০।

৫৬। (ক)(১) বন্দনা পাল, স্বামী মৃত বিশেষ পাল
যাঁর পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,
১৭৬/১৪/৯৯, রায়পুর রোড, ফ্ল্যাট নম্বর এফ্-২,
কোলকাতা - ৭০০০৯২।

৫৬। (ক)(২) বিক্রম পাল, পিতা মৃত বিশেষ পাল,
যাঁর পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,
১৭৬/১৪/৯৯, রায়পুর রোড, ফ্ল্যাট নম্বর এফ্-২,
কোলকাতা - ৭০০০৯২।

৫৬। (ক)(৩) ভাস্কর পাল, পিতা মৃত বিশেষ পাল
যাঁর পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,
৪-বি, দেবালোক্ হাইট্স্, ১৪২এ, রাজা সুবোধ চন্দ্র
মল্লিক রোড, যাদবপুর, কোলকাতা - ৭০০০৯২।

৫৬। (খ) অর্লক ঘোষ, মাতা মৃত অঞ্জু ঘোষ (পাল)
যাঁর পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,
৫সি, হেমছায়া, ৪০, ওল্ড বালিগঞ্জ সেকেন্ড লেন,
পোস্ট বালিগঞ্জ, থানা করেয়া, কোলকাতা - ৭০০০১৯।

SAMIR BHATTACHARYA NOTARY, CALCUTTA Regd. No. 940/97 Govt. of India

NOTARY STATE OF WEST BENGAL P. NANDI SILIGURI 16/2/2022

05 NOV 2022

৫৬। (গ) উমেশ চন্দ্র দাস, মৃত মঞ্জু সেনগুপ্ত (পাল) এর বংশধর, মৃত মঞ্জু সেনগুপ্ত (পাল) এর পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,২৪, জওহরলাল নেহেরু রোড, পোস্ট এবং থানা নিউ মার্কেট, কোলকাতা - ৭০০০৮৭।

৫৭। কৃষ্ণ পদ পাল, পিতা মৃত নবকৃষ্ণ পাল, সাকিন,২৫, ট্যাংরা রোড, থানা এন্টালী, জেলা ২৪ পরগণা।

(উপরি উক্ত সমূহে এ্যামেন্ডমেন্ট হইল, এ্যামেন্ডেড ভাইড অর্ডার নং ৩৪ ডেটেড ২/৭/৭৪।)

দাবী এজমালী সম্পত্তি চিহ্নিত বাটোয়ারাও হিসাব নিকাশাদি বাবদ তায়দাদী ১০০ টাকা উপরোক্ত বাদীগণ নিবেদন করেন যে, —

১। বাদীগণের পূর্বাধিকারী নিমাই চাঁদ সাঁফুই, বাদীগণ ও ৪১ নং নাগাৎ ৪৬নং প্রতিবাদীগণের পূর্বপুরুষ হইতেছেন। তাহার দুই পুত্র তারাচাঁদ ও গুরুচরণ তাহার দেহান্তে তৎত্যক্ত সমুদায় সম্পত্তি উত্তরাধিকার সূত্রে প্রাপ্ত হন। তারাচাঁদের পুত্র ফতু সাঁফুই, ফতু সাঁফুইয়ের দুই পুত্র, ২ নং বাদীর পিতা ব্রজমোহন ও ৪১নং প্রতিবাদী ভূষন চন্দ্র সাঁফুই হইতেছেন। ব্রজমোহন তাহার পত্নি ও পাঁচ পুত্রকে ওয়ারিশ রাখিয়া দেহ ত্যাগ করেন, তাহার যথাক্রমে ২নং বাদী ও ৪২ নং নাগাৎ ৪৬ নং প্রতিবাদী হইতেছেন।

২। গুরুচরণ তাহার একমাত্র পুত্র কাউরি চরণকে উত্তরাধিকারী রাখিয়া দেহত্যাগ করেন। কাউরি চরণ দেহ ত্যাগ করিয়াছেন। ১নং বাদী ও ৪৭ ও ৪৮ নং প্রতিবাদীগণ তাহার পুত্র ওয়ারেশ হইতেছেন, ফতু সাঁফুই ও কাউরি চরণ সাঁফুইয়ের জীবিত কালতক উক্ত নিমাই চাঁদ সাঁফুইয়ের ওয়ারিশ ও স্থলাভিষিক্তগণ একান্নে এবং একপরিবার ভূক্ত ছিলেন। পরেক্রমে পৃথকান্ন হইয়াছেন কিন্তু তাহাদের সম্পত্তি

05 NOV 2022

সমূহ এজমালি ও অবিভক্ত ছিল ও রহিয়াছে এবং এজমালি দখল ও ব্যবহার হইয়া আসিতেছিল ও আসিতেছে।

৩। উক্ত ফতু সাঁফুই তাহার জীবিতকালে অসামান্য অধ্যাবসায় বিপুল ধৈর্য্য ও সমবায় প্রতিভা বলে ১ নং নাগাৎ ৯ নং প্রতিবাদীগণের পূর্বাধিকারী গণেশ চন্দ্র মণ্ডল, ১০নং নাগাৎ ১৬ নং,প্রতিবাদীগণের পূর্বাধিকারী সদানন্দ নস্কর এবং ১৭নং নাগাৎ ২৮ নং প্রতিবাদীগণের পূর্বাধিকারী খেলারাম সর্দ্দারের সহিত যোগে ক্রমে ক্রমে নিম্নের (ক) তপশীল হইতে (ছ) তপশীল বর্ণিত সম্পত্তি সন ১২৯৪ সালের ২১শে পৌষ হইতে আরম্ভ করিয়া সন ১৩০৩ সালের ২২শে মাঘ পর্য্যন্ত বিভিন্ন তারিখে বিভিন্ন রেজেষ্ট্রারী পাট্টামূলে বিভিন্ন মালিকের অধিনে কায়েমী রায়ত মকরারী স্বত্ব বন্দোবস্ত গ্রহণ করিয়া তাহাতে নিজ নিজ পরিবার বর্গের এবং বেতনভুক্ত - সুদক্ষ্য লোকজনের সাহায্য ও অর্থব্যায়ে উক্ত জমি সমূহ (Reclamnation) করিয়া অপেক্ষাকৃত উচ্চতর জমি সমূহ কৃষি কার্য্যের উপযোগী করিয়া লইয়া তাহাতে চাষাবাদ দ্বারা এবং জলগুণ্ড জমি সমূহে জলকর ভেড়ী স্থাপিত করিয়া তাহার উপস্বত্ব গ্রহণে ও উপরিস্থ মালিকের প্রাপ্য খাজনা ও সেসাদি আদায়ে দখলীকার থাকা কালে উক্ত চারিজন পাট্টা গ্রহীতা ক্রমে ক্রমে দেহত্যাগ করেন। উক্ত 'ক' হইতে 'ছ' তপশীলের সম্পত্তি সমূহে উক্ত ৪ জন পাট্টা গ্রহীতার তুল্যাংশ থাকে। উক্ত কাউরিচরণ ও ফতু সাঁফুই উক্ত সম্পত্তি অর্জন সময়ে একান্ন ও এক সংসারে বাস করিতেন। তৎকালে ফতু সাঁফুই সংসারের কর্তা থাকায় তাহার একার নামে পাট্টা লিখিত হয় কিন্তু উভয়ে তুল্যাংশ থাকে এবং তদনুসারে দখল, ব্যবহার হইয়া আসিতেছিল ও আসিতেছে।

৪। সে মতে উক্ত নালিশী সম্পত্তি গণেশ মণ্ডলের ওয়ারিশগণের একত্রে। আনা অংশ, সদানন্দ নস্করের ওয়ারিশ গণের একত্রে। আনা অংশ এবং খেলারাম সরদারের ওয়ারিশ গণেশ একত্রে। আনা অংশ এবং উক্ত কাউরি চরণ সাঁফুইয়ের

NOTARY H. HANDI ALIPORE 02.11.2022 Exp. on 18.3.27 GOVT. OF WEST BENGAL
SAMIR CHATTACHARYA Regd. No. 940/91 Govt. of India NOTARY, CALCUTTA 16 NOV 2022

ওয়ারিশগণের একত্রে উক্ত নালিশী (ক) হইতে (ছ) তপশীলের সম্পত্তিতে ২ (দুই) আনা অংশ এবং ফতু সাঁফুইয়ের ওয়ারিশগণের ২ (দুই) আনা অংশ হইতেছে।

৩। উক্ত ফতু ও কাউরি সাঁফুই,গণেশ মন্ডল,সদানন্দ নস্কর, খেলারাম সরদার স্বজাতি,আত্মীয় এবং পরস্পর বন্ধু ভাবনায় ছিলেন, তাহাদের দেহান্তে তাহাদের ওয়ারিশগণের মধ্যে যে যখন সুচতুর ও ধীর বুদ্ধি ও চাষ ও ভেড়ীর বিষয় কার্যে ওয়াকিবহাল ধৈর্য্যশীল ও অপেক্ষাকৃত উৎসাহ সম্পন্ন হইয়াছে তখন তিনি উক্ত নালিশী এজমালী সম্পত্তি তত্ত্বাবধান ও দেখাশুনা করিতে থাকে। অন্য সকলে তাহার কর্তৃত্বাধীনে থাকিয়া নালিশী সম্পত্তি এজমালে দখল ব্যবহার করিয়া আসিতেছেন।

৪। উক্ত ফতু সাঁফুইয়ের দেহান্তে তাহার পুত্র ৺ব্রজমোহন সাঁফুই ৪২ নম্বর বিবাদী ভূষনচন্দ্র সাঁফুই ও তাহার ত্যক্ত সম্পত্তি উত্তরাধিকারী সূত্রে প্রাপ্ত হন। ব্রজমোহন সাঁফুই দেহত্যাগ করিলে তাহার ত্যক্ত সম্পত্তি তাহার ৭জন পুত্র ২ নম্বর বাদী যতীন্দ্রনাথ সাঁফুই ও ৩২ নম্বর নাগাৎ ৪৫ নম্বর বিবাদীগণ শ্রীকিশোরী মোহন, কালীচরণ,রামচরণ, সুন্দর মোহন, মৃত শ্যামাচরণ ও সুবলচন্দ্র প্রাপ্ত হন। সুবলচন্দ্র ও শ্যামাচরণের দেহান্তে তৎ ত্যক্ত অংশ তাহাদের [illegible] ৪৬ নং বিবাদিনী শ্রীমতি ফুলমণি দাসী প্রাপ্ত হইয়াছে।

৭। উক্ত কাউরিচরণের দেহান্তে তৎ ত্যক্ত সম্পত্তি তাহার ৪(চারি) পুত্র ১ নম্বর বাদী বিষ্ণুপদ সাঁফুই ও ৪৭ ও ৪৮ নম্বর বিবাদী পাঁচকড়ি সাঁফুই ও কুঞ্জ বিহারী সাঁফুই ও মৃত ভদ্রেশ্বর সাঁফুই প্রাপ্ত হয়। ভদ্রেশ্বরের দেহান্তে তৎ ত্যক্ত সম্পত্তি তাহার অন্য তিন ভাতা প্রাপ্ত হইয়াছেন। সে মতে নালিশী সম্পত্তিতে ১নম্বর বাদীর ১/২৪ অংশ ও ২ নম্বর বাদীর ১/৫৬ অংশ হইতেছে।

৮। ৩৮ হইতে ৪০ নম্বর বিবাদী গনের পূর্বাধিকারী ৺রামদাস মন্ডল, উক্ত ফতু সাঁফুই ও কাউরি সাঁফুই, গণেশ মণ্ডল,সদানন্দ নস্কর ও খেলারাম সরদারের স্বজাতি ও বিশিষ্ট বন্ধু ছিলেন। তিনি বিষয়বুদ্ধি সম্পন্ন সুচতুর ব্যক্তি ছিলেন এবং ভেড়ী বিষয়ে তাহার অভিজ্ঞতা ছিল ফতু,কাউরি সাঁফুই,গণেশ মণ্ডল ও সদানন্দ নস্কর,খেলারাম সরদার সকলে বৃদ্ধ ও কর্মে অসমর্থ

05 NOV 2022

সরদার ক্রমে বৃদ্ধ ও কর্মে অসমর্থ হন পরে তাহাদের পুত্র ওয়ারিশগণ ম্যানেজমেন্ট সম্বন্ধে উপযুক্ত দক্ষতা ও অভিজ্ঞতা না থাকায় উক্ত রামদাস মণ্ডল মহাশয়কে তাহাদের ভেড়ী প্রভৃতির তত্বাবধানের জন্য ও তাহাদের পুত্র প্রভৃতি তাহার অধিনে কার্য্য করিয়া দক্ষতা উপার্জ্জনের ট্রাস্টি নিযুক্ত করেন, এবং তাহার পরিশ্রমের জন্য তাহাকে ভেড়ীর নেট আয় হইতে একটা অংশ পারিশ্রমিকরূপে তাহাকে আদায় দিতে থাকেন, উক্ত পাঁচ শরিকের দেহান্তে উক্ত রামদাস তাহাদের ওয়ারিশগণের পক্ষে ট্রাষ্টিরূপে উক্ত সম্পত্তি দেখাশুনা ম্যানেজমেন্ট করিতে থাকেন।

৯। ৩০নং নাগাত ৩৭নং প্রতিবাদীগণের পূর্বাধিকারী তারকনাথ মণ্ডল বৈদ্য মহাশয় ফতু সাঁফুইয়ের জেষ্ঠ জামাতা ছিলেন, তিনি ফতু সাঁফুইয়ের জীবিতকালে সময়ে সময়ে শ্বশুরের সহিত ভেড়ীতে অবস্থান করিয়া ভেড়ীর কার্য্য বিষয়ে অভিজ্ঞতা অর্জন করেন। ফতু সাঁফুইয়ের মৃত্যুকালে তাহার পুত্রগণ বিষয় বুদ্ধিহীন, অল্পবয়স্ক ও নাবালক থাকায় তাহাদের মাতা সুমতি দাসী বিষয় কার্য্যে অনধিকার ও পর্দানশীন স্ত্রীলোক থাকায় তাহাদের পক্ষে উক্ত তাহার স্বামীর ত্যাক্ত সম্পত্তিতে দেখাশুনা ও তত্বধানের কার্য্যে ও ভেড়ী চালাইবার বিষয় উক্ত জেষ্ঠ জামাতার সাহায্য গ্রহণ করেন, এইরূপে তারকনাথ মণ্ডল বৈদ্য মহাশয়ের নালিশী সম্পত্তির সহিত middle করিবার সুযোগ হয়।

গত ডিষ্ট্রিক্ট সেটেলমেন্টের সময় পরচা দৃষ্টে উক্ত রামদাস মণ্ডল তারকনাথ মণ্ডল বৈদ্য মহাশয়ের নাম নালিশী কর্ত্তৃক খতিয়ানে পরিদৃষ্ট হয় কিন্তু তাহার উক্ত রূপে Fiduciary Capacity তে কার্য্য করিতে ছিলেন, কিরূপে নালিশী কর্ত্তৃক জমিতে তাহাদের অংশ লিপিবদ্ধ হইয়াছে বাদীগণ তাহা ঠিককরিতে না পারায় সর্ব্বোআপত্তি খণ্ডনার্থ তাহাদিগকে প্রতিবাদী শ্রেণীভুক্ত করিলেন। তাহার নালিশী সম্পত্তি কোন স্বত্ব অংশ দাবী করেন যদি তাহাদের সমূহ অংশের উদ্ভব বা উৎপত্তি সম্বন্ধে যদি তাহাদের বর্ননা পত্রে কোন বিবরণ প্রদান করেন তবে বাদীগণ তৎসম্বন্ধে আরজি

SAMIR BARAN JAGDEV
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA
০৬
01 NOV 2022

সংশোধন বা অতিরিক্ত বর্ণনা পত্র দাখিল করিবার অনুমতি পাইবার প্রার্থনা রাখেন।

১১। গণেশ মণ্ডলের পুত্র ১ নং প্রতিবাদী ভেড়ীতে অবস্থান করিয়া তাহার পিতা ও শরিকগণের অধিনে এবং ফতু সাঁফুই মহাশয়ের জামাতা তারক বৈদ্য ও তত্ত্বাবধায়ক রাম দাসের সহিত কার্য্য করিয়া ক্রমে অভিজ্ঞতা ও বিশেষ দক্ষতা অর্জন করেন। রামদাস মণ্ডল, তারক বৈদ্য মহাশয় লোকান্তের পর হইতে উক্ত তারকনাথ বৈদ্যের পুত্রগণ ৩০-৩৩ বিবাদীগণ ১ নং প্রতিবাদী নালিশী এজমালী সম্পত্তি সমূহের দেখাশুনা ও তত্ত্বাবধান করিতেছেন, অন্যান্য শরিকগণ তাহার অধিনে থকিয়া নালিশী সম্পত্তি এজমালে দখল ব্যবহার করিতেছেন সেমতে বাদীগণ ও অন্যান্য শরিকগণ তাহার নিকট হইতে তাহার তত্ত্বাবধানামলের হিসাব নিকাশাদি পাইতে হকদার হইতেছেন।

১২। এজমালে নালিশী সম্পত্তি ভোগদখল করা অসুবিধা জনক হইয়া পড়ায় বাদীগণ প্রতিবাদীগণকে এজমালী সমুদায় সম্পত্তির একটা হিসাব নিকাশ করিয়া অংশ অনুযায়ী বিভাগ করিয়া লইতে অনুরোধ করায় কিন্তু তাহার নানা অছিলায় ক্রমে দেরী করিতে থাকায় বাদীগণ অগত্যা আদালতের আশ্রয় গ্রহণ করিতে বাধ্য হইলেন।

১৩। পিতার মৃত্যুকালে বাদীগণ নিতান্ত অল্পবয়স্ক থাকার ফলে নাবালক, সমুদায় এজমালী সম্পত্তি সম্বন্ধে তাহাদের সম্যক জ্ঞান নাই। এই মোকদ্দমায় চালক থাকা কালে ডিসকভারী (discovery) প্রভৃতি দ্বারা অন্য কোন এজমালী সম্পত্তি বাদ থাকা প্রকাশ পাইলে পরে তাহা যোগ করিয়া আরজি সংশোধনের প্রার্থনা করেন।

১৪। সেমতে নালিশের কারণ অত্র দলীলের এলাকা অধিনে থানা সোনারপুর ও থানা টালিগঞ্জের অন্তর্গত মৌজা গরফা ও মৌজা বেজি দিয়া পাইয়া বাটোয়ারার জন্য শেষ অনুরোধ অনুযায়ী অনুরোধের তারিখ ১৩৬২ সালের ফাল্গুন হইতে ইং৯ই মার্চ ১৯৫৬ সাল ক্রম উদ্ভবহয়।

Regd. No. 940/97 Govt. of India

05 NOV 2022

আদালতের এলাকাধিন ও কোর্ট ফি নির্দায়ার্থ ও তায়দাদ নালিশী সম্পত্তির মূল্য ৮০০০টাকা ধরিয়া
১৫। তাহার উপর পার্টিশান ১৫ টাকা ও হিসাব নিকাশ বাবদ, তায়দাদ আপাততঃ ১০০ টাকা ধরিয়া তাহার উপর ৮ টাকা ২ (দুই)আনা কোর্ট ফি প্রদানে এই মোকদ্দমা রুজু করা হইল।

সে মতে প্রার্থনা :-

(ক) নালিশী সম্পত্তি হইতে বাদীগণের দাবিকৃত অংশ বাটোয়ারা করিয়া দিবার জন্য বাটোয়ারার প্রাথমিক ডিক্রি দিতে ও বাটোয়ারা করিয়া দিতে উপযুক্ত কমিশনার নিয়োগ ও বাটোয়ারা করিয়া দিতে বাদিগণের স্ব স্বপৃথক চিহ্নিত খন্ডে তাহাদিগকে পৃথক দখল দিতে আজ্ঞা হয়।

(খ) যদি আদালতের বিচারে ইহা মধ্যস্থ হয় যে নালিশী সম্পত্তি অংশ অনুযায়ী বাটোয়ারা করিয়া বহু খন্ডে বিভক্ত করিলে নালিশী শ্রেণী সমূহের মূল্য ও ইউটিলিটি (utility) কমিয়া যাইবে তাহা হইলে নালিশী সম্পত্তি ম্যানেজমেন্ট ও তত্ত্বাবধানের বার্ষিক হিসাব নিকাশ লইয়া ডিভিডেন্ড প্রতি বৎসরের যথাসময়ে বিভাগের সোকার্য্যার্থে বর্তমান সময়ের ভারতীয় কোম্পানির তৎসদৃশ অন্য কোন আইন অনুসারে একটা রেজিস্ট্রারি সোসাইটি দিবার বিষয়ে উপযুক্ত মুখ করিয়া দিতে আজ্ঞা হয়।

(গ) ১ নম্বর বিবাদীর ও ৩০-৩৩ নম্বর বিবাদীগণের বিরুদ্ধে তাহাদের তত্ত্বাবধায়ে আমলে হিসাব নিকাশের ডিক্রি দিতে আজ্ঞা হয়।

(ঘ) অন্য বিবাদীগণ বা তাহাদের পূর্বাধিকারী যে যখন তত্ত্বাবধান করিয়াছিল তৎকালের স্থাবর নিলাম প্রাপ্য যোগ্য হয় তৎসম্বন্ধে চিহ্নিত ডিক্রি দিতে আজ্ঞা হয়।

(ঙ) হিসাব নিকাশান্তে বাদীগণের বিবাদীগণের বিরুদ্ধে যে টাকা প্রাপ্য হয় তজ্জন্য আবশ্যক হইলে অতিরিক্ত রাশুন গ্রহণে বাদীগণকে অতিরিক্ত টাকার জন্য ডিক্রি দিতে আজ্ঞা হয়।

05 NOV 2022

(চ) এই মোকদ্দমা চলিতে থাকাকালে আবশ্যক হইলে এমলী সম্পত্তি রক্ষণাবেক্ষণ ও তত্ত্বাবধানের জন্য জনৈক রিসিভার নিয়োগ করিতে আজ্ঞা হয়।

(ছ) আদালতের সমুদায় খরচা ও প্রার্থিত প্রতিকার ব্যাতিত বাদীগণ অন্য যে প্রতিকার পাইতে পারেন তাহাও দেওয়াইতে আজ্ঞা হয়।

"নালিশী সম্পত্তি"

(ক) তপশীল দাতা বেনীমাধব ঘোষ গ্রহীতা ফতু সাঁফুই দীগর তারিখ ২১শে পৌষ ১২৯৪ সনে পাট্টামূলে প্রাপ্ত জেলা ২৪ পং থানা টালিগঞ্জ মৌজে বরাখোলা তালুক ১ বন্দে ১০০ বিঘা ভেড়ী জলকর ও বাতা সহ ইহার বার্ষিক খাজনা ১৫ টাকা ৪ আনা। ইহার চৌহদ্দি উত্তর কালিকাপুর সীমানা পূর্ব আমার পাট্টাই জমি দক্ষিণ রাধানাথ মণ্ডলের ভেড়ী ও দুলোরকনী পশ্চিমে মাধব মণ্ডলের বাড়ী জমিদার রাধামোহন মণ্ডলের ভেড়ী।

(খ) দাতা জয়কৃষ্ণ মণ্ডল দীং গ্রহিতা ফতু সাঁফুই দীগর তাং ১৩০৩। ১৫ই মাঘ তারিখে পাট্টা মূলে প্রাপ্ত জেলা ২৪ পরগণা থানা টালিগঞ্জ মৌজা বরাখোলা ১২৯, ১৫৯ তৌজির ১০ আনা অংশ ৫০ টাকা জমার যে সমস্ত জমি খাল বিল পতিত ভাগার শালীগুনা পুস্করিনী ইত্যাদি জমি আছে। যাহা গত সেটেলমেন্টে বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে পরিমাপ হইয়া রেকর্ড হইয়াছে।

তপশীল দাতা ইন্দ্র মনিদাসী গ্রহিতা মৃত ফতু সাঁফুই দীগর তাং ১২৯৫। ১৪ই মাঘ তাং পাট্টা মূলে প্রাপ্ত জেলা ২৪ পং থানা সোনারপুর তৌজি ১২ নং মৌজা মুকুন্দপুর ডাক হেদের আট গ্রামে ১ বন্দে ২৬০ বিঘার মধ্যে ১৩০ বিঘা বার্ষিক খাজনা ২৬০ বাস্তু বাগান কাস্তু বাগান পুস্করিনী ছামিল পতিত জলকর গাতা বিল খাল মোট ২৬০ বিঘার বার্ষিক খাজনা ২৬০ পূর্ব্বে খুঁদের আবাদের সীমানা পঃ কালিকা পুর সীমানাতরফ হেদে ও মরাকনি

05 NOV 2022

উত্তর জগাতি পোতা ও মামুদপুরও কালির আবাদের গভর্নমেন্টের খাস মহলের সীমানা দ:বরাখোলা ঘোষের আবাদ আটঘরার সীমানা। গত সেটেলমেন্টের বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়া রেকর্ড হইয়াছে।

(ঘ) তপশীল দাতা ইন্দ্রমনিদাসী -

গ্রহীতা ফতু সাঁফুই দীগর তাং ১২৯৭ । ১৭ই জ্যৈষ্ঠ তাং পাট্টা মূলে প্রাপ্ত জেলা ২৪ পরগণা, থানা সোনারপুর, হাল থানা টালিগঞ্জ মৌজা কালিকাপুর বড় হেদে গ্রামে ১ বন্দে ৬০ বিঘা পতিত বাতা জলকর শালী পুষ্কুরিনী ইত্যাদি মধ্যে ১৫ বিঘা বার্ষিক খাজনা ১৭ টাকা ইহার চৌহদ্দি উত্তর মুকুন্দপুর পূর্ব্ব ঐ দঃ ঐ পশ্চিম দেবনারায়ণ বাড়ুইয়ের জমি যাহা গত সেটেলমেন্টের বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে পরিমাপ হইয়া রেকর্ড হইয়াছে।

(ঙ) তপশীল দাতা চণ্ডিচরণ নস্কর

গ্রহিতা - ফতু সাফুইদীগর তাং ১২৯৫ সাল ১৭ই ফাল্গুন তাং পাট্টা মূলে প্রাপ্ত জেলা ২৪ পরগণা সাবেক থানা সোনারপুর, মৌজা কালিকাপুর গ্রামে বন্দে ৬০ বিঘার মধ্যে ২৮।১।২ (আনা)।১৩, বিঘা জলকর ভেড়ী বার্ষিক খাজনা ৩৬ টাকা ইহার চৌহদ্দি উত্তর পূর্ব্ব দক্ষিণ তোমাদের পাট্টাই জলকর জমি পঃ দেব নারায়ণ বাড়ুই অর্থাৎ লাউতলার কনি।

(চ) তপশীল দাতা রসিক চন্দ্র নস্কর দীং গ্রহিতাফতু সাঁফুই দীগর তাং ১২৯৫।১৭ ফাল্গুন তাং পাট্টামূলে প্রাপ্ত জেলা ২৪ পরগণা সাবেক থানা সোনারপুর হাল থানা টালিগঞ্জ মৌজা কালিকাপুর গ্রামে ১ বন্দে ৬০ বিঘার মধ্যে ৩।১৭।২(আনা) ১৩, জলকর ভেড়ী ইহার বার্ষিক খাজনা ৪। ইহার চৌহদ্দি উত্তর পূর্ব্ব দক্ষিণ তোমাদের পাট্টাই জলকর জমি পঃ দেবনারায়ণ বাড়ুই অর্থাৎ লাউতলার কনি যাহা গত সেটেলমেন্টের বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে মাপ হইয়া রেকর্ড হইয়াছে।

05 NOV 2022

(ছ) তপশীল দাতা গগণ চন্দ্র মণ্ডল।

গ্রহিতা ফতু সাঁফুইদীগর ১৩০৩ সাল ২৫ মাঘ তাং পাট্টা মূলে প্রাপ্ত জেলা ২৪ পরগণা থনা টালিগঞ্জ মৌজা কালিকাপুর গ্রামে ১ বন্দে ১৩ বিঘা জলকর ভেড়ী ইহার চৌহদ্দি উত্তর খাল ভাগাড়ে কনি পূর্ব্ব আমাদিগের বাদ ভেড়ী দঃ তোমাদের বড়া খোলা জমি পঃ তোমাদিগের পাট্টাই মণ্ডল বাবুদের দরুণ জমি যাহা গত সেটেলমেন্টের বিভিন্ন মৌজায় ও খতিয়ানে মাপ হইয়া রেকর্ড হইয়াছে।

(মূল আর্জিতে বর্ণিত উক্ত "ক" হইথে "ছ" তপশীলের পর নতুন তপশীল সংযোজিত হইল। ভাইড অর্ডার ডেটেড - ৭।৭।০৬)

যথা :-

(জ) নবকৃষ্ণ পালের সহিত জাটিরাম নস্কর দিং ১৯০৭ সালের মার্চমাসের সোলেনামা কেস নং ৫৪/৯ ১৯০৫ সাল তৃতীয় সাব জজ আদালত আলিপুর, ২৪ পরগণা থনা টালিগঞ্জ, মৌজা বড়াখোলা, জে. এল. - নং ২১।

(ঝ) এয়াজদয়াজ তপশীল দাতা নবকৃষ্ণ পাল গ্রহীতা জটিরাম নস্কর দীং তাং - ১৩ই জুলাই ১৯১৫। উত্তরে মুকুন্দপুরের জমি পূর্বে মুকুন্দপুর ও গনেগাছি বর্ত্তমানে চকগনিয়াগাছি ঘেরের আমাদিগের জমি দক্ষিণে গণে গাছি বর্ত্তমানে চক গনিয়াগাছি খাস মহলের জমি পশ্চিমে সোলেনামার ৫৪/৯ নং মোকদ্দমার পাট্টাই কমবেশী ৫১ বিঘা জমির বন্দ। যাহা গত সেটেলমেন্টের বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(ঞ) তপশীল সম্পত্তি দাতা নবকৃষ্ণ পাল গ্রহীতা ব্রজমোহন সাঁফুই দীং তাং ইং ১৩ই জুলাই ১৯১৫ সাল কমবেশী ১২ বিঘা ১৫ কাঠা। চৌহদ্দি ঃ- উত্তর কালিকাপুর ও মুকুন্দপুর জলকর সীমানার জমিজমা পূর্ব্বে আলিপুর তৃতীয় সব জজ আদালতের সন ১৯০৫ সালের ৫৪/৯ নং পার্টিশনের মোকদ্দমা সোলেনামার মোকদ্দমানুসারে

05 NOV 2022

এওয়াজ দেয়াজী তোমাদিগের প্রাপ্য ২০৬।২১০।১৫৯।১৬৯ নং তালুকের জমি দক্ষিণে গণেগাছি বর্ত্তমানে চক গনিয়া গাছি খাস মহলের জমি পশ্চিমে প্রজা কেদার মণ্ডল নামিয় জমি হাল প্রজা নবকৃষ্ণ পাল ও সরস্বতী নামিয় ১২ বিঘা জল করের জমি। থানা টালিগঞ্জ মৌজা বড়াখোলা জে.এল. - ২১ পরগণা ২৪, যাহা গত সেটেলমেন্টে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(ট) তপশীল সম্পত্তিদাতা নবকৃষ্ণ পাল গ্রহীতা ননী লাল মণ্ডল তাং ইং ১৩ই জুলাই ১৯১৫ সাল কমবেশী ১২ বিঘা ১৫ কাঠা চৌহাদ্দি উত্তর কালিকাপুর ও মুকুন্দপুর জলকর সীমানার জমিজমা পূর্ব্বে আলিপুর তৃতীয় সাব জজ আদালতের সন ১৯০৫ সালের ৫৪/৯ নং পার্টিশন মোকদ্দমার সোলেনামার মোকদ্দমানুসারে এওয়াজ দেয়াজী তোমাদিগের প্রাপ্য ২০৬।২১০।১৫৯।১৬৯ নং তালুকের জমি দক্ষিণে গণেগাছি বর্ত্তমানে চক গনিয়া গাছি খাস মহলের জমি পশ্চিমে প্রজা কেদার মণ্ডল নামিয় জমি হাল প্রজা নবকৃষ্ণ পাল ও সরস্বতী নামিয় ১২ বিঘা জল করের জমি। থানা টালিগঞ্জ মৌজা বড়াখোলা জে.এল. - ২১, ২৪ পরগণা, যাহা গত সেটেলমেন্টে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(ঠ) তপশীল সম্পত্তিদাতা নবকৃষ্ণ পাল গ্রহীতা জটিরাম নস্কর ১৩ই জুলাই ১৯১৫ সাল কমবেশী ১২ বিঘা ১৫ কাঠা চৌহাদ্দি উত্তর কালিকাপুর ও মুকুন্দপুর জলকর সীমানার জমিজমা পূর্ব্বে আলিপুর তৃতীয় সাব জজ আদালতের সন ১৯০৫ সালের ৫৪/৯ নং পার্টিশন মোকদ্দমা সোলেনামা মোকদ্দমানুসারে এওয়াজ দেয়াজী তোমাদিগের প্রাপ্য ২০৬।২১০।১৫৯।১৬৯ নং তালুকের জমি দক্ষিণে গণেগাছি বর্ত্তমানে চক গনিয়া গাছি খাস মহলের জমি পশ্চিমে প্রজা কেদার মণ্ডল নামিয় জমি হাল প্রজা নবকৃষ্ণ পাল ও সরস্বতী নামিয় ১২ বিঘা জল করের জমি। থানা টালিগঞ্জ মৌজা বড়াখোলা জে.এল. - ২১, ২৪ পরগণা, যাহা গত সেটেলমেন্টে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

05 NOV 2022

(ড) তপশীল সম্পত্তিদাতা নবকৃষ্ণ পাল গ্রহীতা ধীরাজ সর্দার গং, তাং ইং ১৩ই জুলাই ১৯১৫ সাল কমবেশী ১২ বিঘা ১৫ কাঠা।চৌহাদ্দি উত্তরে কালিকাপুর ও মুকুন্দপুর জলকর সীমানার জমিজমা পূর্ব্বে আলিপুর তৃতীয় সাব জজ আদালতের সন ১৯০৫ সালের ৫৪/৯ নং পার্টিশন মোকদ্দমা : সোলেনামা : মোকদ্দমানুসারে এওয়াজ দেয়াজি তোমাদিগের প্রাপ্য ২০৬।২১০।১৫৯।১৬৯ নং তালুকের জমি দক্ষিণে গণেগাছি বর্ত্তমানে চক গনিয়া গাছি খাস মহলের জমি পশ্চিমে প্রজা দেকার মণ্ডল নামিয় জমি হাল প্রজা নবকৃষ্ণ পাল ও সরস্বতী নামিয় ১ বিঘা জল করের জমি। থানা টালিগঞ্জ মৌজা বড়াখোলা জে.এল. - ২১, ২৪ পরগণা, যাহা গত সেটেলমেন্টে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(চ) মেয়াদী কবুলতি দাতা চিন্তামনি মণ্ডল গ্রহিতা খেলারাম সর্দার গং তাং বাংলা ১০ই ফাল্গুন ১২৯৪। চৌহাদ্দিস্থিত জলকর ১ বন্দে থানা টালিগঞ্জ মৌজা বড়াখোলা জে. এল. নং ২১, জেলা ২৪ পরগণা। চৌহদ্দি দক্ষিণে রাধানাথ মণ্ডলের কণি উত্তরে তেঁতুল গাছের বিল, পশ্চিমে রাধানাথ মণ্ডলের ভেড়ী পূর্বে কালিকাপুর ও মুকুন্দপুর মৌজার সীমানা।

(ণ) তপশীল দাতা শ্রীযুক্ত দুর্গাদাস সরকার গ্রহীতা খেলারাম সর্দার দিং তাং ১২৯৫ এর ৪ই মাঘ তারিখ পাট্টামূলে প্রাপ্ত জেলা ২৪ পরগণা, থানা সোনারপুর তৌজি ১২ নং মৌজা মুকুন্দপুর ডাক হেদের হাট গ্রামে ১ বন্দে ২৬০ বিঘা মধ্যে ১৩০ বিঘা বার্ষিক খাজনা ১৩০ টাকা । রাস্তা বাগান পুষ্করিনি হাসিল পতিত জলকর পাতা বিল খাল মোট ২৬০ বিঘা বার্ষিক খাজনা ২৬০ টাকা পূর্বে খুদের আবাদের সীমানা পশ্চিমে কালিকাপুরের সীমানা তরফ হেদে ও মরাকনি উত্তরে জগাতিপোতা ও মামুদপুর ও কালির আবাদে গভরনমেন্টের খাস মহলের সীমানা গত সেটেলমেন্টের জরিপে বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

05 NOV 2022

(ঙ) বিক্রয়-কোবালা দাতা শ্রীমতি পারিজাত বেওয়া জহজে মৃত গদাধর মণ্ডল গ্রহিতা ফতু সাঁফুইসন ১২৯২ সাল ২রা ফাল্গুন তারিখ কোবালা মূলে প্রাপ্ত জেলা ২৪ পরগণা থানা সোনারপুর তৌজি নং ১২ মৌজা মুকুন্দপুর ৪ বন্দে ২০ বিঘা জমি ৯ টাকা বার্ষিক খাজনা। পূর্বে রূপচাঁদ মণ্ডলের ভদ্রাসন উত্তর চলত রাস্তা পশ্চিমে পাঁচ কড়ি মণ্ডলের ভদ্রাসনবাটি জোড়ে দক্ষিণে আপনার পুষ্করিনি। ২ নং ১ বন্দে জলকর পুষ্করিনি ১ বিঘা পশ্চিমে আপনার শালি জমি দক্ষিণে আপনার পুষ্করিনির উক্ত - নং চৌহদ্দির লিখিত জমি পূর্বে রূপচাঁদ মণ্ডলের ও আপনার দোবা ৩নং বন্দে শালি জমি জলকর যাহা কমবেশী ১৫।। বিঘা পশ্চিমে বড় হেদে দক্ষিণে মামুদপুর উত্তরে যাহা হারা মণ্ডলের বাটি উক্ত গৌরি নামক কনি পূর্বে আপনার শালি জমি। ৪নং ১ বন্দে আদারাম মণ্ডলের কনি ও শালি জমি কমবেশী ১।। বিঘা দক্ষিণে আপনার দেব সেবার জমি উত্তরে জমিদারের খাস জমি পূর্বে আপনার জমি পশ্চিমে জমিদারের খাস জমি ২০ (কুড়ি) বিঘা মাত্র। যাহা গত সেটেলমেন্টের জরিপে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(চ) তপশীল দাতা গুনমনি দাসি ও দূর্গাদাস সরকার গ্রহিতা সদানন্দ নস্কর দিং ১৩৭৭ সালের ১১ই সেপ্টেম্বর পাট্টামূলে প্রাপ্ত জেলা ২৪ পরগণা সাবেক থানা সোনারপুর হাল থানা টালিগঞ্জ মৌজা কালিকাপুর গ্রামে বন্দে ৬৭ নম্বর মধ্যে ৩০ বিঘা। চৌহদ্দি উত্তর-পূর্বে ও দক্ষিণে মুকুন্দপুর পশ্চিমে দেবনারায়ণ বাড়ুয়ের জমি। যাহা গত সেটেলমেন্টের পরিমাপে বিভিন্ন খতিয়ানে রেকর্ডভুক্ত হইয়াছে।

(মূল আর্জির তপশীলে "১" হইতে "৩" ও "৫" এবং "৭" নম্বর আইটেমগুলিতে সংযোজন হইয়া যাহা হইল তৎসহ মূল আর্জির বাকি ৪ ও ৬ নম্বর আইটেম একত্রিত করিয়া "১" হইতে "৭" নম্বর আইটেম নিম্নে বর্ণিত হইল।) যথা :-

05 NOV 2022

১। জেলা ২৪ পরগণা, থানা টালিগঞ্জ, পরগণে খাসপুর, জে.এল. নং ২১, মৌজা বড়াখোলা গ্রামে মূল ৪, ৭, ৯, ২৪, ২৮, ২৫, ১১, ৩১, সি. এস.খতিয়ানভুক্ত ও তদধীনস্থ খতিয়ানে লিপিবদ্ধ হইয়াছে। যাহার তৌজি নং ১৬৯/১, ১৬৯/২ পরে একত্রে ১৬৯ এবং ২০৬, ২১০, ১৫৯, ১২৯, ৫৪ এবং ১৫৬ (১৬৯ নং তৌজির অধীন ১৫৬ এবং ১২৯ নং তৌজির অধীন ৫৪)।

সি. এস. দাগ নং ঃ- ৭৯, ৭৫, ৭০, ৭০/১১৮, ৭৪/১১৪, ৭৩, ৭৭, ৭১/৯৫, ৭২, ৭১, ৬৪, ৬৪/১১৫, ৬৪/৯২, ৮১, ৭০/১১৭, ৭৫, ৭৪/১১৩, ৭৭/৯৪, ৭৫/৯৯, ৭৪, ১১৬, ১১৭, ১১৯, ৭৮, ৬৬/১০০, ৭৮/১০২, ১০৪, ৬৬, ৯১, ৩৯, ৪০, ৪১, ৮২, ৮৩, ৮৯, ১১, ৪২/১৪৬, ১০৩, ৮৪, ৯, ১১/১৫০, ৬৯/৯৮, ৮৭, ৪২/১৪৫, ৬৫/১১৯, ১১৫।

আর. এস. খতিয়ান নং ঃ- ৯, ১৪৭, ১৭৬, ১৫৪, ১৬০, ১৬৫, ১৫০, ১৪৮, ১৪৯, ৫, ২১, ১৬৯, ১৭১, ৩০, ১৭২, ১৫৭, ১৫৮, ১৫৯, ১৬৬, ১৬৮, ১৬৭, ৩২, ৩৩, ১৬১, ১৬২, ১৫১, ১৫২, ১৫৩, ১৫৬, ১৬৩, ১৬৪, ১১, ১৪৪, ১৪৫, ১৪২, ১৪৩, ১৭৩, ১৪০, ১৭, ১৮।

আর. এস. দাগ নং ঃ- ১৩৫, ১১৮, ১২৬, ১১১, ১০১, ১০৯, ১৩০, ১৩৩, ১৩১, ১৩২, ১২৯, ১৭১, ১২৮, ১২৮/১৭০, ১০৫, ১০৬, ১৪৩, ১০৩, ১৬২, ১০২/১৫৬, ১৩৪, ১২৫, ১০৯, ১০৪, ১০৭, ১৫৯, ১৪৬, ৯৯, ১২৭, ১২৭/১৬৮, ১২৭/১৬৯, ১১২, ১১২/১৬১, ১৩৬, ১৩৭, ১৪৬, ৪৩, ৪৪, ৪১, ১৪৫, ১৪৭, ১৫০, ১৫৭, ১৪২, ১২৬/১৬৫, ১৬৩, ১০৭, ১২৪।

২। জেলা ২৪ পরগণা, থানা টালিগঞ্জ, পরগণে খাসপুর, জে. এল. নং ২০ মৌজা কালিকাপুর গ্রামে মূল সি. এস. ১৮৪, ১৫০, ১৮৩, ১৬১, ৪৭, ৫৩, ৫৪, ৫৫, ৫৬, ১৪১, ৬, ৭, ৮, ৯, ২৬, ২৭, ২৮, ২৯, ৪২, ৮২, ৮৩, ১৩৩, ১৭০, ১৭১, ১৩৭, ১৩৮, ১৪০, ১৭৪, ১৭৭, ১৮০, ১৭৮, ১৬৯, ৩৬, ৫০, ৩ ও

SAMIR BHATTACHARYA NOTARY, CALCUTTA Regd. No. 10/97 Govt. of India

05 NOV 2022

৪২ নং খতিয়ান ও তদাধিনস্থ খতিয়ান সমূহে লিপিবদ্ধ হইয়াছে। যাহার তৌজি নং ৩, ৪, ৫, ১২।

সি. এস. দাগ নং ঃ- ৩১০, ৩০৬/৩৪৮, ৩০৬/৩৫১, ৩০৬/৩৪৯, ৩০৬/৩৫০, ১২, ২৬, ৮১, ৮১/২৫০, ৮১/২৫১, ৮১/২৫২, ১৪৪, ১৪৫, ১৪৮/২৬৬, ১০২, ১৪৬, ১৭৮/১৬৮, ১৪২, ৮৭, ৮৯, ২০, ২৭, ৪৫, ৯১, ১৫০, ১৫১, ৮৪, ৯৮, ৭৭, ৯৮/২৫৬, ৬৪, ৩৩১/৩৫২, ৩০৬/৩৪৯, ৩০৬/৩৪৬, ৩০৬/৩৩৪, ৩০৬/৩১৮, ৩০৬/৩১৯, ৩০৬/৩২১, ৩০৬/৩২২, ৩০৬/৩২৩, ৩০৬/৩২৪, ৩০৬/৩২৫, ৩০৬/৩২৬, ৩০৬/৩২৯, ৩০৬/৩৩০, ৩০৬/৩১১, ৩০৬/৩৪৭, ৩০৬/৩৭৯, ৬০, ৩৪০।

আর. এস.খতিয়ান নং ঃ- ২০০, ২৮৪, ৪০, ৩৪৯, ৩৫১, ৩৪৭, ৫৯, ২৮৩, ২০৯, ১০, ৪৫, ২৮৬, ৩৩৮, ৭৮, ৭৯।

আর. এস. দাগ নং ঃ- ৩৬৩, ৩৯৯, ৪০২, ৪০৫, ৩১৫, ৩৯৭, ৩৮৫, ৩৬৮, ৩৬৯, ৩৭১, ৩৭২, ৩৭৩, ৩৭৪, ৩৭৫, ৩৭৬, ৩৭৯, ৩৮৭, ৩৮০, ৩৬৭, ৩৮৬, ১৯৬, ৬৩, ৪২।

জেলা ২৪ পরগণা থানা সোনারপুর পরগণা খাসপুর জে.এল. নং ৪ মৌজা মুকুন্দপুর গ্রামে মূল সি. এস. খতিয়ান ৫২, ৩৪, ৫৩, ৫৪, ৫৫, ১৩, ১২, ৩৪, ১৪, ১৫, ১৭, ৩০, ১০, ৪৫, ১৯, ১৮, ৪৭, ৪৯, ১৬, ২০, ৩৫, ৩৪, ৩৭, ৩৮, ৪০, ৪২, ৪৩, ৪৪, ১১, ২১, ২২, ২৩, ২৫, ২৭, ২৮, ২৯, ৩১, ৩৩, ১, ৩, ৪, ৫, ৭, ৬, ৯, ৪১, ৪৬, ৪৮, ২, ২৪, ৮ নং ও তদাধিনস্থ খতিয়ান সমূহে লিপিবদ্ধ হইয়াছে। যাহার তৌজি নং ১২, ২০৬, ২১০, ১৫৯, ১২৯।

05 NOV 2022

78

সি. এস. দাগ নং ঃ- ৫৪, ৫৫, ৫৬, ৫৮, ৫৯, ৬০, ৬১, ৬২, ৬৪, ৭৫, ৭৬, ৭৭, ৮১, ৮২, ৮৩, ৮৪, ৯৩, ৯৯, ১০০, ১০১, ১০২, ১০৩, ১০৪, ১০৫, ১০৬, ১০৭, ১০৮, ৯২/১০৯, ৯১, ৯২, ৯৪, ৯৫, ৯৬, ৯৭, ৯৮, ৭৮, ৮৭, ৮৮, ৮৯, ৯০, ৮৫, ৭৯, ৪৭, ৪৮, ৫১, ৫৭, ৫৮, ৬৩, ৩৪, ২৬, ৪৩, ৪৪, ৪৫, ৪৬, ৪৯, ৩৫, ১৩, ১২, ১১, ৫৩, ৬৫, ৬৭, ৩৮, ৩৯, ৪০, ৪১, ৮৬, ৫০, ৫২, ১০৯, ৫৭, ১১১, ১৯, ৯, ২০, ৪২, ১০, ২৯, ১১৪, ১১০, ২৩, ১১৮, ১১৩, ২৮, ১১৭, ১৭, ২১, ২২, ২৪, ২৫, ১১২, ১, ২, ৩, ৪, ৫, ৭, ৬, ১৮, ২৭, ৩১, ৩২, ৩৩, ৩৬, ৩৭, ১৬, ৬৬।

আর.এস.খতিয়ান নং ঃ- ৬১, ৬৩, ৬৬, ৬৭, ৬৯, ৭১, ৭৫, ১০২, ৫৯, ৬০, ৬২, ৬৪, ৬৫, ৬৮, ৭০, ৭২, ৭৬, ৭৮, ৭৯, ৮১, ৮৩, ৮৫, ৮৭, ৮৯, ৯১, ৫৭, ৫১, ৫৩, ৫৫, ৫২, ৭৭, ৮০, ৮২, ৮৪, ৮৬, ৮৮, ৯০, ৯২, ৯৯, ১০১, ৫৪, ১০৪, ৪৬, ১০৩, ২৪, ৪, ২৬, ৯৫, ৯৪, ৫৬, ২০, ১৬, ৩২, ৩৩, ৩০, ২৭, ৭, ৬, ৫০, ১৮, ৫৮, ১৪, ১০/১১, ২, ৪৪, ৪৩, ৪৫, ৮, ৩।

আর.এস.দাগ নং ঃ- ১৭, ১৬, ১৯, ২১, ২২, ২৩, ২৪, ২৫, ২৭, ৩১, ৩২, ৩৩, ৩৬, ৪০, ৩৭, ৩৮, ৩৯, ৫৯, ৬৫, ৭৪, ৭৭, ৭৮, ৯৯, ১০০, ১০১, ১০২, ১০৩, ১০৪, ১০৫, ১০৬, ১০৭, ৭৯, ৮০, ৮৫, ৮৬, ১১৬, ৮৮, ১০৯, ১১০, ১১১, ১১২, ১১৩, ১০৮, ৮১, ৮২, ৮৩, ১১৮, ৯০, ৯৫, ৯৬, ১২, ৫৬, ৫৭, ৫৮, ৬০, ৬১, ৬২, ৬৩, ৬৪, ৩৪, ২৬, ৪৩, ৪৪, ৪৫, ৪৬, ৪৭, ৪৮, ৪১, ৩৫, ১৩, ১১, ১০, ১১৪, ১১৮, ১১৫, ২৯, ১, ২, ৩, ৪, ৫, ৬, ৭, ৯, ৮, ৪৯, ৫০, ৫১, ২০, ৪২, ১৮।

NOTARY GOVT. OF WEST BENGAL

Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

NOV 2022

৪। মৌজা গড়ফা পরগণা খাসপুর জে. এল. নং ১৯ থানা টালিগঞ্জ সি. এস. খতিয়ান ৫, ৪২, ৫১, ৫২, ৬০, ৮১, ৮২, ৯৬, ৯৭, ১০০, ১০১, ১০৩, ১০৪, ১০৬, ১০৭, ১১৪, ১৯১, ১৯২, ১৯৪, ২০০, ২০১, ২২৩, ৫০৩/১, ৫৯৫, ৫৯৬, ৬০০, ৬০১/৬২০ নং খতিয়ান ও তদ্‌ধিনস্থ খতিয়ান সমূহে লিপিবদ্ধ হইয়াছে।

৫। মৌজা জগাতিপোতা থানা সোনারপুর পরগণে কলিকাতা জে. এল. নং - ৩, সি. এস. খতিয়ান নং ৩ খতিয়ান ও তদধিনস্থ খতিয়ান সমূহে লিপিবদ্ধ হইয়াছে যাহার সি. এস. দাগ নং ৪, ৫, ৬, ৬/৭, ৮, ১১, ১২, ১৩, ১৪, ১৫, ১৬, ১৭, ১৮, ১৯, ৩১, ৩৫, ২৩, ৬/৪৪, ৩১/৪৫, ৯, ১০।

৬। মৌজা আটঘরা পরগণা কলিকাতা জে. এল. নং ৫ থানা সোনারপুর, খতিয়ান ১০, ১১, ১৪ নং সি. এস. খতিয়ান ও তদধিনস্থ খতিয়ান সমূহে লিপিবদ্ধ হইয়াছে।

৭। মৌজা চকগনিয়াগছি পরগণা খাসপুর জে. এল. নং ২৪, থানা টালিগঞ্জ খতিয়ান ১৮ এবং খতিয়ান ১ হইতে ১৪ নং সি. এস. খতিয়ান ও তদধিনস্থ সমূহে লিপিবদ্ধ হইয়াছে।

সত্যপাঠ

আমার আর্জির বিবরণ সকল সত্য জানিয়া উক্ত সত্যপাঠে নিজ নাম সহি সম্পাদন করিলাম ইতি তাং

05 NOV 2022

SAMIR BHATTACHARYA NOTARY, CALCUTTA Regd. No. 940/97 Govt. of India

BEFORE THE NOTARY
ALIPORE JUDGES COURT
KOLKATA-700027
S/L No. 2078/22

৪/৭

হলফনামা

আমি দীপঙ্কর সাঁফুই, পিতা মৃত ভোলানাথ সাঁফুই, বয়স ৩৩ বৎসর, জাতি হিন্দু, পেশা ব্যবসা, সাকিন ব্রিজি পূর্বপাড়া, পোস্ট গড়িয়া, থানা পাটুলী, কোলকাতা - ৭০০০৮৪, আমি সম্যক অবগত হইতেছি যে :

১। আমি উক্ত মোকদ্দমায় ২।(ক)(২) বাদী হইতেছি এবং আমার অর্জির বিরণ সকল আমার জ্ঞানমতে সত্য।

২। আমার আর্জির লিখিত বিবরণ সকল আমার জ্ঞানমতে সত্য এবং আমি সম্যক অবগত হইয়া উক্ত হলফনামায় সহি সম্পাদন করিলাম।

Dipankar Sanfui

সনাক্তকারীর স্বাক্ষর :

-: পুনরায় সত্যপাঠ :-

আর্জির সকল বিবরণ সত্য বুঝিয়া আমার নাম সহি করিলাম।

Dipankar Sanfui

Solemnly declared and affirmes
Alipore Judges Court, Kol-27, on
identification at.....AM/PM
under Notarial Act.

H. NANDI
Notary Govt. of West Bengal
15/2/2022

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

05 NOV 2022

Before the Ld. Second Civil Judge, Senior Division (Sub-Judge), Alipore Court.

"Cause Title" of the application was amended as per orders dated 20/02/2021 and 17/08/2022.

TS, No. 121/1962

(Alipore 3rd Sub-Judge Court, Civil Petition Case No. **43** of **1956**, Partition Suit as amended No. **TS-No. 121/1962**)

Plaintiffs :

1. Vishnupada Safui, respectively the Associates of the late:

1. (Ka) Ranjit Kumar Safui.

1. (Kha) Tapan Safui.

1. (Ga) Shiv Shankar Safui.

1. (Gha) Shyamal Safui.

1. (Unga) Kamal Safui.

1. (Cha) Bimal Safui.

1. (Chha) Lakshmi Bhuiyan.

1. (Ja) Debi Mandal

1. (Jha) Jharna Mandal
all father Late Vishnupada Safui, All of 15A, Dharmatala Road, P.S Kasba, Kolkata-700042.

2. Jatindranath Safui, Associates of Late:-

2. (Ka) Bholanath Safui, father late Jatindranath Safui, Presently Associates of late Bholanath Safui are respectively:-

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

2. (Ka) (1) Neelima Safui, husband late Bholanath Safui.

2. (Ka) (2) Dipankar Safui, father late Bholanath Safui.

2. (Ka) (3) Tanumoy Safui, father late Bholanath Safui.
All of Briji Purvapara, Post- Garia, P.S- Patuli, Kolkata - 700084.

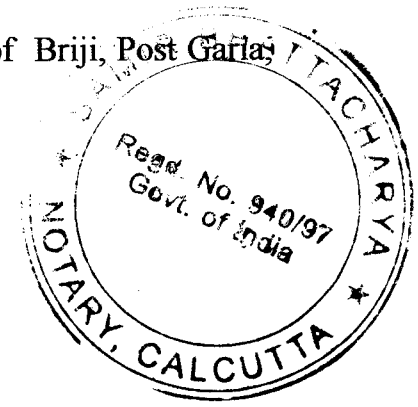
2. (Kha) (1) Shital Sanfui

2. (Kha) (2) Shekhar Safui.

2. (Kha) (3) Mahua Safui.
all Father late Rabindra Nath Safui, All of Briji Purvapara, Post- Garia, P.S- Patuli, Kolkata - 700084.

2. (Ga) Rani Naskar, mother late Bharti Naskar (Safui).

2. (Gha) Sunil Safui, father late Jatindra Nath Safui. All Resident of Briji, Post Garia, P.S Patuli, Kolkata 700084.



-VS-

Respondents :-

Associates of late Bihari Lal Mandal respectively :-

1. (Ka) (1) Vibhuti Bhushan Mandal.

1. (Ka) (2) Madhava Chandra Mandal.

1. (Ka) (3) Madhusudan Mandal.

1. (Ka) (4) Bipad Baran Mandal.

1. (Ka) (5) Patit Paban Mandal.

1. (Ka) (6) Prabhavati Mandal.

1. (Ka) (7) Bibha Mandal.

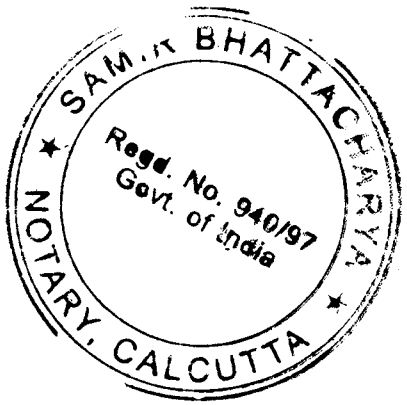
1. (Ka) (8) Sudharani Talukdar (Mandal).
Father all, Late Laxmikant Mandal, Resident of all Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata 700078.

1. (Ka) (9) (a) Sentu Sardar.

1. (Ka) (9) (aa) Tapas Sardar.
Mother of All Late Lily Sardar (Mandal), all resident of Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata 700078.

1. (Kha) (1) Kalyani Mondal, Husband Late Lalit Mohan Mondal, Resident of Garfa Mondal Para, Post Haltu, P.S Kasba, Kolkata 700078.

1. (Kha) (2) Pratap (Jagannath) Mandal.



1. (Kha) (3) Janardhan Mandal...

1. (Kha) (4) Badal Mandal

1. (Kha) (5) Dilip Mandal.

1. (Kha) (6) Debasish Mandal.

1. (Kha) (7) Deepali Mandal.

1. (Kha) (8) Sefali Haldar (Mandal).

1. (Kha) (9) Shyamli Halder (Mandal).

1. (Kha) (10) Jayashree Halder (Mandal).

1. (Kha) (11) Madhuri Das (Mandal).
Father all, Late Lalit Mohan Mondal, Resident of Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata 700078.

1. (Ga) (1) Sulekha Mandal, Husband late Kanailal Mandal.

1. (Ga) (2) Sameer Mandal.

1. (Ga) (3) (Ka) Milli Mandal, Husband Late Manas Mandal.
1. (Ga) (3) (Kha) Biki Mandal, father late Manas Mandal.

1. (Ga) (4) Malay Mandal.

1. (Ga) (5) Sudipta Mandal.

1. (Ga) (6) Sarbani Mandal.
All Father Late Kanailal Mandal, All Resident of Garfa Mandal Para, Post-Haltu, P.S.- Kasba, Kolkata - 700078.

2. Sarat Chandra Mandal, Father Late Ganesh Mandal, resident of Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata - 700078.

3. (Ka) (1) Nimai Chandra Mandal.

3. (Ka) (2) Swapan Mandal.

3. (Ka) (3) Shyamal Mandal.

3. (Ka) (4) Shivani Mandal.

3. (Ka) (5) Kabita Mandal
The Father all is the late Bholanath Mandal. All Resident of Garfa Mandal Para, Post Haltu, P.S.- Kasba, Kolkata 700078.

3. (Kha) (1) Vidyut Mandal.

3. (Kha) (2) Manoj Mandal.

3. (Kha) (3) Prabir Mandal.

3. (Kha) (4) Pradeep Mandal.

3. (Kha) (5) Milan Mandal.

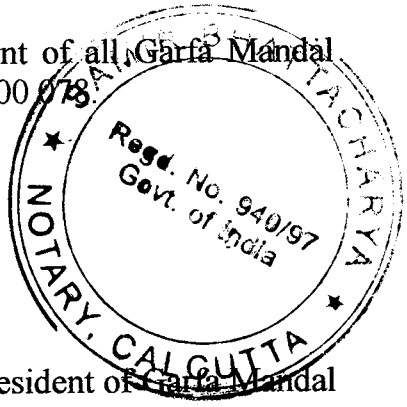
3. (Kha) (6) Sanjeev Mandal.

3. (Kha) (7) Raju Mandal.

3. (Kha) (8) Rekha Vaidya Mandal).

3. (Kha) (9) Kanan Roy Biswas (Mandal).

3. (Kha) (10) Rama Roy Biswas (Mandal).
all Father late Sudhir Mandal, Resident of all Garfa Mandal Para, Post Haltu, P.S-Kasba, Kolkata 700 078.



3. (Ga) (1) Gopal Kumar Mandal.

3. (Ga) (2) Govinda Mandal.

3. (Ga) (3) Doll Bhowmik (mandal).
all Father Late Adhir Chandra Mandal, Resident of Garfa Mandal Para, Post Hal, P.S Kasba, Kolkata 700 078.

3. (Gha) (1) Rajiv Mandal, father late Rabindra Nath Khandal.

3. (Gha) (2) (Ka) Jolly Mondal, husband late Rakesh Mondal.

3. (Gha) (3) Sheela Mandal, husband late Rabindranath Mandal.

3. (Gha) (4) Rakhi Pal (Mandal), father late Rabindra Nath Mandal.
All resident of Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata 700 078.

3. (Unga) (1) Kalyani Mandal, Husband Miti Navin Chandra Mandal.
Resident of Garfa Mandal Para, Post - Haltu, P.S Kasba, Kolkata 700 078.

3. (Unga) (2) Uppal Mandal.

3. (Unga) (3) Kamalendu Mandal.

3. (Unga) (4) Padma Sheel (Mandala).
All Father Late Naveen Chandra Mandal, Resident of all Garfa Mandal Para, Post Haltu, P.S. Kasba, Kolkata 700 078.

4. (Ka) (1) Lakshmi Mandal, Husband Late Haru Mandal,
Resident of Garfa Mandal Para, Post Haltu, P.S. Kasba,
Kolkata 700 078.

4. (Kha) (1) Sujata Mandal, husband late Joydeb Mandal ,
resident of Garfa Garfa Mandal Para, Post Haltu, P.S. Kasba, Kolkata 700 078.

4. (Kha) (2) Sanjay Mandal, father late Joydeb Mandal,
resident of Garfa Mandal Para, Post Haltu,
P.S. Kasba, Kolkata 700 078.

4. (Kha) (3) Shampa Kayal (Mandal), father late Jaydev Mandal,
Resident of Garfa Mandal Para, Post- Haltu, P.S. Kasba, Kolkata-700 078.

SAMIR ACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

4. (Ga) (1) Yudhishthira Mandal.

4. (Ga) (2) Bhim Mandal.

4. (Ga) (3) Arjun Mandal.

4. (Ga) (4) Nakul Mandal.

4. (Ga) (5) Sahadev Mandal.

4. (Ga) (6) Sandhya Mandal.
Mother of all late Kunti Mandal, Resident of of all Garfa Mandal Para, Post Haltu, P.S. Kasba, Kolkata 700078.

4. (Gha) Shanti (Mayrani) Naskar (Mandala).

4. (Unga) Sunita Naskar (Mandal)

4. (Cha) Minati Mali (mandal).

4. (Chha) Malati Das (Mandal)
All Father, Late Haru Mandal, Resident of All Garfa Mandal Para, Post Haltu, P.S. Kasba, Kolkata 700078

5. (Ka) (1) Nikhil Naskar

5. (Ka) (2) Sameer Naskar.

5. (Ka) (3) Brojen Naskar.

5. (Ka) (4) Aruna Mandal (Naskar).

5. (Ka) (5) Kalpana Mandal (Naskar).

5. (Ka) (6) Manju Biswas (Naskar).

5. (Ka) (7) Sheela Mandal (Naskar).
All Mother Late Veenapani Naskar, all are resident of 160/2 Ashok Road, Kendua, Post Garia, Khana Patuli, Kolkata 7000841

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

5. (Kha) Heirs of late Kartika Chandra Mandal

5. (Kha) (1) Anurupa Mandal.

5. (Kha) (2) Shailen Mandal.

5. (Kha) (3) Sajal Mandal

5. (Kha) (4) Young Mandal.

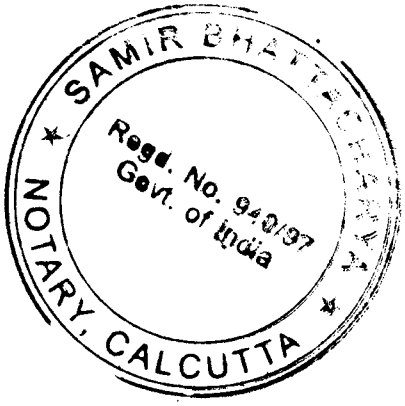
5. (Kha) (5) Arun' Mandal.

5. (Kha) (6) Shikha Mandal

5. (Kha) (7) Latika Mandala.

5. (Kha) (8) Maya Mandal

All Resident Garfa Mandal Para, Post Haltu, P.S. Kasba, Kolkata 700078.



6. (Ka) Moushumi Mandal, Swami Mritya BhuP.S.th Mandal.'

6. (Kha) Dibyendu Mandal, father late Bhutanath Mandal.

6. (Ga) Chandraendu Mandal, father late Bhutanath Mandal.

6. (Gha) Deenbandhu Mandal, father late Bhutanath Mandal.

6. (Unga) Bhavasindhu Mandal, father late Bhutanath Mandal.

6. (Cha) Jagobandhu Mandal, father late Bhutanath Mandal. All Resident Garfa Mandal Para, Post Haltu, P.S.-Kasba, Kolkata 700 078.

7. Vishwanath Mondal, father late Bankim Chandra Mondal. Resident of Garfa Mandal Para, Post Halltu, P.S. Kasba, Kolkata 700 078.

8. Shambhu Nath Mondal, father late Bankim Chandra Mondal. Resident of Garfa Mandal Para, Post-Haltu, P.S.- Kasba, Kolkata 700 078.

9. Pushparani (Dhanrani) Mandal, father late Bankim Chandra Mandal. Resident of Garfa Mandal Para, Post-Haltu, P.S. Kasba, Kolkata 700 078.

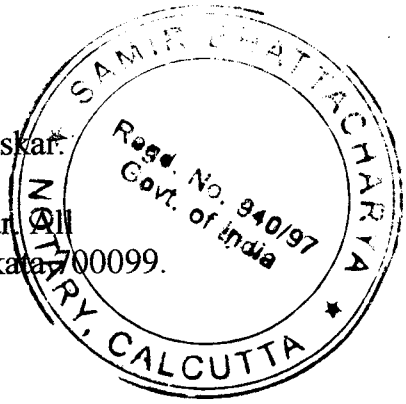
10. (Ka) Vasant Naskar, Father Late Gangadhar Naskar, Resident of Kalikapur, Post Kalikapur, P.S. East Jadavpur,

10. (Kha) (1) Dipali Naskar, husband late Manoranjan Naskar.

10. (Kha) (2) Prashanta Naskar, father late Manoranjan Naskar.

10. (Kha) (3) Parimal Naskar, father late Manoranjan Naskar.

10. (Kha) (4) Gitanjali Naskar, father late Manoranjan Naskar.



10. (Kha) (5) Kankan Roy (Naskar), father late Manoranjan Naskar.

10. (Kha) (6) Alo (Anita) Naskar father late Manoranjan Naskar. All Residents Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.

10.(Ga) Usharani Mandal, father late Gangadhar Naskar. Resident of Kalikapur, Post Kalikapur, P.S. Purba Jadavpur, Kolkata 700099.

11. (Ka) Govinda Chandra Naskar, father late Atul Chandra Naskar. Resident of Kalikapur, Post-Kalikapur, P.S. East Jadavpur, Kolkata 7000997

11.(Kha) (1) Bharti Naskar, Husband Late, Paresh Naskar, Resident of Kalikapur, Post Kalikapur, P.S. Purva Jadavpur, Kolkata 700099.

11. (Kha) (2) Sanjeev Naskar, Father late Paresh Naskar.

11. (Kha) (3) Shubo Naskar, father late Paresh Naskar. All Resident Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.

11. (Ga) Mahesh Chandra Naskar.

11. (Gha) Karthik Chandra Naskar.

11. (Unga) Swaraswati Naskar.

11. (Cha) Lakshmi Purkait (Naskar).
All Father late Atul Chandra Naskar. All Resident Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.

11. (Chha) Tarubala Naskar Late Atul Chandra Naskar,
Resident of Kalikapur, Post Kalikapur, P.S. Purva Jadavpur, Kolkata 700099.

12. (Ka) Urmila Naskar, husband late Chandrakant Naskar,
Resident of Kalikapur, Post Kalikapur, P.S. Purva Jadavpur, Kolkata 700099.

12. (Kha) Amal (Amit) Naskar.

12. (Ga) Pratap Naskar.

12. (Gha) Rani Mandal (Naskar), father late Chandrakanta Naskar.

12. (Unga) Pradeep Naskar, father late Chandrakant Naskar.

12. (Cha) Anuradha Biswas (Naskar), father late Chandrakant Naskar.

12. (Chha) Rama Vaidya (Naskar), father late Chandrakanta Naskar.
All Residents Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.

13. (Ka) Durga Naskar, husband late Bhudhar Chandra Naskar.

13. (Kha) Yudhishthira Naskar, father late Bhudhar Chandra Naskar.

13. (Ga) Kashinath Naskar, father late Bhudhar Chandra Naskar.

13. (Gha) Bholanath Naskar, father late Bhudhar Chandra Naskar.

13. (Unga) Amitabh Naskar, father late Bhudhar Chandra Naskar.
all are resident of Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.

14. Patlamoni Dasi, husband late Jatiram Naskar,
all are resident of Kalikapur, Post Kalikapur,
P.S. East Jadavpur, Kolkata 700099.

15. (Ka) Dilip Naskar, father late Shailendra Nath Naskar.

15. (Kha) Asit Naskar, father-late Shailendra Nath Naskar.

15. (Ga) Kinkar Naskar, father late Shailendra Nath Naskar.

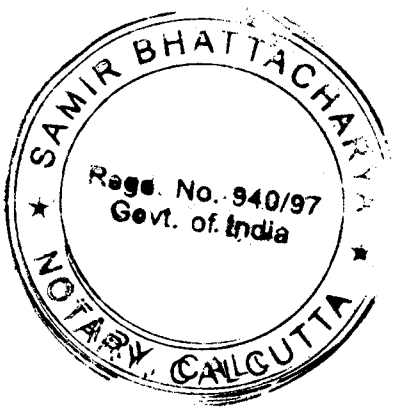
15. (Gha) Shipra Das (Naskar), Father late Shailendra Nath Naskar.

15. (Unga) Ila Naskar, father late Shailendra Nath Naskar.

15. (Cha) Neelima Mandal (Naskar), father late Shailendra Nath Naskar.
All Residents Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.

15. (Chha) Kamala Naskar, husband late Shailendra Nath Naskar.
Resident of Kalikapur, Post Kalikapur,

16. P.S. Purba Jadavpur, Kolkata-700099. Khudimani Dasi,
husband late Mahendranath Naskar.
Resident of Kalikapur, Post Kalikapur,
P.S. Purba Jadavpur, Kolkata 700099.



17. (Ka) (1) Shankar Sardar.

17. (Ka) (2) Molina Sardar.

17. (Ka) (3) Manjua Sardar.

17. (Ka) (4) Anubha Sardar.
All Father Late Amiya Sardar,
all are resident of Garagacha Naskarpur,
Post Garia, P.S. - Sonarpur, Kolkata 700 084.

17. (Kha) Sunil Sardar, father late Adhar Chandra Sardar.
resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

17. (Ga) (1) Soumo Sardar, father late Anil Chandra Sardar. Grandfather Late Adhar Chandra, Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Ga) (2) Shobhan Sardar, father late Anil Chandra Sardar. Grand-father Late Adhar Chandra Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Gha) Nut Bihari Naskar, mother late Khadibala Dasi, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Unga) Ushabala Dasi, Father Late Adhar Chandra Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Cha) Baraibala Mandal, Father Late Adhar Chandra Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Chha) Nasibala Mistry (Veenarani), father late Adhar Chandra Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700 084.

17. (Ja) (1) Anand Mohan Sardar, Father Late Dhananjay Sardar, Resident Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

SAMIR BHATTACHARYA ★ NOTARY CALCUTTA ★ Regd. No. 940/97 Govt. of India

17. (Ja) (2) (Ka) Aarti Sardar, Husband Late Ajit Sardar, Father Late Dhananjay Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Ja) (2) (Kha) Rumki Sardar, Husband Prosenjit Sardar, Late Father Ajit Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Ja) (2) (Ga) Late Swarjit Sardar, Father Ajit Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Ja) (2) (Gha) Sanjukta Naskar, Father late Ajit Sardar, Resident of Garagacha Naskarpur, Post, Garia, P.S.- Sonarpur, Kolkata 700.084.

17. (Jha) (1) (Ka) Kalpan Sardar.

17. (Jha) (1) (Kha) Parth Sardar.

17. (Jha) (1) (Ga) Pinaki Sardar.

17. (Jha) (1) (Gha) Coral Sardar.

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY, CALCUTTA

17. (Jha) (1) (Unga) Soma Mandal (Sardar).
All father late Panchanan Sardar, all Residents Garagacha Naskarpur, Post Garia, P.S.- Sonarpur, Kolkata 700 084.

17. (Jha) (2) Niranjan Sardar, Father Vijay Krishna Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Jha) (3) Santosh Sardar, Father late Vijay Krishna Sardar.

17. (Jha) (4) Ratikanta Sardar. Father is late Vijay Krishna Sardar.

17. (Jha) (5) Jamuna Sardar. Father-late Vijay Krishna Sardar.

17. (Jha) (6) Ganga Naskar (Sardar), Father is late Vijay Krishna Sardar. All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

18. (Ka) (1) Gopal Chandra Sardar, Father late Manmath Sardar. Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

18. (Ka) (2) (a) Bharti Sardar, Husband Late Nikhil Sardar, Resident of Garagacha Naskarpur, Post, Garia, P.S. Sonarpur, Kolkata - 700 084.

18. (Ka) (2) (b) Bipasha Sardar, father Late Nikhil Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 0841

18. (Ka) (2) (c) Vishnu Sardar, Father Late Nikhil Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

18. (Ka) (3) Samant Sardar, father late Jammath Sardar.

18. (Ka) (4) Subodh Sardar, father late Mammoth Sardar.

18. (Ka) (5) Vikas Sardar, father late Manmath Sardar.

18. (Ka) (6) Gita Mandal (Sardar), father late Manmath Sardar.

18. (Ka) (7) Anjali Mandal (Sardar), father late Manmath Sardar.

18. (Ka) (8) Bijli Sardar, father late Manmath Sardar.

18. (Ka) (9) Srijali Mandal (Sardar), father late Manmath Sardar.

18. (Ka) (10) Kamalabala Sardar, father late Manmath Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata- 700 084

SAMIR CHATTOPADHYAY NOTARY, CALCUTTA Regd. No. 940/97 Govt. of India

-87-

18. (Kha) Amulya Baran Sardar, father late Ramakrishna Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

18. (Ga) (1) Sushil Sardar, Father late Mihirlal Sardar.

18. (Ga) (2) Kumre Subir Sardar, Father late Mihirlal Sardar.

18. (Ga) (3) Dolly Sardar, Father late Mihirlal Sardar.

18. (Ga) (4) Lily Halder (Sardar), Father late Mihirlal Sardar.
All Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

18. (Gha) (1) Subhash Chandra Sardar, Father late Nripen Sardar.

18. (Gha) (2) Sudhir Kumar Sardar, Father late Nripen Sardar.

18. (Gha) (3) Chhaya Mandal (Sardar), father late Nripen Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

18. (Unga) Monilal Sardar, father late Ramakrishna Sardar,
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata- 700 084.

SAMIR BHATTACHARYA NOTARY, CALCUTTA Regd. No. 909/97 Govt. of India

19. (Ka) (1) Sandhya Sardar, Father late Kanailal Sardar.

19. (Ka) (2) Sunanda Sardar, Father late Kanailal Sardar.

19. (Ka) (3) Kalpana Sardar, Father late Kanailal Sardar.

19. (Ka) (4) Jeevan Sardar, father late Kanailal Sardar.

19. (Ka) (5) Pradeep Sardar, Father late Kanailal Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

19. (Kha) (1) Niranjan Halder, mother late Sarabala Halder.

19. (Kha) (2) Siddheshwar Halder, mother late Saralabala Halder.

19. (Kha) (3) Ratan Halder, mother late Sarlabala Halder.

19. (Kha) (4) Manoranjan Halder, mother late Sarlabala Halder.

19. (Kha) (5) Nirmal Halder, mother late Sarabala Halder.

19. (Kha) (6) Mukti Bachar, mother late Sarlabala Halder.

19. (Kha) (7) Yashoda Mandal, mother-late Sarlabala Halder.
All Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata--700 084.

19 (Ga) Kajalbala Mandal, father late Bhushan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

19. (Gha) (1) Bijan Biswas, mother late Renubala,
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700 084.

19. (Gha) (2) Basabi Mandal (Biswas), Mother Late Renubala,
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

19. (Unga) Reba Bala Naskar (Sardar), Father late Bhushan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

SAMIR BHATTACHARYA
Regd. No. 940/9 Govt. of India
NOTARY, CALCUTTA

20. (Ka) (1) Anjali Sardar, Father Pannalal Sardar, Resident of Garagachi Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700 084.

20. (Ka) (2) Brihaspati Sardar, husband late Sadhan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

20. (Ka) (3) Sukesh Sardar, Father late Sadhan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

20. (Ka) (4) Biswajit Sardar, Father- Late Sadhan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700 084.

20. (Kha) Prabodh (Badan) Sardar,
Father late Ambika Charan Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

20. (Ga) Dilip Sardar,
Father late Ambika Charan Sardar.
Resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 940/97 Govt. of India

20. (Gha) Lakshmi Naskar (Sardar),
Father late Ambika Charan Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

20. (Unga) Shanti Mandal (Sardar
Father late Ambikacharan Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

20. (Cha) (1) Deepali Das, mother late Nivarani Das,
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

20. (Cha) (2) Saraswati Naskar, Mother Late Nivarani Das,
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

20. (Cha) (3) Bijali Bagani, mother late Nivarani Das,
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

21. (Ka) (1) Bhanu Naskar, Father late Gopal Naskar.

21. (Ka) (2) Khokan Naskar, father late Gopal Naskar.

21. (Ka) (3) Raju Naskar, father late Gopal Naskar.

21. (Ka) (4) Surjit Naskar, Father late Gopal Naskar.

21. (Ka) (5) Alka Naskar, father late Gopal Naskar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 940/97 Govt. of India

21. (Kha) Nimai Naskar, mother Late Tarubala Naskar.

21. (Ga) Nirmal Naskar, mother Late Tarubala Naskar.

21. (Gha) Lakshmi Naskar, mother Late Tarubala Naskar.

21. (Unga) Saraswati Naskar, mother Late Tarubala Naskar.

21. (Cha) Sitan Naskar mother late Tarubala Naskar.
All of Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata-700 084.

22. (Ka) (1) Mangal Sardar, father late Jahar Sardar.

22. (Ka) (2) Lipika Naskar, father late Jahar Sardar.

22. (Ka) (3) Mana Naskar (Sardar), Father late Jahar Sardar.

22. (Ka) (4) Joli Naskar (Sardar), father late Jahar Sardar.

22. (Ka) (5) Pratima Mandal (Sardar), father late Jahar Sardar.

22. (Ka) (6) Nimai Sardar, Father late Jahar Sardar.

22. (Ka) (7) Rama Mandal (Sardar), father late Jahar Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata 700 084.

22. (Kha) (1) Thakurani Sardar, father late Banmali Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700 084.

22. (Kha) (2) Krishna Sardar, Father late Banmali Sardar,
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 940/97 Govt. of India

22. (Ga) (1) Deepak Sardar, Father late Alak Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata- 700 084.

22. (Ga) (2) Rita Naskar (Sardar), Father late Alak Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

22. (Ga) (3) Namita Sardar, father late Alak Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

22. (Ga) Shailene Sardar, the Father late Kishori Sardar.

22. (Unga) Pannalal Sardar, Father the late Kishori Sardar.

22. (Cha) Parvati Sardar, Father late Kishori Sardar.

22. (Chha) Biswarani Chatui (Sardar), Father late teenage Sardar.

22. (Ja) Nisharani Mandal (Sardar), Father late Kishori Sardar.

22. (Jha) Kanan Naskar (Sardar), the Father the late teenage Sardar.

22. (Ingo) Shivani Biswas (Sardar), father late late Kishori Sardar.
All Resident Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

23. (Ka) Sameer Sardar, Father late Rishikesh Sardar.

23. (Kha) Arvind Sardar, father late Rishikesh Sardar.

23. (Ga) Ashok Sardar, father late Rishikesh Sardar.

23. (Gha) Leela Naskar (Sardar), father is late Rishikesh Sardar.

23. (Unga) Sheela Naskar (Sardar), father late Rishikesh Sardar.

23. (Cha) Rekha Mandal (Sardar), father late Rishikesh Sardar.

23. (Chha) Savita Mandal (Sardar), father is late Rishikesh Sardar.

23. (Ja) Nandini Naskar (Sardar), father late Rishikesh Sardar.
All Residents Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700 084.

23. (Jha) Prabha Sardar, husband late Rishikesh Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 940/97 Govt. of India

24. (Ka) Kashinath Sardar, father late Durgacharan Sardar.

24. (Kha) Shambhunath Sardar, father late Durgacharan Sardar.

24. (Ga) Maulinath Sardar, father late Durgacharan Sardar.

24. (Gha) Parul Dev Mondal (Sardar), Father late Durgacharan Sardar.

24. (Unga) Shyamoli Sarkar (Sardar), father late Durgacharan Sardar.

24. (Cha) Shefali Sardar, father late Durgacharan Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

25. (Ka) Vishwanath Sardar, father late Atul Krishna Sardar.

25. (Kha) Shivnath Sardar, father late Atul Krishna Sardar.

25. (Ga) Samar Sardar, Father Late Finger, Krishna Sardar.

25. (Gha) Amar Sardar, father late Atul Krishna Sardar.

25. (Unga) Sukumar Sardar, father late Atul Krishna Sardar

25. (Cha) Nirmal Sardar, father-late Atul Krishna Sardar

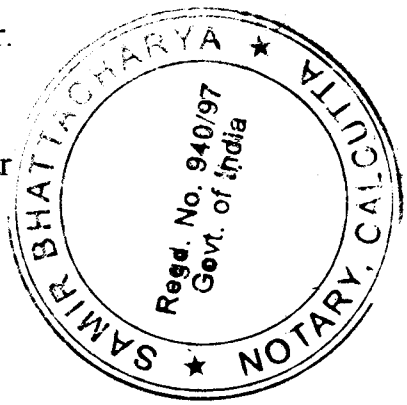
25. (Chha) Parimal Sardar, father late Atul Krishna Sardar.

25. (Ja) Sanjit Sardar, father late Atul Krishna Sardar.

25. (Jha) Indrajit Sardar, father late Atul Krishna Sardar.

25. (Ingo) Bharatisardar, father late Atul Krishna Sardar.

25. (Ta) Latika Sardar, father late Atul Krishna Sardar.
All the residents of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.



26. (Ka) Jamuna Sardar, father late Jitendra Nath Sardar.

26. (Kha) Subhendu Sardar, father late Jitendra Nath Sardar.

26. (Ga) Saroj Sardar, Father late Jitendra Nath Sardar.

26. (Gha) Sukhendu Sardar, father late Jitendra Nath Sardar.

26. (Unga) Shubhankari Sanfui,
father late Jitendra Nath Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.

27. (Ka) Kamala Sardar,
husband late Bhabendradra Nath Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.

27. (Kha) Swarnali Gayen (Sardar),
father late Bhabendradra Nath Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

28. Santosh Sardar, father late Krittibas Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.

29. Gourmoni Dasi, husband late Krittibas Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.

30. Jogendra Nath Mandal Baidya,
father late Tarak Nath Mandal Baidya.

31. Mahendra Nath Mandal Baidya,
father late Tarak Nath Mandal Baidya.

32. Debendra Mandal Baidya,
father late Taraknath Mandal Baidya.

33. Satish Chandra Mondal Baidya,
Father late Tarak Nath Mandal Baidya
All resident of Briji, Post Garia, P.S. Patuli,
Kolkata - 700084.

34. Bijay Krishna Mondal Baidya,
Father late Rajendra Nath Mandal Baidya

35. Palan Mondal Baidya,
Father late Rajendra Nath Mandal Baidya

36. Haran Mondal Baidya,
Father late Rajendra Nath Mandal Baidya

37. Nanda Rani Dasi,
Husband late Rajendra Nath Mandal Baidya
All resident of Briji, Post Garia, P.S. Patuli,
Kolkata - 700084.

38. Narendra Nath Mandal, Father late Ramdas Mandal

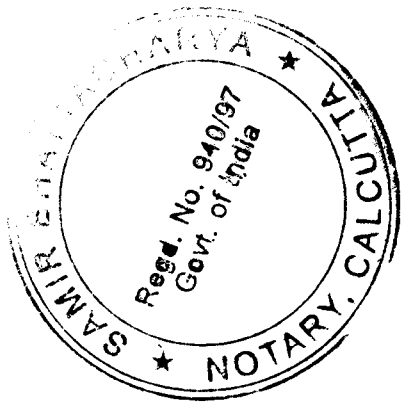
39. Debendra Nath Mandal, Father late Ramdas Mandal
All resident of Atghara, P.S. Sonarpur, Dist- South 24 Parganas.

40. Satindranath Mandal, Father late Surendranath Mandal
resident of Dhelo, P.S.- Sonarpur, Dist.- South 24 Parganas.

41. (Ka) (1) Shailendra Nath Sanfui,
Father late Nishikanta Sanfui

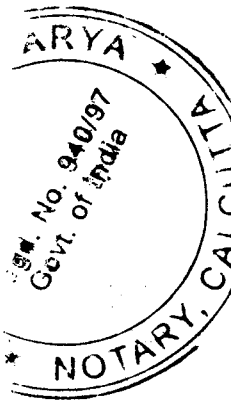
41. (Ka) (2) Sasanka Sanfui,
Father late Nishikanta Sanfui

41. (Ka) (3) Bankim Sanfui,
Father late Nishikanta Sanfui
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.



41. (Ka) (4) (Ka) Anita Sanfui,
husband late Jayanta Sanfui
Father late Nishikanta Sanfui

41. (Ka) (4) (Kha) Arka Sanfui,
father late Jayanta Sanfui
(late Jayanta Sanfui, father late Nishikanta Sanfui)



41. (Ka) (4) (Ga) Jayita Mandal Sanfui,
father late Jayanta Sanfui
(late Jayanta Sanfui, father late Nishikanta Sanfui)
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.

41. (Ka) (5) (Ka) Shikha Rani Sanfui,
husband late Krishna Chandra Sanfui
father late Nishikanta Sanfui.

41. (Ka) (5) (Kha) Sucharita Sanfui,
father late Krishna Chandra Sanfui
(late Krishna Chandra Sanfui father late Nishikanta Sanfui
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.

41. (Ka) (6) Pravarani Mandal (Sanfui),
father late Nishikanta Sanfui

41. (Ka) (7) Bivarani Mandal (Sanfui),
father late Nishikanta Sanfui

41. (Ka) (8) Shova Sarkar,
father late Nishikanta Sanfui
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.

41. (Kha) (1) Subala Sanfui,
husband late Shibnath Sanfui

41. (Kha) (2) Shambhunath Sanfui,
father late Shibnath Sanfui

41. (Kha) (3) Jagannath Sanfui,
father late Shibnath Sanfui

41. (Kha) (4) Rina (Rekha) Mandal (Sanfui),
father late Shibnath Sanfui

41. (Kha) (5) Malina Naskar (Sanfui),
father late Shibnath Sanfui

41. (Kha) (6) Anima Mandal (Sanfui),
father late Shibnath Sanfui
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.

41. (Ga) (1) Aparna Naskar Mandal,
mother late Angurbala Naskar

41. (Ga) (2) Habul Chandra Naskar,
mother late Angurbala Naskar

41. (Ga) (3) Pannarani Naskar,
mother late Angurbala Naskar
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.

42. (Ka) Himanshu Safui,
Father late Kishori Mohan Safui.

42. (Kha) Sarlabala Safui,
Father late Kishori Mohan Safui.

42. (Ga) Renuka Safui,
Father late Kishori Mohan Safui.

42. (Gha) Mousumi Mandal (Safui),
Father late Kishori Mohan Safui.
all resident of Briji, Post Garia, P.S. Patuli,
Kolkata 700084.

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

43. (Ka) Bimal Safui,
Father late Kali Charan Safui.

43. (Kha) Babu Safui,
Father late Kali Charan Safui.

43. (Ga) Champa Naskar (Safui),
Father late Kali Charan Safui.

43. (Gha) Parul (Dhabali) Naskar (Safui),
Father died Kali Charan Safui.

43. (Unga) Bhava Mandal (Safui),
Father died Kali Charan Safui.

43. (Cha) Mana Naskar (Safui),
Father died Kali Charan Safui.

43. (Chha) Bihaspati Karmakara (Safui),
Father died Kali Charan Safui.
all resident of Briji, Post Garia, P.S. Patuli,
Kolkata 700084.

44. (Ka) Ratan Safui,
Father late Ram Chandra Safui.

44. (Kha) Amar Safui,
Father late Ram Chandra Safui.

44. (Ga) Tapati Mandal (Safui),
Father late Ram Chandra Safui.

44. (Gha) Sandhya Safui,
Father late Ram Chandra Safui.
All are resident of Briji, Post-Guria, P.S. Patuli,
Kolkata - 700084.

45. (Ka) Angur Bala Safui,
Father late Sundar Sundar Safui.

45. (Kha) Ashok Safui,
Father late Sundar Sundar Safui.

45. (Ga) Somnath Safui,
Father late Sundar Sundar Safui.

45. (Gha) Shobha Sardar (Safui),
Father late Sundar Sundar Safui.

45. (Unga) Dipti Naskar (Safui),
Father late Sundar Sundar Safui.

45. (Cha) Rekha Mandal (Safui),
Father late Sundar Sundar Safui.
all are resident of Briji, Post Garia, P.S. Patuli,
Kolkata 700084.

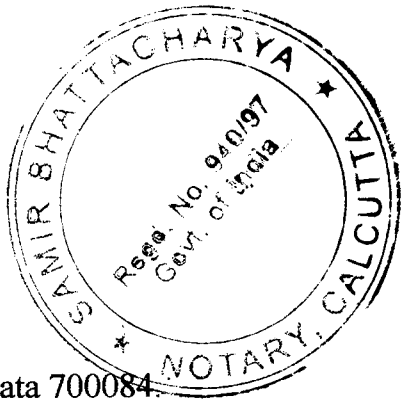
SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 940/97 Govt. of India

46. (Ka) Niru mandal,
Mother late Saraswati Mandal (Safui)

46. (Kha) Jeevan Mandal,
Mother late Saraswati Mandal (Safui)

46. (Ga) Kavita Mandal,
Mother late Saraswati Mandal (Safui)
All are resident of Briji, Post Garia, P.S. Patuli, Kolkata 700084.

46. (Gha) Biva Maiti (Mandal),
Mother late Saraswati Mandal (Safui)
resident of Resident of Briji, Post Garia,
P.S. Patuli, Kolkata 700084.



46. (unga) Prabha Sensharma (Mandal),
Mother late Saraswati Mandal (Safui)
resident of Briji, Post Garia, P.S. Patuli, Kolkata 700084.

47. (Ka) Paresh Chandra Safui.

47. (Kha) Gaur Chandra Safui.

47. (Ga) Meera Naskar (Safui).

47. (Gha) Aarti Haldar (Safui).

47. (Unga) Sunita Halder (Safui).

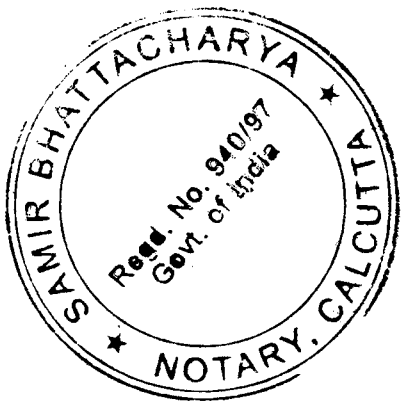
47. (Cha) Anila Safui.
all father is the late Panchkadi Safui.
All are resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

48. (Ka) Dulal Safui, Father Late Kunja Bihari Safui,
resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

48. (Kha) (1) Jyotsna Safui, husband late Tulsi Safui,
resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

48. (Kha) (2) Shakti Safui, father late Tulsi Safui,
resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

48. (Kha) (3) Mukti Safui, Father Late Tulsi Safui,
resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.



48. (Ga) Bholanath Safui.

48. (Gha) Sabitri Sardar (Safui).

48. (Unga) Shankari Mandal (Safui).

48. (Cha) Shyamali Naskar (Safui).
all Father late Kunj Bihari Safui,
all resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

49. (Ka) Malay Naskar, father late Gora Chand Naskar.

49. (Kha) Namita De (Naskar), father late Gora Chand Naskar.

49. (Ga) Praloy Naskar, father late Gora Chand Naskar.
All are resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

50. (Ka) Dayarani Naskar, Husband Late Ashok Naskar
(Bhoothnath Naskar), resident of Kalikapur,
Post Kalikapur, Police Station East Jadavpur, Kolkata 700078.

50. (Kha) Somen Naskar, Father Late Ashok Naskar (Bhootnath Naskar),
resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

51. Meera Rani Dua (Naskar), Father Late Ashok Naskar
(Bhootnath Naskar), resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

52. Viku Ram Naskar, Father Late Priyanath Naskar,
resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

53. Kunti Naskar (Mandal), Father Late Priyanath Naskar,
resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

54. (Ka) Ila Pal, father late Gangadas Pal,
resident of 25A, Radha Nath Bose Chowdhury Road, Tangra,
P.S.- Entali, Kolkata 700015.

54. (Kha) Sulekha Dey (Pal), father of late Gangadas Pal,
resident of 40 Khelat Babu Lane, Kolkata - 700037.

54. (Ga) Mana Pal, Father Late Gangadas Pal,
resident of 46 Patari Road, P.S. Entali, Kolkata 700 015.

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 940/97 Govt. of India

54. (Gha) Ajit Pal, father late Gangadas Pal,
resident of 46, Patari Road, P.S.-Entali, Kolkata 700 015.

55. (Ka) Prafulla Kumar Mukherjee, wife of late Ira Mukherjee (Pal),
Ira Mukherjee (Pal) father - late Abhay Pada Pal,
resident of Surolok Apartment, C.E/11, Rajarhat Road,
P.S. Rajarhat, Kolkata 700 059.

55. (Kha) Kausalya Roy (Mukherjee), Mother Late Ira Mukherjee (Pal)
Ira Mukherjee (Pal) father - late Abhay Pada Pal,
resident of Surolok Apartment, C.E/11, Rajarhat Road,
P.S. Rajarhat, Kolkata 700 059.

55. (Ga) Shyamal Kumar Bose, mother late Meera Rani Bose (Pal)
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of Sri Guru Nivas, 2, Siddheshwaritala Road,
Kolkata- 700 120.

55. (Gha) Jagdish Bose, mother late Meera Rani Bose (Pal)
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of 5/6 Veer Anant Ram Mandal Lane, Sinthi
P.S. Baranagar, Kolkata 700 050.

55. (Unga) Sanjay Kumar Bose, mother late Meera Rani Bose (Pal)
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of 10, Gaurang Mandir Road, P.S. Patuli,
Kolkata 700086.

55. (Cha) Kaustab Bose, mother late Mira Rani Bose (Pal).
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of 46, Petari Road, P.S. Entali, Kolkata 700015.

55. (Chha) Prashant Bose, Mother Late Meera Rani Bose (Pal)
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of 86, S, N Banerjee Road, Manirampur,
Barrackpore, Barrackpore, P.S., Kolkata-700120.

56. (Ka) (1) Bandana Pal, husband late Bishes Pal
late Bishes Pal Father Late Vijay Krishna Pal,
resident of 176/14/99, Raipur Road, Flat No. F-2,
Kolkata- 700092.

SAMIR BHATTACHARYA NOTARY, CALCUTTA Regn. No. 940/97 Govt. of India

56. (Ka) (2) Vikram Pal, the Father late Bishes Pal
late Bishes Pal Father Late Vijay Krishna Pal,
resident of 176/14/99, Raipur Road, Flat No. F-2,
Kolkata- 700092.

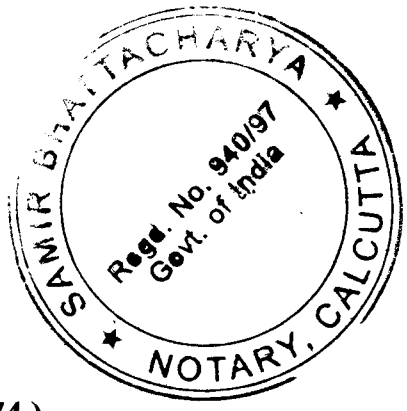
56. (Ka) (3) Bhaskar Pal, father late Bishes Pal
late Bishes Pal Father Late Vijay Krishna Pal,
resident of 4-B, Devalok Heights, 142A,
Raja Subodh Chandra Mallick Road, Jadavpur,
Kolkata - 700092.

56. (Kha) Arlock Ghosh, Mother Late Anju Ghosh (Pal)
late Anju Ghosh (Pal) Father Late Vijay Krishna Pal,
Resident of 5C, Hemchaya, 40, Old Ballygunge Second Lane,
Post Ballygunge, P.S. Karaya, Kolkata - 700019.

~~185~~

56. (Ga) Umesh Chandra Das, mother Late Manju Sengupta (Pal), Late Manju Sengupta (Pal) father Late Vijay Krishna Pal, resident of , 24, Jawaharlal Nehru Road, Post P.S. New Market, Kolkata 700087.

57. Krishna Pada Pal, Father Late Nabakrishna Pal, resident of, 25, Tangra Road, P.S. Entali, District 24 Parganas.



(The above was amended vide Order No. 364 dated 2/7/74.)

Claims of Ejmali Property Marked as on Batowara & calculation expulsion total amount 8100/- Taka that the above plaintiffs submit that :-

1. The ancestor of the plaintiffs Nimai Chand Safui, and also is the ancestor of the respondants No 41 to(Nagat) the respondantss No. 48. His two sons Tarachand and Gurucharan inherited the property in the said community. After his death. Tarachand's son Fatu Safui, Fatu Safui's two sons, Brajmohan, father of plaintiff No. 2 and respondants No. 41 Bhushan Chandra Safui. Brajomohan left behinad his his wife and five sons as heirs, who are plaintiff No. 2 and respondants No. 42 to(Nagat) 46 respectively.

2. After the the death of Gurucharan left his only son Kauri Charan as his legal heir. Plaintiff No. 1 and respondantss Nos. 47 and 48 being his son's surviving legal heirs and successors . The legal heirs and successors of Fatu Safui and Kauri Charan Safui, the said Nimai Chand Safui, were joint and one family. Later separated but their all property -

were/are remain Esmaili and undivided and are undivided till and were/are being occupied and used/using.

3. The said Fatu Safui during his lifetime with great patience and co-operative talent in his life time along with predecessor of respondents No. 1 to 9, Ganesh Chandra Mandal and predecessor of respondents No. 10 to 16, Sadananda Naskar, predecessor of respondents to No. 17 to 28 Khelaram Sardar, respectively, together gradually with below mention (Ka) to (Chha) Schedule of land . The property mentioned in Tapshil, starting from 21st Paush of the year 1294 till 22nd of Magh of the year 1303, was settled under various owners in various registry pattamuls on various dates and with the help and expense of the said raiyat makrari ownership with the help and expense of the respective family members and salaried good people. By reclaiming the lands, Thantikrishna made the higher lands suitable for agricultural purposes, and by cultivating them and by establishing Jalkar Bheri in the irrigated lands, the four lessees gradually left their bodies while they were occupying the property and collecting the due rent and other things from the upper owner. The properties of the said 'A', 'G' Tapshil have the shares of the said 4 lessees. ORE the said kauricharan and fatu Safui were written in fifty-one and one samsara at the time of acquisition of the said property but both are equivalent and accordingly occupied, used, lived. At that time, Fatu Safui was the guardian of the family Co in his sole name It was coming and it is coming.

4. According to him, the said property belongs jointly to the heirs of Ganesh Mandal. Anna part, " together with the heirs of Sadananda Naskar, Anna part and heir Ganesha of Khelaram Sardar together, Anna part and all the legal heirs of said Kauri Charan Safui

SANJIB BHATTACHARYA No. 940/97 of India NOTARY, CALCUTTA

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
ALCUTTA

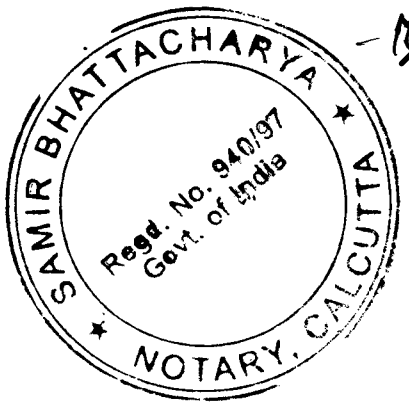
together with the heirs, the said plaintiffs (Ka) to (Cha) have 2 (two) annas share in the inherrited property and the legal heirs of Fatu Safui have 2 (two) annas share in this inherrited property.

5. The said Fatu and Kauri Safui, Ganesh Mandal, Sadanand Naskar, Khelaram Sardar's self-faith, slef caste, relatives, relatives and friends were in friendship thought, in their hearts, when among their heirs, who are smart and patient with intelligent and knowledgeable relatively enthusiastic, about farming and Veri (Cultivating of Fish & Pron) matters and then he is to Supervise and look after the said Nalishi Ejmaili property. All the others are under his authority and were/are taking possession of said Nalishi Ejmaili property.

6. After the death of the two said Fatu Safui and his son late Brajmohan Safui respondants No. 41, Bhushan Chandra Safui and his estate were inherited. inherited by his 7 sons, plaintiff No. 2 Jatindranath Safui and respondantss No. 42 to(nagat) No. 45, The respondantss Sri Kishori Mohan, Kali Charan, Sundar Mohan, late Shyama Charan and Subal Chandra have received the late portion and after the death of Subal Chandra and Shyama Charan their said property has been received their mother respondantss No. 46 Smt Phulmani Dasi.

7. After the death of the said Kauricharan, his 4 (four) sons, the plaintiff No. 1 Bishnupad Safui and the respondantss No. 47 and 48 Panchkari Safui and Kunj Bihari Safui and late Bhadreshwar Safui were inherited. After the death of Bhadreswar said property received his other three brother and inherrited. According to this, plaintiff No. 1 has 1/24 share and plaintiff No. 2 has 1/56 share in the suit property.

8. Late Ramdas Mondal, the predecessor of from the respondantss Nos. 38 to 40, was a relative and eminent friend of the said Fatu Safui and Kauri Safui, Ganesh Mandal, Sadananda Naskar and Khelaram Sardar. He was a shrewd man of business intelligence and had experience in Veri(Cultivating of Fish & Pron) matters. Generally Fatu, Kauri Safui, Ganesh Mandal and Sadananda Naskar, Khelaram Sardar became old and out of form, incapable respectively.



The chief became old and incapacitated, and his sons and heirs, not having the proper skill and experience in management, appointed the said Ramdas Mandal as a trustee to look after their fish cultivating Veri(fishery), etc., and their sons, etc., and his sons and heirs to work under Ramdas Mandal, and to earn them the net income of the veri for their's labors. He diligently paid a part of it, after the death of the five partners, the said Ramdas continued to look after and manage the property as a trustee on behalf of their heirs.

9. Tarakanath Mandal, the predecessor of the respondents No. 30 to respondents No. 37, was the elder son-in-law of Vaidya Mahashay Fatu Safui, he stayed with his father-in-law in Veri from time to time during the lifetime of Fatu Safui and gained experience in the work of Veri. At the time of Fatu Safui's death, as his sons were unintelligent, young and minor, and their mother Sumati Dasi was a disabled and veiled woman, the eldest son-in-law took the help of the elder son-in-law in looking after and supervising the property of his husband and driving the sheep on their behalf, thus Tarakanath Mandal Vaidya Mahashay There is an opportunity to middle with the property.

10. During the last district settlement, the said Ramdas Mandal Tarakanath Mandal Vaidya Mahashay's name appeared in the examination by the Nalishi, but the plaintiffs was/were acting/working in fiduciary capacity, as the plaintiffs were unable to establish how their share in the land which was recorded by the defendants and so they were classified as respondants for all objections. Plaintiffs claim any part of their property if they provide any details in their description about the origin or origin of their parts, then the plaintiffs RG in that regard

and defendants Prays for permission to file amendment or additional statement.

11. Son of Ganesha Mandal respondent No. 1 has by staying in under his Veri and gradually acquired experience and special skill under his father and other associates supervision and working with Fatu Safui Mahashay's son-in-law Tarak Vaidya and Ram Das. After Ramdas Mandal, Tarak Vaidya Mahashay the sons of the said Tarakanath Vaidya Respondantss No. 30 to33 and 1 Respondants is looking after and supervising the assets of the plaintiff, the other partners are using possession of the assets of the plaintiff under his control, so the plaintiffs and other partners are entitled to get the accounts of the period of their supervision from him.

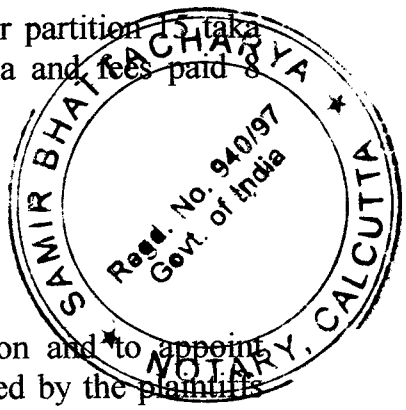
12. As it became difficult to take possession of the said Ejmal Nalishi inherrited property, the plaintiffs requested the respondantss to prepare an account of the property in Ejmaili community and divide it according to parts, but due to its various delays, the plaintiffs were forced to take the shelter of the court.

13. As the plaintiffs were very young at the time of their father's death, they are minors and have no proper knowledge of the assets of the community. In this lawsuit, if it is revealed that any other assets have been left out through discovery etc. during the driver's stay, the RG requests correction by adding them later.

14. According to the last request for distribution of Mauja Garfa and Mauja-Briji under P.S. Sonarpur and P.S. Taliganj under the area of this deed, the date of request is 9th March 1956 from Falgun 1362.

SAMIR BHATTACHARYA ★ VIDYA ★ NOTARY Regd. No. 10057 Govt.

15. This lawsuit was filed for court jurisdiction and court fee waiver and Taidad 8000 taka for the value of the plaintiff's property and for partition 15 taka and accounting, taidad for the time being took 100 taka and fees paid 8 (eitght) taka 2 (two) anna court fee for the same .



Prayers accordingly:-

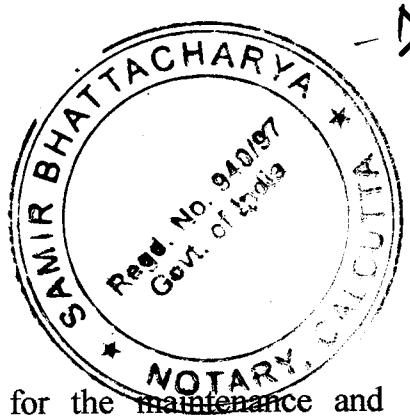
(Ka) It is ordered to issue a preliminary decree of partition and to appoint competent commissioners to apportion the portion claimed by the plaintiffs from the Nalishi property and to give them separate possession in their separately identified parcels.

(Kha) if the judgment of the court It is argued that dividing the depreciable property into lots of part and value and utility of Nalishi Veris' will reduce, the value and utility of the deficient Veris'. And the Devidend of every year at the proper time according to Indian Company's or same act and supervision According to the law, a registry society is ordered to give proper oder or other order to operate under the Nalishi Property Management.

(Ga) It is the soul to decree the discharge to audit against during the supervision period of Respondents No. 1 and respondants Nos. 30-33.

(Gha) The other respondants or their predecessors who supervised the then "cataract" auction is entitled to be directed to issue a specified decree in that regard.

(Unga) If necessary to account for the amount owed by the plaintiffs against the respondants. The respondants are directed to give a additional sum of money on the taking of the excess and to give a dicree regarding the same.



(Cha) An order is made to appoint a receiver for the ~~maintenance~~ and supervision of the estate if necessary during the pendency of this suit.

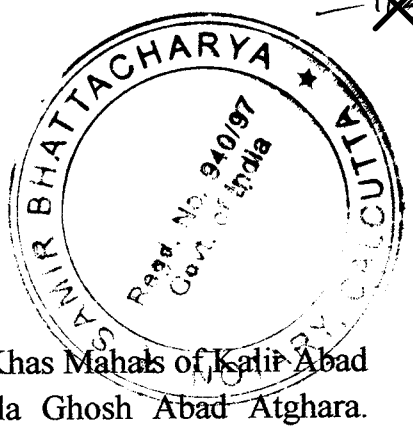
(Chha) The Court orders that the plaintiffs be awarded costs and other remedies other than the relief sought.

"Suit Property"

(Ka) Donor Benimadhav Ghosh Recipient Fatu Safui Digar date 21st Paush 1294 Pattamul 100 bigha sheep in Barakholgram, District 24 Pong P.S., Taliganj Mauje, with annual rent of 131 taka 4 annas including water tax and clamps. It is bordered by North Kalikapur, East by Amar Pattai Land, South by Radhanath Mandal and West by Dulorkani by Madhav area, Bari Zamindar Radhamohan Mandal.

(Kha) Donor Jaykrishna Mandal Ding Recipient Fatu Safui Digar Tang 1303. District 24 Pargana P.S. Taliganj Mauza Barakhola 129, STAR8159 Tauji 10 annas share of 50 taka deposit received by patta root on 22nd Magh all the land canal bill patit Bhogi Shalishuna Puskarini etc. Which has been measured and recorded in various khatians at various ORE 022 76.8.27 Mauzas in the last settlement.

(Ga) Ascetic Donor Indra Mani Dasi Recipient Late Fatu Safui Digar Tang 1295. 14th Magh Tang Patta Originated District 24 Pong P.S. Sonarpur Tauji No. 12 Mauza Mukundpur Dak Header Eight Villages 1 Bande 260 Bighas 130 Bighas Annual Rent 260... Vastu Bagan Vastu Bagan... Pushkarini Chamil Patit Jalkar Gata Bill Canal Total 260 Bighas Annual rent 260 East boundary of Khoder Abad : Kalika Pur boundary towards Hede and Marakni



North Jagati Pota and Mamudpur also border Khas Mahals of Kalir Abad Government and the borders of Dabarakhola Ghosh Abad Atghara. Recorded in various khatians in various mouzas of the last settlement.

(Gha) Ascetic giver Indramanidasi -

Recipient Fatu Safui Digar Tang 1297. 17th Jyist Tang Patta Original District 24 Parganas, P.S. Sonarpur, Hal P.S. Taliganj Mouja Kalikapur Bara Hede Village 1 Bande 60 Bigha Fallen Bata Jalkar Shali Pushkarini Etc. 15 Bigha Annual Rent 17 Taka Ihar Chauhddi North Mukundpur East Oi D Oi West Debnarayan Barui Land Which has been measured and recorded in different khatians in different mouzas of the last settlement

(Unga) Ascetic donor Chandicharan Naskar

Grantee - Fatu Saidigar Tang 1295 year 17th Falgun Tang patta originally received 28.1.2 (ana) out of 60 bighas in 1 bande of village 24 Parganas former P.S. Sonarpur, Mauza Kalikapur. 13, Bigha Jalkar Vedi annual rent 36 AR taka its chauddi north east south your Pattai Jalkar Zamin P. Dev Narayan Badui i.e. Kani of Lautla.

(Cha) Generous donors Rasik Chandra Naskar Ding Grahitaftu Safui Digar Tang 1295.17 District 24 Parganas received in Phalgun Tang Pattamool former P.S. Sonarpur Hal P.S. 3.17 out of 60 bighas in 1 band in Taliganj Mauza Kalikapur village. 2 (Grana) 13, Jalkar Vedi's annual rent is 4. Its four boundaries are north east south of you Pattai Jalkar Zamin P. Devanarayan Barui i.e. Kani of Lautla which is past Measurements have been recorded in different khatians in different mouzas of the settlement.

(Chha) Ascetic Donor Gagan Chandra Mandal.
Grahita Fatu Safuidigar 25 Magh in the year 1300 Tang patta original district 24 Parganas P.S. Taliganj Mauza Kalikapur village 1 Bande 13 Bigha Jalkar Vedi Ihar Chauhddi North Khal Bagade Kani East Amadig Bad Vedi D. Your bara open land P. Pattai Mandal Babur's land belonging to you which is from the last settlement Measured and recorded in various mauzas and khatians.

(New Schedules added after Schedules "Ka" to "Chha" mentioned in original application. Vide Order dated - 07/07/06.)

Example -

(Ja) Jatiram Naskar Ding with Nabakrishna Pal Solenama Case No. 54/9 of March 1907 1905 Third Sub Judge's Court Alipore, 24 Parganas, P.S. Taliganj, Mauza Barakhola, J, L, No. 21.

(Jha) Ayazdayaz Tapshil Donor Nabakrishna Pal Recipient-Jortiram Naskar Ding Tang 13th OTA July 1915. The land of Mukundapur in the north, the land of Mukundapur and Ganegachi in the east, the land of Amadig in present Chakganiyagachi gher, the land of Gane Gachi in the south, the land of Chak Ganiagachi Khas Mahal, the land of Solenamar No. 54/9, Pattai of about 51 bigha land. Which has been recorded in different khatians in different mouzas of the last settlement.

(Ingo) Ascetic Property Donor Navakrishna Pal Grantee Brajmohan Safui Ding Tang Eng 13th July 1915 Approx 12 bighas 15 kathas. Chauhddi:- According to partition suit solenama of partition suit No. 54/9 of 1905 of Court of Alipore Third All Judges East of North Kalikapur and Mukundapur Jalkar boundaries.

Awaz Deyaji is your's obtainable Land of Taluk No. 206 । 210 । 159 । 169 south of Ganegachi currently Chak Gania Gachi Khas Mahal land West of Praja Kedar Mandal Namiya Land Hal Praja Nabakrishna Pal and Saraswati Namiya 12 bigha water tax land. P.S. Taliganj Mouza Barakhola J.L. 21 Parganas 24, which have been recorded in various Khatians at the last settlement.

SAMIR BHATTACHARYA NOTARY CALCUTTA Regd. No. 940/97 Govt. of India

(Ta) Ascetic property grantor Nabakrishna Pal Receiver Nani Lal Mandal Tang Eng 13th July 1915 about 12 bigha 15 katha Chauhaddi North Kalikapur and Mukundapur Jalkar border land east of Alipore Third Sub Judge's Court No. 54/9 of 1905 partition case 'Solenamar claim Ewaz Deyamadig 206 . Land of Taluk No. 210.159.169 South of Ganegachi Presently Chak Gania Gachi Khas Mahal land West of Praja Kedar Mandal Namiya Land Hal Praja Nabakrishna Pal also Saraswati Namiya 12 bigha water tax land. P.S. Taliganj Mouza Barakhola J.L. 21, 24 Parganas, which have been recorded in various Khatians in the last settlement.

(Tha) Ascetic property grantor Nabakrishna Pal grantee Jatiram Naskar 13th July 1915 A year approx 12 bigha 15 katha. Chowhaddi North Kalikapur and Mukundapur Jalkar boundary land East Alipore Third All Judges Court No. 554/9 of 1905 partition case 'Solenama Mokaddamanus due to Awaz Deyaji Tomadig Land No. 206.210.159.169 Taluk Land No. 206.210.159.169 South Ganegachi Presently Chak Gania Gachi Khas Mahal land West 12 bigha water tax land in the name of Praja Kedar Mandal and Hal Praja Nabakrishna Pal and Saraswati. P.S. Taliganj Mouza Barakhola J.L. 21, 24 Parganas, which have been recorded in various Khatians in the last settlement.

SAMIR BHATTACHARYA Regd. No. 940/97 Govt. of India NOTARY, CALCUTTA

(Da) Ascetic property donor Nabakrishna Pal recipient Dhiraj Sardar Gong, Tang Eng 13th July 1915 approx 12 bigha 15 katha. Chowhaddi north Kalikapur and Mukundapur Jalkar boundary land East Alipore Third Sub Judge's Court No. 54/9 of 1905 Partition suit: According to Solenama suit Ewaz Deyaji Tomadig's land No. 206.210/159.169 Taluk land No. 206.210/159.169 South Ganegachi Presently Chak Gania Gachi Khas Mahal land West Praja Kedar Mandal Namiya land Hal Praja Nabakrishna Pal also Saraswati Namiya 12 bigha water tax land. P.S. Taliganj Mouza Barakhola J.L. 21, 24 Parganas, which have been recorded in various Khatians in the last settlement.

(Dha) Term Acceptance Donor Chintamani Mandal Acceptee Khelaram Sardar Ding Tang Bangla 10th Year Falgun 1294. Chowhaddisthi Jalkar 1 Bande P.S. Taliganj Mouza Barakhola J. L. No. 21, District 24 Parganas. Chaudhadi is bounded by the kani of Radhanath mandal in the south, the bill of tamarind trees in the north, the sheep of Radhanath-mandal in the west and Kalikapur and Mukundapur mauzas in the east.

(MNa) Upseel Donor Mr. Durgadas Sarkar Recipient Khelaram Sardar Ding Tang 1295 4th Magh Date Received Pattamoole District 24 Parganas, P.S. Sonarpur Tauji No. 12 Mauza Mukundapur Dak Heder Hat Village 1 Bande 260 Bighas 130 Bighas out of 260 Bighas Annual rent Rs.130. Road Garden Pushkarini Hasil Patit Water Tax Bill Canal Total 260 bigha annual rent 260 taka East Khuder Abad boundary West Kalikapur boundary Hede and Marakniuttar Jagatipota and Mamudpur and Kali Abad Government Khas Mahal boundaries have been recorded in different khatians in different mauzas in the survey of the last settlement.

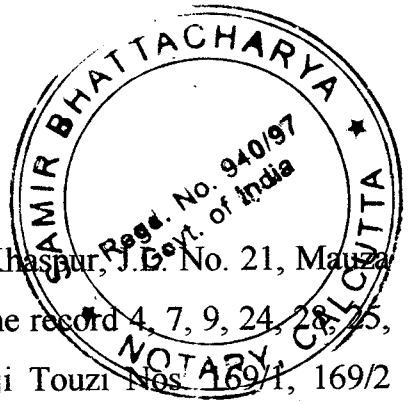
(TTa) Sale-Kobala Donor Mrs. Parijat Bewa Jahje late Gadadhar Mandal Grahitang Fatu Safuisan 1292 Year 2nd Falgun Date Kobala Original District 24 Parganas P.S. Sonarpur Tauji No. 12 Mauza Mukundpur 4 Bande 20 Bigha Land 9 rupees per annum. Bhadrasana of Rupchand mandal in the east, the road running north, Bhadrasanbat of Panchkari mandal in the west is your pushkarini. 2 No. 1 Bande Jalkar Pushkarini 1 Bigha West of your Shali land South of your Puskarini written land of the said No. Chauhddi East of Rupchand Mandal and your Doba. No. 3 Bande Shali land Jalkar which is about 15... Bigha on the west, Bara Hede on the south, Mamudpur on the north, Jaha Hara Mandal's Bati, the said Gouri, is your rice land on the east. Cornio Shali land of 4 No. 1 Bande Adaram Mandal is approximately 1... Bigha to the south your Deva Seva land is the zamindar's Khayazmi to the north, your land to the east is the zamindar's Pras land to the west only 20 (twenty) bighas. Which has been recorded in various khatians in the last settlement survey.

SUNIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Govt. of India Regd. No. 940/97

(Ttha) Ascetic Donor Gunmoni Dasi and Durgadas Sarkar Recipient Sadanand Naskar Ding last NOTASENS 11th September of 1st season received 30 bighas out of 60 bighas in village 1 Bande 60 Bighas in District 24 Parganas former P.S. Sonarpur Hal P.S. Taliganj Mauza Kalikapur village. Chauhddi in the north-east and Mukundapur in the south and Devanarayan Badu's land in the west. Which has been recorded in various khatians in the measure of the last settlement. *

(Additions to items "1" to "3" and "5" and "7" in the schedule of the original application, together with the remaining items 4 and 6 of the original application, items "1" to "7" are described below.) Namely:-

-18-



1) District 24 Pargana, P.S. Taliganj, Pargane Khaspur, J.L. No. 21, Mauza Barakhola Village Main C, S. Recorded in the record 4, 7, 9, 24, 28, 25, 011, 31, and under the record. which Tauji Touzi Nos 169/1, 169/2 together, later added 206, 210, 159, 129, 54 and 156 (which is under Touzi Nos 169, touzi Nos 156 and under Tauji No. 129).

C. S. Plot No- 79, 75, 70, 70/118, 74/114, 73, 77, 71/95, 72, 71, 64, 64/115, 64/92, 81, 70/117, 75, 74/113 , 77/94, 75/99, 74, 116, 117, 119, 78, 66/100, 78/102, 104, 66, 91, 39, 40, 49, 82, 83, 89, 11, 42/146 , 103, 84, 9, 11/150, 69/98, 87, 42/145, 65/119, 115 .

R.S. Khatian No:- 9, 147, 170, 150, 154, 160, 165, 150, 148, 149, 5, 21, 169, 171, 30, 172, 157, 158, 159, 166, 168, 167, 32 , 33, 161, 162, 151, 152, 153, 156, 163, 164, 11, 144, 145, 142, 143, 173, 140, 17, 18.

R.S. Plot No:- 135, 118, 126, 111, 101, 108, 130, 133, 131, 132, 129, 171, 128, 128/170, 105/106, 143, 103, 162, 102/156, 134, 125, 109, 104, 101/159, 104/108, 99, 127, 127/168, 127/169, 112, 112/161, 136, 137, 172, 46, 43, 44, 41, 145, 147, 150, 157, 142, 13, 126/165, 163, 107, 124.

2) District 24 Pargana, P.S. Taliganj, Pargane Khaspur, J. L. No. 20 Mouza Kalikapur, in Kalikapur village C.S. 184, 150, 183, 161, 47, 53, 54, 55, 56, 141, 6, 7, 8, 9, 26, 27, 28, 29, 42, 82, 83, 133, 170, 171, 137, 138, 140, 174, 177, 180, 178, 169, 36, 50, 3 and

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

Recorded in Khatian No. 42 and under this subordinate Khatians Of which Tauji No. 3, 4, 5, 12.

C. S. Plot No- 310, 306/348, 306/351, 306/349, 306/350, 12, 26, 81, 81/250, 81/251, 81/252, 144, 145, 148/266, 102, 146 , 178/168, 142, 87, 89, 20, 27, 45, 91, 150, 151, 84, 98, 77, 98/256, 64, 331/352, 306/341, 306/346, 306/334 , 306/318, 306/319, 306/321, 306/322, 306/323, 306/324, 306/325, 306/326, 306/329, 306/330, 306/311, 306/347, 306 /379, 60, 340.

And. R.S. Khatian No: 200, 284, 40, 349, 351, 347, 59, 283, 209, 10, 45, 286, 338, 78, 79.

And. R.S. Plot No:- 363, 399, 402, 400, 401, 315, 383, 397, 387 385, 368, 369, 371, 372, 373, 374, 375, 376, 379, 380, 367, 386, 196, 63 , 42.

3) District 24 Pargana P.S. Sonarpur Pargana Khaspur J.L., No. 4 Mauza WES Mukundpur Village Main C. S. Khatian 52, 39, 53, 54, 51, 50, 32, 13, 12, 34, 14, 15, 17, 30, 10, 45, 19, 18, 47, 49, 16, 20, 35, 34, 37, 38 , 40, 42, 43, 44, 11, 21, 22, 23, 25, 27, 28, 29, 31, 33, 1, 3, 4, 5, 7, 6, 9, 41, 46, 48, 2 , 24, 8 and recorded uneder sub Khatian whichTauji No. 12, 206, 210, 159, 129.

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

C. S. Plot No:- 54, 55, 56, 58,59, 60, 61, 62, 64, 75, 76, 77, 81, 82, 83, 84, 93, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 92/109, 91, 92, 94, 95, 96, 97, 98, 78, 87, 88, 89, 90, 85, 79, 47, 48, 51, 57, 58, 63, 34, 26, 43, 44, 45, 46, 49, 35, 13, 12, 11, 53, 65, 67, 38, 39, 40, 41, 86, 50, 52, 109, 57, 111, 19, 9, 20, 42, 10, 29, 114, 110, 23, 118, 113, 28, 117, 17, 21, 22, 24, 25, 112, 1, 2, 3, 4, 5, 7, 6, 18, 27, 31, 32, 33, 36, 37, 16 66.

R.S. Khatian No.- 61, 63, 66, 67, 69, 71, 75, 102, 59, 60, 62, 65, 65, 68, 70, 72, 76, 78, 79, 81, 83, 85, 87, 89, 91, 57, 51, 53, 55, 52, 77, 80, 82, 84, 86, 88, 90, 92, 99, 101, 54, 104, 46, 103, 24, 4, 26, 95, 94, 56, 20, 16, 32, 33, 30, 27, 7, 6, 50, 18, 58, 14, 10/11, 2, 44, 43, 45, 8, 3.

R.S. Plot No:- 17, 16, 19, 21, 22, 23, 24, 25, 27, 31, 32, 33, 36, 40, 37, 38, 39, 59, 65, 74, 77, 78, 99, 100, 101, 102, 103, 104, 105, 106, 107, 79, 80, 85, 86, 116, 88, 82 109, 110, 111, 112, 113, 108, 81, 82, 83, 118, 90, 95, 96, 12. 56, 57, 58, 60, 61, 62, 63, 64, 34, 26, 43, 44, 40, 45, 46, 47, 48, 41, 35, 13, 12, 11, 10, 117, 28, 114, 115, 29, 1, 2, 3, 4, 5, 6, 7, 9, 8, 49, 50, 51, 20, 42, 18.

4) Mauza Garfa Pargana Khaspur J. L. No. 19, P.S. Talliganj C. S. Khatian 5, 42, 51, 52, 60, 81, 82, 96, 97 100, 101, 103, 104, 106, 107, 114, 191, 192, 194, 200, 201, 223, 503/1, 595, 596, 600, 601/620 have been recorded in the Khatians and subordinate Khatians.

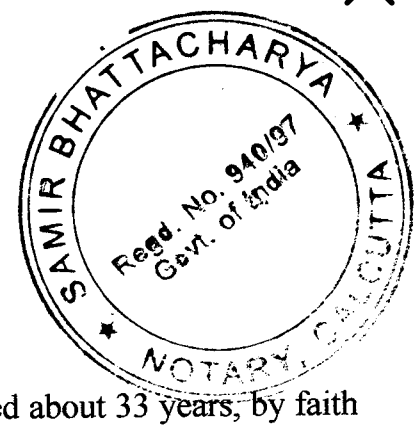
5) Mauza Jagatipota, P.S. Sonarpur Pargana Calcutta J. L. No-3, C.S. Khatian No. 3 has been recorded in Khatian and subordinate Khatians of which C. S, Plot No. 4, 5, 6, 6/7, 8, 11, 12, 13, 14, 15, 16, 17, 18, 19, 31, 35, 23, 6/44, 31/45, 9, 10 .

6) Mauza Atghara Pargana Calcutta J.L. No. 5, P.S. Sonarpur, Khatian 10, 11, 14 No. Recorded in C.S. Khatian and subordinate Khatians.

7) Mauza Chakganiyagachi Pargana Khaspur J.L. No. 24, P.S. Taliganj is recorded in Khatian 18 and Khatian No. 1 to 14 C.S. Khatian and its subordinates.

Verification

Knowing all the facts about my application and I am well conversant with the facts and circumstances of this suit of the above statements contained in the foregoing paragraphs are true to the best of my knowledge and belief and I sign my name in this verification on____/____/20 at the Court Premises



Affidavit

I, **Dipankar Safui,** Son of Late Vola Nath Safui, aged about 33 years, by faith Hindu, by occupation Business, resident of Brizi Purba Para, Post- Garia, P.S.- Patuli, Kolkata- 700084, I do hereby solemnly affirm and declare state as follows

1. That I am the plaintiff Nos 2.(k) (2) and all the statements are true to the best of my knowledge and belief.

2. All the written particulars of my application are true to the best of my knowledge and belief. I have signed the said affidavit to the best of my knowledge.

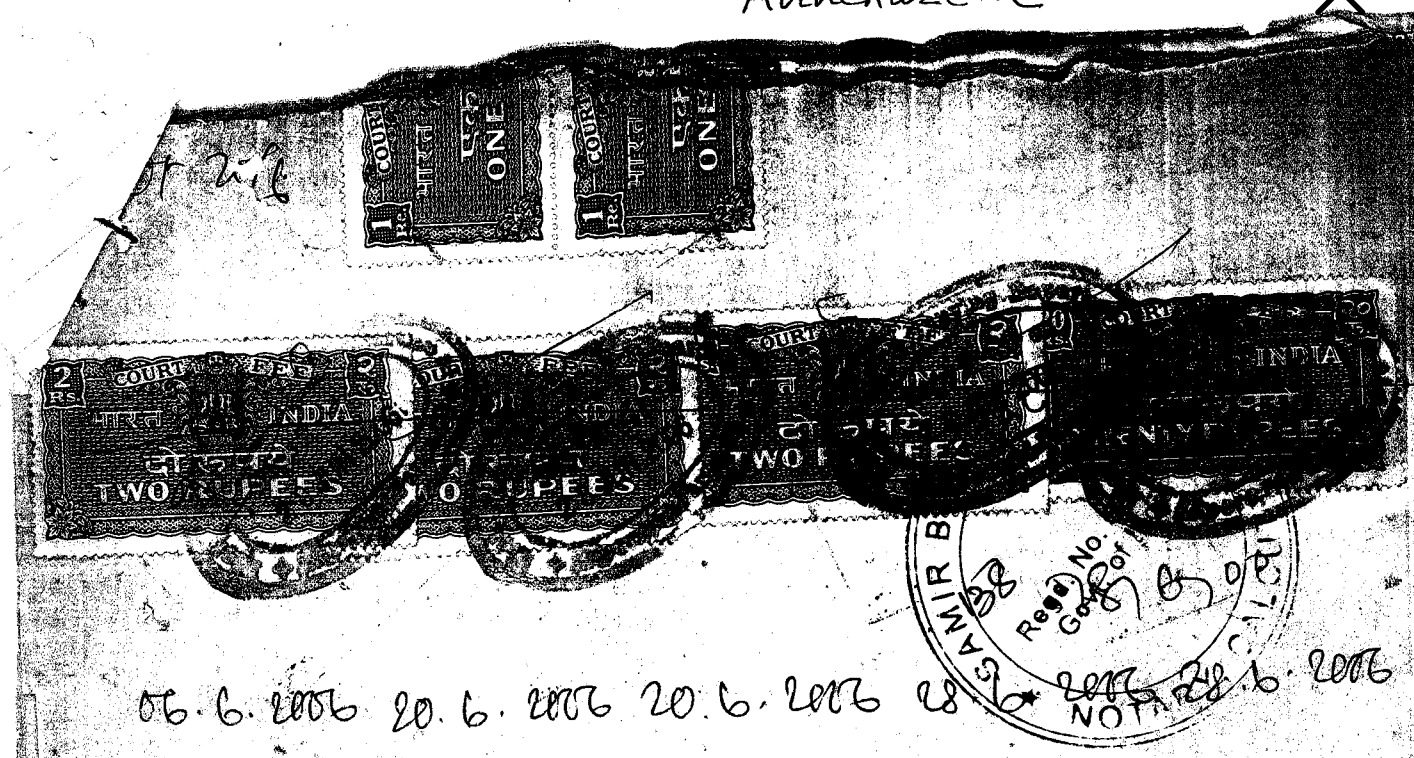
Deponent
Identified by me

Advocate

-: Re-Verification: -

Knowing all the facts about my application and I am well conversant with the facts and circumstances of this suit of the above statements contained in the foregoing paragraphs are true to the best of my knowledge and belief, I have signed my name on this application.

Deponent



06.6.2006 20.6.2006 20.6.2006 28.6.2006 28.6.2006

BS 1984/2006.

District: 24-Parganas(South)

In the Court of the 2nd Civil Judge(Sr.Div.) at Alipore.

Present: Smt. Yasmin Ahmad, Civil Judge(Sr.Div.).

Title Suit No. 121/1962.

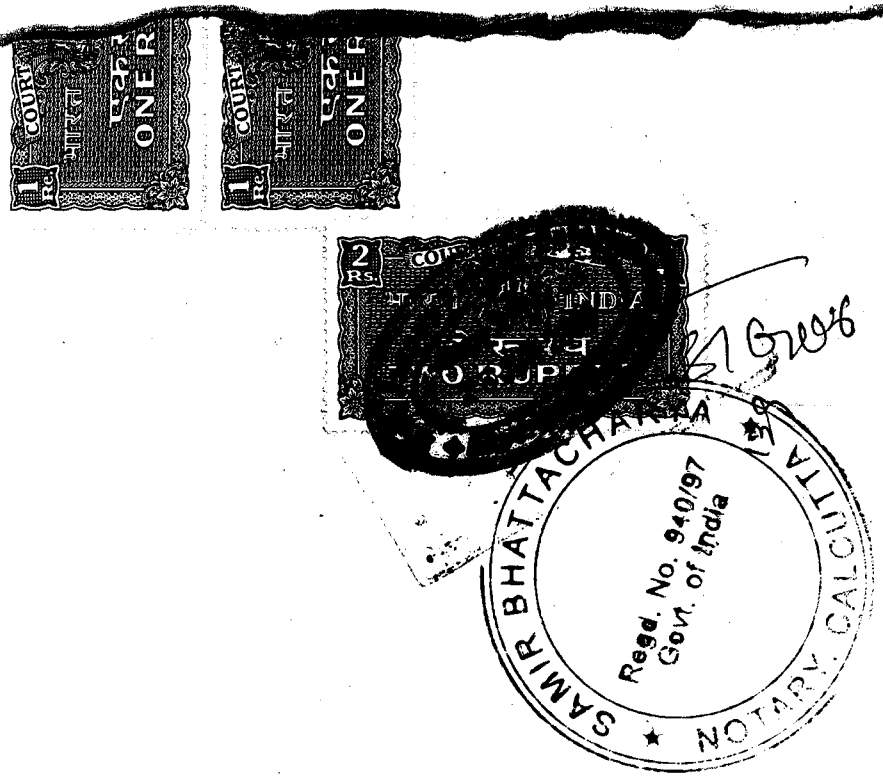
Sri Bishnupada Sanfui & ors..... Plaintiffs.

- Versus -

Sri Beharilal Mondal & ors..... Defendants.

Order dated 20.05.2006: Today is fixed for passing order in respect of the application under section 151 CPC for sale of the suit properties through the Receiver as filed on behalf of deft/13, Bhudhar Ch. Naskar on 11.11.2003 and on 11.11.2003 and 12.12.2003, by defd/111 Utpal Mondal on 11.11.03, by the heirs of defdt/11-Govinda Naskar and heirs of deft/12-Gora Chand Naskar filed on 11.11.2003, by deft/3(kha) - prabir Mondal filed on 11.11.03, by defendants namely S.N. Sardar @ Shambhu Nath Sardar, Ananda Mohan Sardar, Santosh Sardar, Niranjan Sardar and Rati Kanta Sardar on 6.4.2005, by defdts- Dipak Sardar, Pannalal Sardar, Sushil Sardar, Bikash Kr. Sardar, Sumanta Kr. Sardar, Subodh Sardar, Gopal Ch. Sardar, Manilal Sardar on 6.4.2005 and heirs of plff.No.1, viz. Pramila Sanfui, Bibha Bhanja, Shyamal Sanfui, Bimal Sanfui, Kamal Sanfui on 2.5.2005 who supported the

contd. 2.



supported the prayer of the parties praying for sale of the suit properties " as is whereis basis " through the Receiver, Sankar Sen.

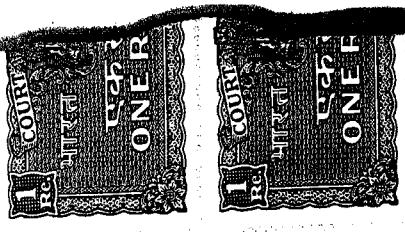
Likewise, heirs of deft/47 Anila Sanfui, prosanta Sanfui, Gour Sanfui on 2.5.2005 filed applications supporting sale of suit properties through the Receiver Sankar Sen and the heirs of deft/48, namely, Durga Sanfui, Dulal Sanfui, Tulsi Sanfui, Bhola Sanfui even filed their application on 2.2.2005 supporting the contention of the above named parties.

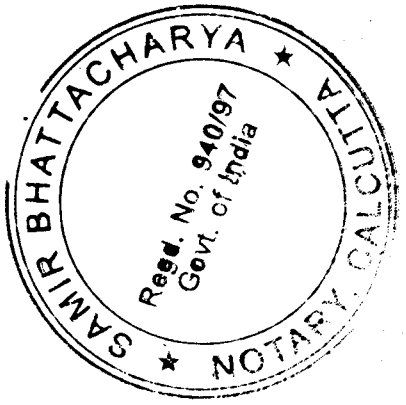
The said applications for sale of the suit properties through the Receiver, Sankar Sen have been strongly and most vehemently objected by some of the parties.

p. 2. pltff/2(Ga) Sunil Sanfui filed petition on 12.12.2003 objecting against the application filed by Deft/11-Govinda Naskar and heirs of deft/12 priyalal Naskar who had preferred selling of the suit properties through the present Receiver Sankar Sen.

An objection application was even filed on behalf of deft/22(ka) Jahar Sardar, 19(kha) Manoj Kr. Sardar, 17(ka)/2 Ananda Sardar, 24(kha) Shambhu Nath Sardar, 18(Uma) Mani Lal Sardar, 24(ka) Kashi Nath Sardar, who objected against leave

contd. 3





leave or permission for selling the suit property, as filed by defdt/3(kha) Prabir Kr. Mondal, Govinda Naskar and heirs of substituted deft/12-priya Lal Naskar and deft/3 Bhudhar Naskar Moreso, plff/1(kha) Ranjit Kr. Sanfui even filed an application on 4.7.2005 raising objection against the application for granting of leave for sale of the suit properties.

That apart, objection application was even filed on behalf of plff/2(ga) Sunil Sanfui on 12.12.2003 against the application for permission for sale of suit properties through present Receiver as filed by defdt./111-Utpal Mondal.

Objection was also filed on behalf of Ashoke Naskar and others on 12.12.2003, on behalf of deft/3(ka) 1 to 4, namely, Sukumar Mondal, Nemai Ch. Mondal, Swapan Mondal, Shyamal Mondal, 3(Kha) Bidyut Mondal, deft/(Ga) 1 and 2 Gopal Mondal and Govinda Mondal and deft/3(gha) 1 to 3 namely, Sila Mondal, Rakesh Mondal and Rajit Mondal against the application for leave for sale of suit properties as filed by Govinda Naskar deft/11(kha), and heirs of deft/12, Priya Lal Naskar, Bhudhar Ch. Naskar, Prabir Mondal and Utpal Mondal. An objection application was even filed by the legal heirs of Behari Lal Mondal on 6.8.2005 on behalf of

contd. 4.

-185-

on behalf of defdt.Nos. 2,6 and 9 on 20.8.2005.

Apart from the above application an affidavit-in-opposition on behalf of plff/2(ka) to the application of the defdt/11 Utpal Mondal for leave for sale of the suit properties "as is where is basis" u/s. 151 CPC was also filed on 12.12.2003 and at the same time an affidavit-in-opposition was even filed on behalf of deft.Nos. 42, 44(ka), 44(kha), 45(ka), 45(kha), 47(kha), 44(gha), 43(cha), 41(ka)/2, 41(ka)/3, 41(ka)/5, 41(ka)/8 to the application for leave for sale of suit properties as filed on behalf of deft/13-Bhudhar Ch.Naskar.

In order to avoid repetitions, it would be proper to emphasise on the main ground on which the instant application for sale of the suit properties, "as is where is basis" u/s. 151 CPC has been based upon. The main contention of the parties in favour of sale of the suit properties through the Receiver is that the suit properties comprising of seven different Mouzas, namely, Barakhula, Kalikapur, Mukhundapur, Gorfa, Jogadipota, Atghara and Chakgaria Sachi were being either acquired by the state of West Bengal or forcibly being occupied by third parties which could not be stopped by the then Receiver Ranjit Kr. Ganguly and after his death, Sankar Sen was appointed as Receiver on 19.2.2000

contd.5.

SAMIR BHATTACHARYA ★ NOTARY CALCUTTA
Regd. No. 940/97
Govt. of India

19.2.2000 for preservation and protection of the suit properties. Furthermore, it has been contended that the present Receiver Sankar Sen submitted his report regularly as per direction of the Court. It was due to non-co-operation shown by some of the plaintiffs and defendants that the suit properties were forcibly occupied by the third parties during the tenure of the previous Receiver. The Ld. advocate has even drawn the attention of the Court to the various orders as passed by this court and the Hon'ble High Court, Calcutta.

p. 4.

One of such order being passed by this courton 23.12.2002 whereby the present Receiver was given liberty to perform all the duties of the receiver including collection of rents, profits and income received (by way of sale/lease) in respect of the suit properties. That pxx apart the parties even stated that the objection filed by Bhola Nath Sanfui and 69 others on 11.6.2002 for removal of the present Receiver was rejected by this court vide its order dated 8.8.2003 and that the petitions dated 21.2.2000, 19.9.2000, 24.11.2000 and 9.12.2000 praying for removal of Official Receiver Sankar Sen were rejected vide this order Court's order dated 21.2.2001 and it was affirmed by the Hon'ble Appellate Court on 3.4.2002. On the basis of such conten-

contd. 6.

SAMIR BHATTACHARYA ★ CALCUTTA
Regd. No. 949/97
Govt. of India

such contentions, the parties in favour of sale of the suit properties under the supervision of the present Receiver Sankar Sen have argued that the said receiver did not misuse his power and regularly submitted Accounts in court and had it not been so, the court would not have passed the orders as passed on previous occasions. In view of the above facts and circumstances, the parties have prayed for leave or direction upon the present Receiver Sankar Sen for sale or transfer of suit properties and also for distribution of money to the parties in the suit properties.

The other sides strongly objected such sale through receiver on the ground that the Receiver has not only violated the order of this court as passed on 23.12.2002 and 8.8.2003 but even ignored the order of Hon'ble High Court in C.O. 1824 of 2002 dated 25.9.2002, by which the Hon'ble Court had restrained the Receiver Sankar Sen from dealing with the suit property in any manner whatsoever but the present receiver paying no heed to such direction of the Hon'ble Court, entered into agreement for sale of the suit property through different persons and organisations and the thereby received a sum of Rs 11,00,000/-(Eleven lacs) from the said transactions. In pursuance of such violation of

p.5.

contd. 7.

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India

violation of the Court's order by the present Receiver, Sasanko Sanfui filed an application for contempt against the Receiver Sankar Sen before the Hon'ble High Court and the Hon'ble Court, vide its order dated 1.9.2005 held the receiver guilty for contumacious act by violating the orders dated 25.9.2002 and 23.12.2002.

In this context, the parties against the sale of the suit properties through the Receiver have argued before the Court that the court cannot legalise the illegal activities of the Receiver, who was supposed to be the officer of the Court.

After hearing the submissions of respective parties and after careful scrutiny of the record, it appears that although the present Receiver was appointed by this court on 19.2.2000 for protections and preservation of the suit properties in connection with the instant partition suit, he has failed to abide by the spirit of Order 40 C.P.C. which confers upon the Receiver power for protection and preservation and improvement of the properties and such acts of the Receiver is evident from his conduct which has been quite vividly observed by the Hon'ble High Court, vide its Order dated 1.9.2005, passed in C.P.A.N.No.688 of 2004

contd.8.

SAMIR BHATTACHARYA Regd. No. 940/97 Govt. of India

p.6.

C.P.A.N.No.688 of 2004 dated 1.9.2005, so one finds no necessity to discuss in respect of the conduct of the Receiver which would be repetition of theviews as observed by Hon'ble High Court on 1.9.05. Be it mentioned here that the Report, as submitted on 21.3.2000 by the Receiver Sankar Sen for shows that annual source ofincome as regard Mouzas. Barakhola, Kalikapur and Mukundapur was Rs.5,00,000/- but the Receiver failed to submit or deposit any farthing in this respect despite order dated 8.8.2003 passed by this court directing him to file the Statements of Account regarding income and expenditure of the properties in question. Thus in a nut shell it can be said that the case has developed a chequered history for the simple reason that over the suit properties there are different sets of parties who are interested and they are at logger heads as one party wants to sell the property through the Receiver while the other strongly opposes it. The beckoning light of this case is that the disputed properties are valuable and important. The Receiver was appointed by the Court for preservation and protection of the properties but as the Receiver failed to perform his duty the Hon'ble High Court discarded the acts and works of the present Receiver

contd.9.

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India

Receiver i.e., Sankar Sen vide Hon'ble High Courts order dt. 1.9.05 passed by Justice P.K. Samanta in C.P.A.N. 688/04.

Now the astonishing question is, that the receiver did not pay heed to the Order of the court in view of the fact that he did not submit the report as regards day to day development or deterioration in respect of the suit properties despite the orders of this court dated 23.12.2002 and 8.8.2003.

But on the reverse the present receiver has tried to justify his actions by saying that he was allowed to act in ~~accordance~~ accordance with the order of this court dtd. 23.12.02.

p.7. Thus one finds that the present Receiver has made the court blind as regard the whole matter which is direct violation of the Court's orders, so the court is at liability to take necessary action against the present receiver Sankar Sen in appropriate time.

Now the jarring question which appears before the court is that whether the suit properties should be sold under the supervision of the Receiver.

First of all the said order cannot be passed as because the court is blind as regard the nature and character of the

contd. 10.

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY CALCUTTA

or the properties in question at present.

Secondly the present Receiver although has not been removed by the order of Hon'ble High Court but his conduct has been condemned by the Hon'ble High Court, vide their order dated 1.9.05 and in such event, I find no good ground to allow the sale of the suit property under the supervision of the present Receiver, Sankar Sen.

Thus, in view of the above observations, the Court is of the opinion that the present Receiver Sankar Sen be restrained from transferring, alienating or disposing or dealing with the suit properties in any manner whatsoever till further order.

As regard the sale of the suit ~~comp~~ properties is concerned, one finds that there has been a number of applications which have been filed by different parties for appointment of Special Officer, through whom the suit properties should be sold. But the said applications for appointment of Special Officer is yet to be disposed of.

As regard the sale of the suit properties by the parties is concerned, it has been mentioned that the instant suit is ~~not~~ one for partition and as such there is no question as to selling or transferring or alienation ~~of~~ of the suit

contd. 11.

p. 8

the suit properties during the pendency of the suit. On the contrary, the parties are directed to expedite the instant suit in view of the fact that the suit is of the year 1956. In the present context it would not be justifiable and feasible to pass any order in respect of sk sale of the suit property at this stage as because if the suit properties are sold then the sole motive for appointment of the Receiver, as observed by this Court on earlier occasion would become meaningless as the main object for appointment of Receiver is for protection and preservation of the suit property.

Thus the applications for selling/transferring/ alienating/ disposing of the suit properties by any of the parties, is hereby rejected at this stage. Hence it is,

ORDERED

that the application for sale of the properties through the present Receiver Sankar Sen is hereby rejected on contest.

The receiver Sankar Sen is directed to submit the Accounts by 23.6.06 and even directed to file the pass books as per the earlier order dtd. 8.8.2003. Furthermore, the applications for sale of the suit property by the parties is

contd. 12

SAMIR BHATTACHARYA * NOTARY * ALIPORE
Regd. No. 940/97
Govt. of India

parties is also rejected on contest.

Fix 23.6.06 for hearing of the applications for removal of the Receiver, parties to file objection, if any in the meantime.

Dictated and corrected by me.
Sd/-Yasmin Ahmed.
Civil Judge(Sr. Divn.).

Sd/-Yasmin Ahmed. 20.5.06.
Civil Judge(Sr. Divn.), 2nd Court, Alipore, 24-Parganas(S).

Order dtd. 20.5.2006:

Today is fixed for passing order in respect of the application as filed on behalf of deft/24(Ga-1) Dipak Sardar as filed on 16.5.2006 and which was fixed for hearing on 18.5.2006 after serving the copy upon all the parties. But on 18.5.2006 it was submitted by the pl ff02 (Group) and also the Ld. advocate on behalf of deft/43(ka) and 43(Chha) and others and even submitted by deft/10(a) that the copy of the application as filed by the deft/24 (Ga-1) Dipak Sardar dated 16.5.2006 was not served upon them.

At this stage an application is filed on behalf of Deft/24(Ga-1) supported by an affidavit that the other side have refused to acknowledge the copy of the application dtd. 16.5.2006 for which the said copy could not be served upon the other side.

Apart from the above application the court holds that the

SAMIR BHATTACHARYA ★ Regd. No. 940/97 Govt. of India ★ NOTARY, CALCUTTA

that the Ld. advocates who have submitted that service of the copy of the application dtd. 16.5.2006 was not made available to them are found to be asbeat today even at 3 P.M. In such circumstances it is clear that the other sides are evading, from receiving the copy of the application dated 16.5.2006.

Thus in view of the above observation and taking into account the urgency in respect of the said application the court hold to take up the hearing of the application dtd. 16.5.06.

The deft/24(Ga-1) Dipak Sardar by filing the instant application dtd. 16.5.06 has prayed for a direction by the Court for placing a board on the suit land stating that the lands are held by the court on the ground that the suit lands is being vested in the State which is in no way permissible under the provision of law as the lands are held by the court as custodia-legis.

Hd. the ld. advocate on behalf of the deft/24(Ga-1) Dipak Sardar.

On perusal of the instant application it appears that the matter is subjudiced in respect of the suit properties and as such it is quite obvious that none would have any locu

contd. 14.

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

locus standi to part with the possession of the suit property or any part thereof without the permission of the Court and if any party dares to sell or part with possession of the suit property or any part thereof, or deal with the same in any manner whatso ever, he would do it at his own risk and he may be dealt with, as per law, as the entire matter is pending before the court for adjudication. As such the prayer as placed before the court is innocous in nature and therefore I donot find any hurdle to allow the said application as filed by deft/24(9a-1), rather if the petition is allowed the flood gate of litigation would be minimised.

Hence, ORDERED

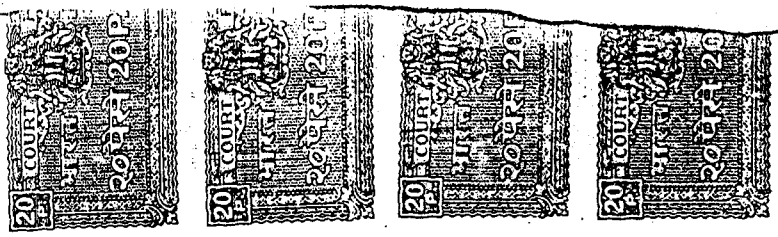
that the application dtd. 16.5.2006 as filed by the deft/24(9a)/1, Dipak Sardar is allowed on contest. Liberty is given to the petitioner of this application i.e., deft/24(Ga)-1 to place notice board on the suit properties declaring that the suit lands are held by the Court.

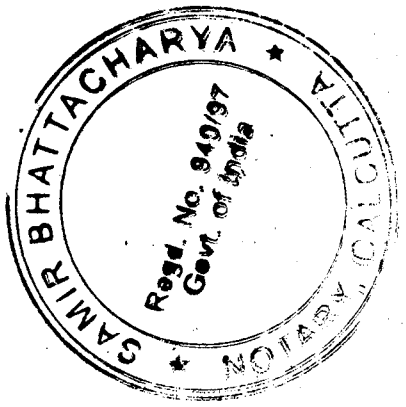
As for other prayer for publication public notification in the news paper is concerned, deft/24(9a)/1 is at liberty to place the said prayer by way of seperate application.

Dictated and corrected by me.
Sd/-Yasmin Ahmad.
Civil Judge(Sr. Divn.).

Sd/-Yasmin Ahmad. 20.5.06.
Civil Judge(Sr. Divn.).
2nd Court, Alipore.

Typed by
28/06/06





the defendant nos. 30-37 be kept with the record. Heard further arguments of both sides regarding receiver matter. To 24.11.58 for order.

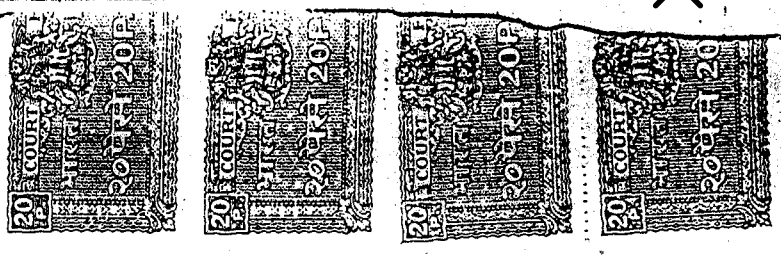
Sd/- D.P.Chatterjee, S.J..

ORDER NO. 53, DATED 20.11.58.:- Plaintiff and defendant no. 1 file ~~x~~ certain documents as per list. Let them be kept with the record.

Sd/- D.P.Chatterjee, S.J..

ORDER NO. 54, DATED 24.11.58.:- This is an application by the plaintiffs under order 40 rule 1 of the Code of Civil Procedure for the appointment of a Receiver.

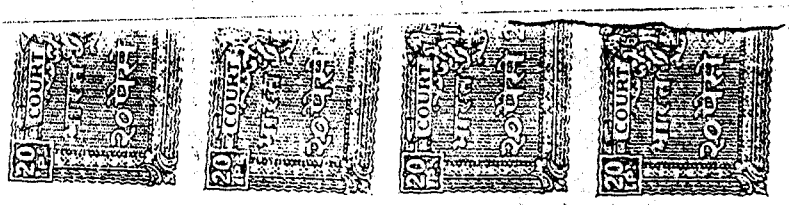
The plaintiff's case briefly is that they are the defendants of one Nemai Sapui who died leaving behind him two sons Tarachand and Guru Charan. Fatu was the son of Tarachand and Kauri was the son of Guru Charan. They lived in joint mess until their lives and thereafter they separated in mess although their properties remained joint undivided and are being accordingly possessed. Fatu and Kauri acquired the suit properties by several pattas which stood in the name of Fatu who was the karta of their joint family although both of them had equal shares in the

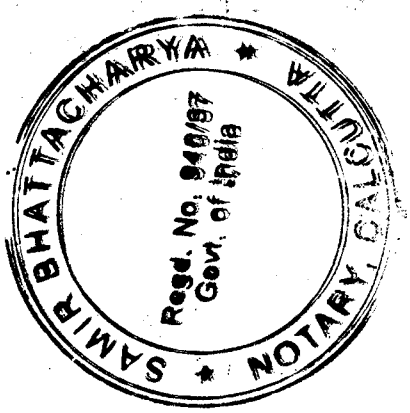


in the property and both were in possession thereof.

Fatu died leaving two sons Brojo and Bhusan. Bhusan is defendant no. 41. Kauri left behind him three sons Bishnu, (plaintiff no. 1) and Panchkari and Kunja who are defendant nos. 47 and 48 in the suit. Brojo again died leaving five sons Jatin (plaintiff no. 2) being one and defendants no. 42 to 45 being the other. Defendant no. 46 is the widow of Brojo. The plaintiffs thus inherited a share in the property in suit which is in joint possession of the parties although the same was in management of the predecessor of defendant no. 1. The plaintiffs have now come up with the suit for partition of the suit property as the defendant declined to partition the same amicably and render due accounts of the joint estate

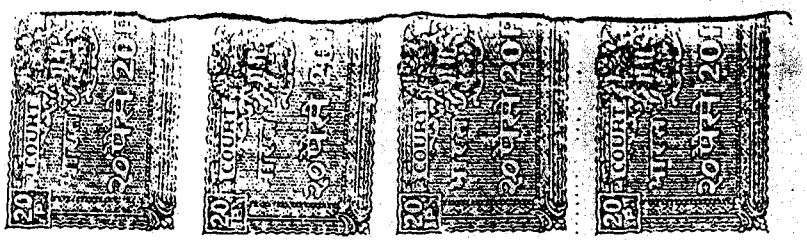
In this suit the plaintiffs have filed an application for appointment of a Receiver on the ~~ground~~ ~~that~~ ground that the defendant no. 1 who is in charge of of management of the property is mismanaging the same and is misappropriating incomes thereof and is not keeping due





due accounts of the property. He put some of the joint properties in arrears of rent and after fraudulently and collusively suppressing the processes got some of the properties Ka schedule of the plaint sold in auction in execution of a decree for arrears of rent and got the same purchase in the benami of his lawyer ~~x~~ defendant no. 53. They have since filed an application for setting aside the sale is further alleged that the defendant is not taking proper steps for proper assessment and compensation due for the state acquired by the State of West Bengal under the Estates Acquisition Act and that he is trying to lease out the very properties and appropriate the selami money himself. It is therefore urged that it is just and convenient for the appointment of a Receiver ~~xxx~~ in the present case for proper preservation and management of the property and for safe guarding the interest of all cosharers therein.

Defendants nos. 18 to 20, defendant 10 to 16 and defendant 49 to 52 and defendants 2 and 6 to 9 support the plaintiff's prayer for the appointment of Receiver ~~of~~

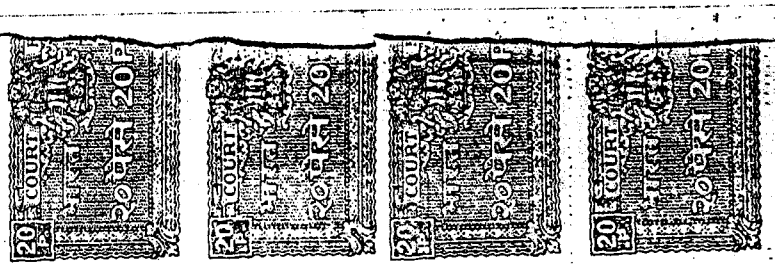


Receiver almost on (torn) grounds as alleged by the plaintiffs.

The application is however opposed by (torn) 30 to 37. The defendant no. 1's principal (torn) the plaintiff primafacie have not right, title, interest and possession in the property and that as such no Receiver should be appointed in the present case which would in effect put a lawful owner out of possession of the same. He also urged that in view of the provisions of Order 40 rule 2 of the Civil Procedure Code the application of the plaintiff should be rejected.

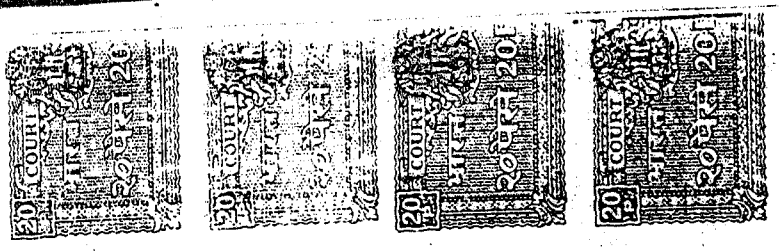
The defendants nos. 30 to 37 contended in their petition objection that the plaintiffs and other fx defendants have no interest in lot No. 7 in schedule Cha of the plaint which their predecessor Tarak Baidya acquired by taking lease from the landlords.

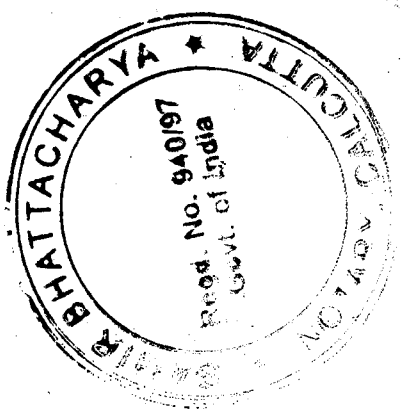
The only point for determination is whether or not it is just and convenient to appoint a Receiver in the present case.



22.

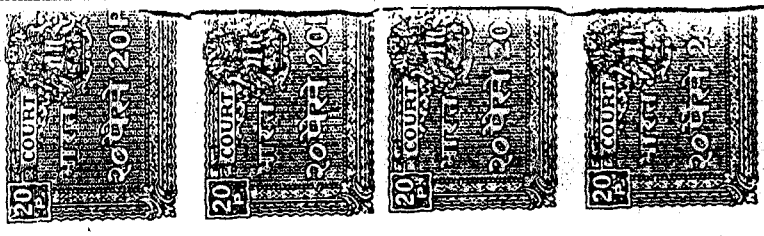
As it has been stated above plaintiff no. 1 claims the property as heir of Kauri and plaintiff no. 2 claims a portion of the suit property from Fatu who was the grand father. Their allegation is that the properties in suit belonged jointly to Fatu and Kauri who were members of the joint family although the same were acquired by documents standing in the name of Fatu alone who was the karta of the family. It was urged on behalf of the defendant no. 1 that plaintiff no. 1 Bishnu has no interest in the suit property and he denies that the properties were acquired by joint family of Fatu and Kauri by documents standing in the name of Fatu alone and that the same were in joint possession of the Fatu and Kauri or their successor. There is of course no dispute that plaintiff no. 2 is the ~~xxxxx~~ grand son of Fatu by his son Brojo and that as such he would inherit a portion of the Estate left by Brojo. He however contend that Fatu sold some of his properties by a kobala to Tarak (dated 17.12.24) and mortgaged the same to Ramdas Mondal who got a decree and purchased the property at a sale in execution

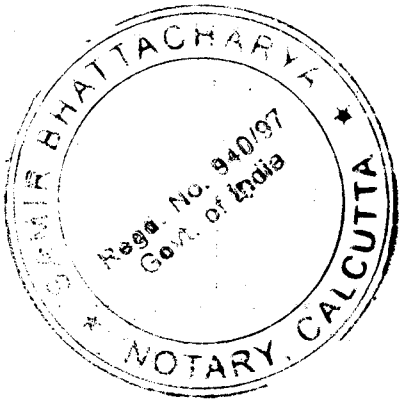




execution of that decree. It is further alleged that defendant no. 1 purchased the interest of Tarak and a portion of the interest of Ram Das. At the time of hearing however it was practically notdisputed that the entire property of Fatu did not pass on to defendant no. 1 or Ramdas. On the contrary the averments of the defendant no. 1 in the written statement would clearly indicate that the other defendants namely, defendants 18 to 20 and defendants 2 and 6 to 9 have title to the property. It would, hence, appear that the plaintiff no. 2 has prima facie some interest in the property.

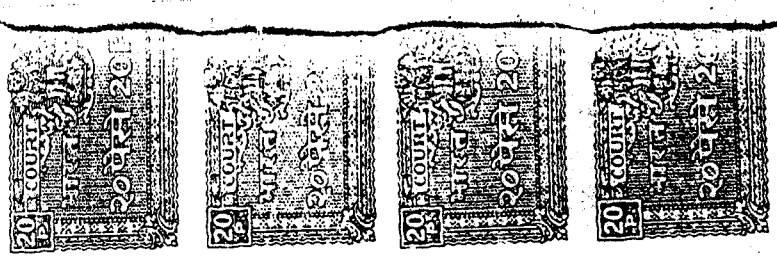
It may be observed that appearing defendants with the exception of defendant no. 1 and defendants nos. 30 to 37 practically conceded the allegations of plaintiff no. 1 to the effect that he is a cosharer in the suit properties which were acquired in the name of Fatu the karta of the joint family consisting of himself and Kauri. This statement is practically against their own interest and primafacie it cannot be disbelieved at this stage. In the (torn) of properties alleged to have been acquired by

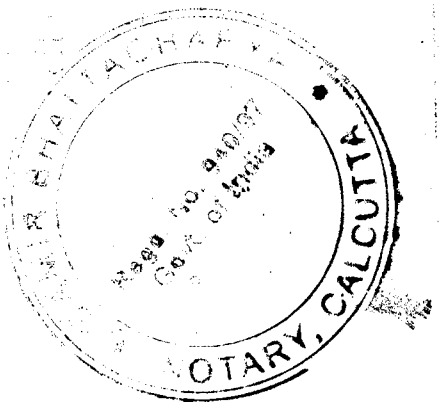




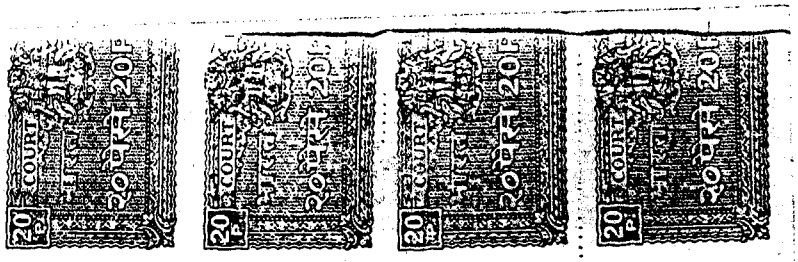
by the joint family in the name of the karta of the family, it is difficult to filed documentary evidence to support at the title of the other members of the family in the property. The above discussion would clearly show that the plaintiffs have been able to establish that they have primafacie interest in the suit property of which they claim partition.

It is not xhx however necessary in order to entitled a party to the appointment of a Receiver that he should establish beyond all shadow of doubt his alleged title to the property. The question ofxthax about the conflicting interest of the parties will be (torn) It is enough if he succeeds in showing that he has primafacie title to the properties. He would be entitled to the appointment of a Receiver if he can establish further that it is just and convenient to do so and that the property which formed the subject matter of the proceedings will be in danger, if left until the trial of the suit, in the possession or under the control of the party

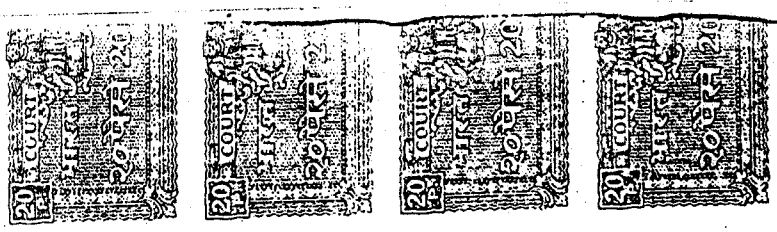


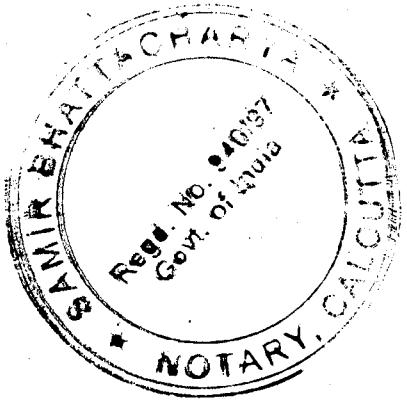


party against whom the Receiver is asked for or at least there is reason to apprehend that the party seeking the appointment of a Receiver would be in wrose situation if the appointment is not made and the properties allowed to remain in the hands and in possession of the person against whom such a relief is claimed. In the present case the plaintiffs allege that the defendant no. 1 is mismanaging the misappropriating the property to detrimen- nt of the interest of all concerned and that he has been trying to grab the property by fraud and collusion. As a matter of fact, it has been urged that the defendant no. 1 put some of the properties of schedule Ka into arrears of rent and cau ed a decree for rent to be passed and caus caused the properties to be sold after fraudulently suppressing the processes in execution of the decree and purchased by him in the benami of his own lawyer Mohendra Nath Chakraborty who is defendant no. 53 in this case. There is no dispute that the plaintiffs have filed an application for setting aside the sale in question. It may however be observed that Sri Mohendra Nath Chakraborty

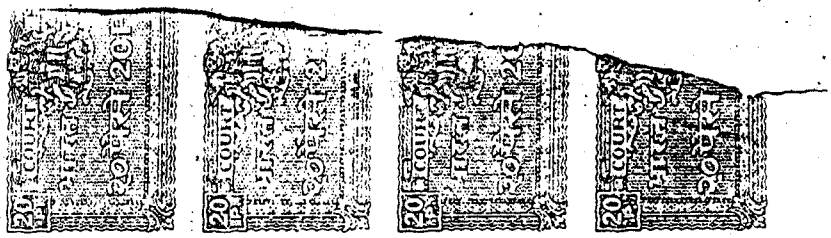


Chakraborty who has been impleaded as a party does not appear to dispute the fact that he is benamder of defendant no. 1 although it is in his interest to do so. This primafacie shows that there is some substance in the allegations made in this behalf by the plaintiffs. Further more it appears that the lands which were let out to tenants have since vested in the State of West Bengal under the provisions of the Estates Acquisition Act and it is necessary to take steps on behalf of the owners of the property for having due compensation therefor assessed and realised. The defendant no. 1 has not been taking any steps in this respect. It is also alleged that he is not looking after the prope ty so as to secure proper income and profits therefrom. The defendantis not also keeping any accounts of the income of the suit property. Maintenance of proper accounts is vitally necessary in the interest of the persons having a rightand title in the property and it is not disputed that at least some of the parties in this suit have title and interest therein.





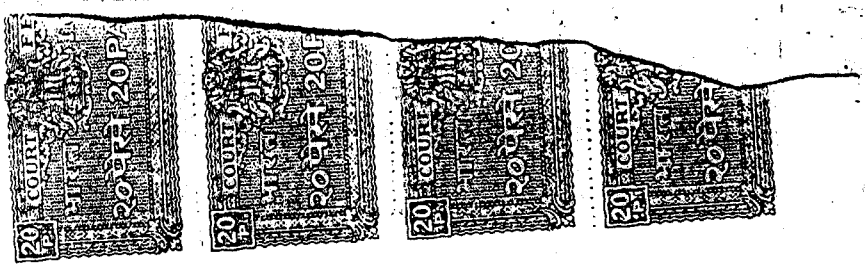
There is a further allegation by the plaintiffs in the affidavit that the defendant nos. 1 is not looking after the properties which comprises mostly of bheries and as such require constant care and attention for securing proper income therefrom. They further alleged that the defendant no. 1 is trying to lease but these valuable properties by surruptitiously taking selami money and this would jeopradise the interest of the parties. These allegations are practically left uncontroverted in the affidavit filed by the defendant no. 1. The other defendants with the exception of defendants nos. 30 to 37 supported the allegations of the plaintiffs in this respect. Accordingly on a consideration of the above facts and circumstances and having regard to the fact that the property belongs to a large number of persons and the general complaint is that defendant no. 1 who is in possession is mismanaging the same has this complaint is not baseless, I think it would be just and convenient to appoint a Receiver in the present case for the purpose proper preservation of the management of the property

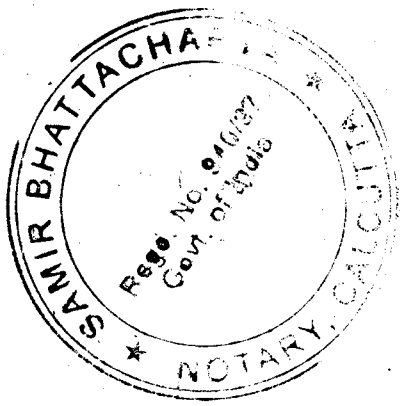


perty which is to the interest of of (torn) parks.

As regards the contention of defendant no. 1 that sub-rule (2) of rule 1 of Order. 40 of the Civil Procedure Code does not authorise the court to remove him from the possession or custody of the property and as such no Receiver should be appointed in the present case, it may be observed that sub-rule (2) of rule 1 does not debar the court from appointing a Receiver in respect of the proneerty which is in possession or custody of a party to the suit and from which in view of the allegations and the effects as stated above the plaintiffs primafacie have a right to remove. It is well settled law that this sub-rule does not debar removal of a party from the possession of the suit proneerty by the appointment of a Receiver. This contention urged on behalf of the defendant no. 1 should therefore be rejected.

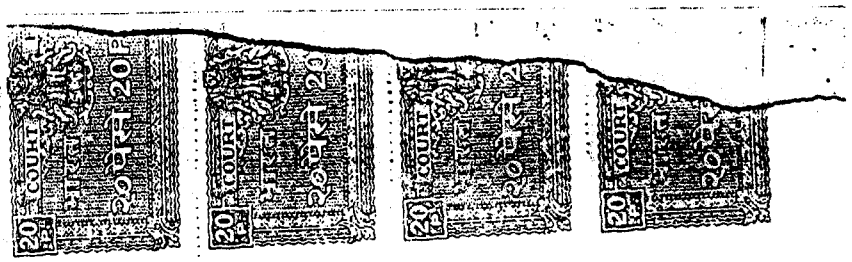
Defeddants Nos. 30 to 37, claim property of (torn) No. 7 of schedule Chha of the plaint, are heirs of Tarak Baidya who was the son in law of Fatu. The purchase





The purchase of properties by Tarak from Fatu is challenged by the plaintiff and the other defendants on the ground that Fatu had not (torn) entire salable interest which he sought to pass on to him (torn) as Fatu had anoth another cosharer namely Kauri and that the kobalas are collusive fraudulent. It has been observed above that the materials on the record primafacie indicate that Fatu and Kauri belonged to a joint family of which Fatu was the karta and that the properties were acquired by documents taken in the name of Fatu along (torn) and that the same belonged to them in equal share -- a fact which is supported by the other interested defendants. In this view of the matter I think the defendants Nos. 30 to 37's objection as regards the appointment of Receiver in respect of the property of lot No. 7 of schedule Cha of the plaint should be rejected.

Thus on a consideration of the entire facts and circumstances of the case and for a proper preservation and management of the property in suit and for securing the interest of all the parties I think that the property



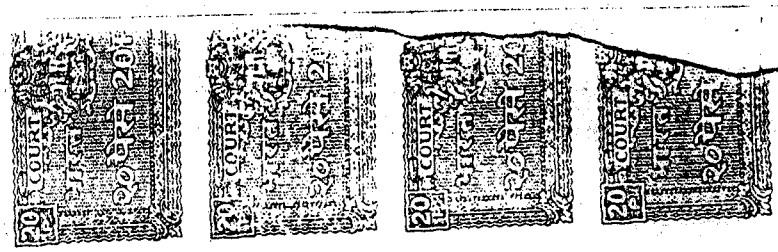
property should not be allowed to be left in the custody and management of defendant No. 1 and that it is just and convenient to appoint a Receiver in the present case.

As regards the person who would be appointed as a Receiver it may be observed that the parties are not in agreement about the appointment of any of them as Receiver in this case. As a matter of fact a suggestion was made by the learned lawyer for the plaintiffs for appointment defendant no. 1 or any of the defendants as Receiver but this was opposed and objected to by all the defendants and there is therefore no alternative but to appoint somebody other than the parties as a Receiver in this case.

Accordingly, it is,

Ordered.

that Sri R. K. Ganguly, Advocate, who is the official Receiver of 24-Parganas who it is reported her furnished security as such be appointed a Receiver in respect of the suit properties who will have all powers of management of the properties as provided in law. His remuneration



remuneration would be fixed after submission of a preliminary report by him about the nature and ~~character~~ income of the property. Issue him the writ at once. He will submits account quarterly - the first account to be submitted by month next.

The matter is accordingly disposed of on contes Hearing fee is assessed at Rs. 16/- only. Cost will abide the result of the suit.

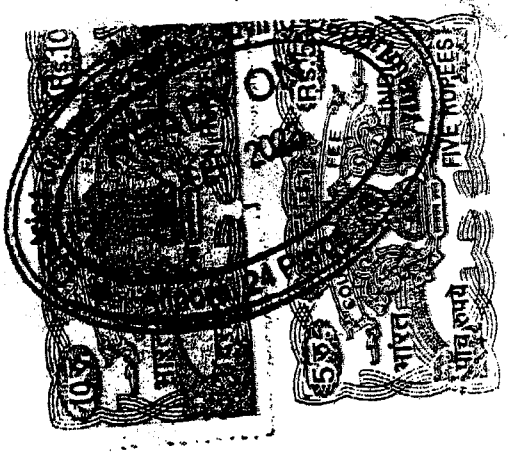
Dictated & corrected by me. Sd/- D.P.Chatterjee,
Subordinate Judge.

Sd/- D. P. Chatterjee,
Sub Judge.

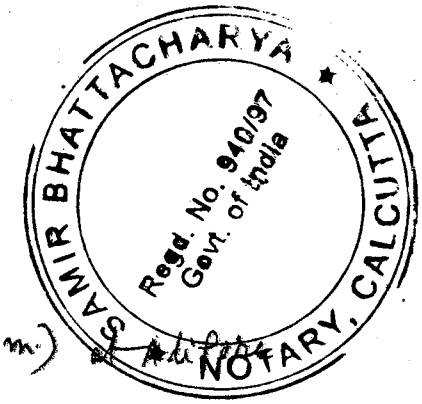
ORDER NO. 55, DATED 24.11.58.:- To 10.1.59 for settling date of hearing.

Sd/- D.P.Chatterjee, S.J..

ORDER NO. 56, DATED 29.11.58.:- Defendant no. 1 files a petition praying for 2 weeks time to bring stay order from Hon'ble H.C. and for a direction on the Receiver not to proceed ~~with~~ in the locality for taking possession of the suit property in suit and do other works for reasons stated. Copy served and objected to. Petition not moved. Put upon 3.12.58 for order in presence of the lawyer of



13.09.23. 13.09.23. 13.09.23. 13.09.23. 13.09.23.



ESX-4153/23

In the court of the Ld. 2nd Civil Judge (Sr. Dim.) at Alipore

T. Suit No. 121/1962

Bishnupada Sapai & ors.

-vs-

Bihari Lal Mondal & ors.

Bikramjeeda Sajiu & others
-vs-
Bikash Lal Mondal & others

413
CSX 41153
01-1-Cuts
18/9/23

Title Suit No.121/1962
R-712/2016
CNR: WBSP02-000002-1962
J.O. (WB00963)

31.08.2023

Ld. Advocates for both the parties are present and have taken their respective steps.

Today the date is fixed for hearing of the petition filed by the plaintiff under Section 151 of the C.P.C. dtd.08.05.2023.

Ld. Advocate for the plaintiff has filed one petition praying for adjournment of hearing of his petition dtd.08.05.2023.

Seen the petition.

Heard the Ld. Advocates.

For ends of justice, the case is adjourned.

Ld. Receiver has filed one petition praying for modifying order dtd.03.07.2006 to the effect that Purba Jadavpur Police Station, Anandapur Police Station and Panchasayar Police Station at present fall under the Deputy Commissioner of Police, South-East Division of Kolkata, hence order dtd.03.07.2006 be modified accordingly directing the Deputy Commissioner of Police, South-East Division of Kolkata to implement the order as passed.

Seen the petition.

Heard the Ld. Advocate for the parties.

Prayer of the Ld. Receiver is considered and allowed.

Let the Deputy Commissioner of Police, South-East Division of Kolkata be informed order dtd 03.07.2006 immediately.

Let a copy of this order along with copy of order dtd 03.07.2006 be sent to the Deputy Commissioner of Police, South-East Division of Kolkata for his information and necessary action.

In the light of the order passed, petition filed by the Ld. Receiver stands disposed of.

Contd...

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

...Contd.

Defendant No.8 has also filed a petition praying for passing necessary order that the present Official Receiver Mr. Achyutananda Ghosh, can act in terms of Court's order including the order passed on 17.03.2015 by the Hon'ble High Court in connection with C.O. No.3823 of 2023 with CAN 685 of 215 in place of the earlier receiver late Ashok Roy.

Seen the petition.

Heard the Ld. Advocates for the parties.

It appears from the record after demise of Mr. Ashok Roy vide Order dtd.07.03.2022 Mr. Achyutananda Ghosh was appointed as the Official Receiver to manage and preserve the suit property and to do other acts as per law in this behalf. Before the order passed on 17.03.2015, Hon'ble Court in connection with the above mentioned case directed Mr. Ashok Kumar Roy to act in terms of the order. Mr. Ashok Roy was appointed by this Court vide order dtd.03.12.2009, hence, his name was referred at the time of hearing of the C.O. No.3823 of 2023 with CAN 685 of 215 before the Hon'ble Court. Accordingly, Hon'ble Court referring his name passed the order on 17.03.2015. In the changed circumstances, now Mr. Achyutananda Ghosh as Official Receiver shall act and perform all the duties as casted upon him by this Court and by the Hon'ble Court as per law. Accordingly, petition filed by the plaintiff also stands disposed of.

On the prayer of the parties, petition dtd.20.07.2019 is taken up for hearing.

Heard the Ld. Advocate for the petitioner in full.

To 09.10.2023 for hearing of petition dtd.20.07.2019 on behalf of the other parties.

D/C by me.

Civil Judge (Sr. Divn.)
2nd Court, Alipore.

Civil Judge (Sr. Divn.)
2nd Court, Alipore.

SAMIR BHATTACHARYA
Regd. No. 24057
Govt. of India
NOTARY, CALCUTTA

-15X-

ES- 2151
20/06/06

67

17.5.2006 20.6.2006 20.6.2006 20.6.2006 20.6.2006

SAMIR BHATTACHARYA Regd. No. 249/97 Govt. of India

ES 2151 /06.

In the 2nd Court of Civil Judge (sr.Division) at Alipore.

Title Suit No. 121 of 1962.

Sri Bishnupada Sanfui & Ors .....Plaintiffs.

Vs.

Sri Beharilal Mondal & Ors .....Dfendants.

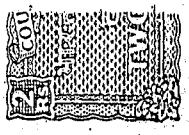
Order dated 16- 06- 2006.

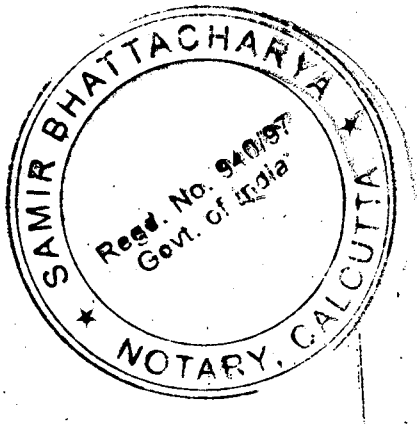
Hazira is filed on behalf of plaintiff /2 (ka) pltff-Bhola Nath Sabfui and others and pltff-Bishnupada San -fui & Ors, defdt Nos. 2, 6 and 8, whereas adjournment application is filed on behalf of deft/10(ka) Basanta Naskar and pltff no. 1(ka) Ranjit Kumar Sanfui on the ground , as stated in the respecrive petitions.

At the same time written objection is filed on behalf pltff/2(kha-2) Sital Sanfui against the application u/s. 151 C.P.C. filed on behalf of Dipak Sarkar, deft/24(ga-1) dtd. 12.6.2006.

Written objection is filed on behalf of deft/24(Ga-1) against the application under Or. 39 Rules 1 and 2 , read with Section 151 C.P.C. as filed by deft/51-Vikhuram Naskar. Although adjournment application has been filed on

154





behalf of deft/10(ka) and pltff/1-kha , namely Basant Naskar and Ranji Kr. Sanfui, the court holds that the instant application praying for ~~xxxxxx~~ injunction in respect of the suit property is required to be disposed of in view of the urgency of the matter. As such the instant application is taken up for hearing.

Hd. all the parties in respect of the said application.

It appears from the instant applicationthat defdt/51-Vikhyram Naskar has prayed for injunction restraining the parties in suit alongwith third parties from changing the nature and character of the suit property on the gound that some of the parties in the suit incollusion with third parties have been changing the nature and character of the suit properties by affixing board on behalf of "Metro Cash & Carry ".

After going through the instant application and after hearing the submissions of the respective ld. advocates, the court is of the view that all the parties have given their consent, as for as the instant application is concerned.

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

Considering the above aspect and taking into account the fact that the instant suit is one for partition, where all the parties are interested in respect of the suit property which it is necessary to allow an order of temporary injunction in respect of the suit property for the purpose of protection and preservation of the suit property and if such an order is not passed, interest of all the parties would be jeopardised which cannot be compensated by money. Thus the court is inclined to allow the prayer for temporary injunction in the form of status-quo-where all the parties to the suit are directed to maintain status -quo in respect of the suit property till disposal of the suit.

Hence,

: O r d e r e d :

that the application under Order 39 Rules 1 and 2 read with section 151 CPC dt. 8.6.06 filed by deft 51 is allowed.

All the parties in the suit are hereby directed to maintain status-quo in respect of the suit property by restraining themselves from selling, transferring, alienati-

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

alienating or otherwise disposing of the suit property betwe-
en inter-party or any third party or in any manner whatsoever
from chaning the nature ad character of the suit property ti-
ll disposal of thesuit.

Fix, 23. 6. 2006 for hearing of the application
for removal of Receiver and also for hearing of the applicat
ion under Order 6 Rule 17 C. P.C. filed by the plaintiff02
(Grp) and two applications under section 151 CPC filed by
deft /24(Ga-1) Dipak Sarkar on 12.6.2006 be kept with the
record and to be heard later on.

Dictated & corrected by me.

Sd/- Yasmin Ahmad
Civil Judge Sr.Divn.

Sd/- Yasmin Ahamed
Civil Judge (SR.Divin.) 2nd Court
Alipore.

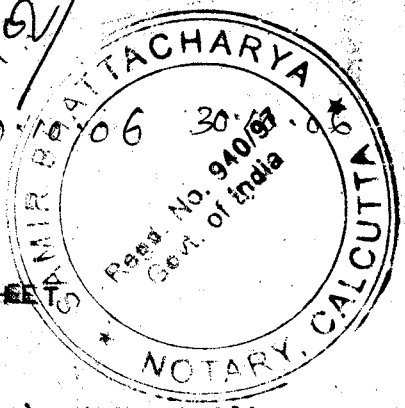
Typed by :

(Gupta)
21/6/06

Annexure - F

30/10/06

3.7.06 26.10.06 26.10.06 30.10.06 30.10.06



ES-2352/06. FORM OF ORDER SHEET.

District : South 24-Parganas.

In the Court of Civil Judge(Sr.Divn) 2nd Court, Alipure.

In the Presence of : Yasmin Ahmed., Civil Judge(Sr.Divn.)

Case No : Title suit No. 121 of 1962.

Bishnupada Sanfui & Ors ..... Plaintiffs.

-Versus-

Beharilal Mondal & Ors. .... Defendants.

Order dt.03.7.2006.

Today the record is put up by put up petition filed on behalf of defdt. no. 1 praying for direction upon the Superintendent of Police, south 24-Parganas, Alipure to carry out the Order of Injunction as passed by this Court vide order, dated 16.6.2006 on the ground as stated in the application as filed by the defendant no.51 today.

Put up petition is allowed.
Let the record be placed at 2-00 p.m. for hearing after serving copy of the same upon the parties.

Dictated and corrected by me
Sd/- Yasmin Ahmed.
Civil Judge(Sr.Divn.Alipure.

Sd/- Yasmin Ahmed.
Civil Judge,(Sr.Divn)
2nd Court, Alipure.

Later.dt.03.7.2006.

The record is placed before the court along with the application as filed by the defendant no. 51, Bhikuram Naskar.

Ld.Advocate for defendant no.10(a) Basanta Naskar.

COURT FEE Rs 2 TWO

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
NOTARY, CALCUTTA

has filed an application for adjournment for doing hearing in respect of the instant application on the ground that they would be filing objection against the said application of defendant no.51(a) but the court after going through the instant application of defendant no.51 comes to the conclusion that the prayer of the Ld.Advocate for the defendant no. 51 praying for direction upon the Superintendent of Police, South 24-Parganas, Alipure for obeying the order of injunction dated 16.6.2006, is quite innocuous and genuine, keeping in view the fact the order dated 16.6.2006 is still in force and it is mandatory upon the Police Authority to take care that the order of the Court, is complied at all costs.

So, in view of the above observation I find that there is no necessity for allowing time to defendant no.10-(a) Basanta Naskar to file objection in respect of the instant application which merely warrants for a specific direction upon the Superintendent of Police , south 24-Parganas, Alipure . As such adjournment application on behalf of the defendant no.10(a), is rejected. In any case such a direction upon the concerned authority would

COURT FEE Rs. 2 TWO

-15-

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 940/97 Govt. of India

would not prejudice any of the parties and rather would help in protection of the suit property which is under going a critical phase at present.

Thus, the court is inclined to allows the appli-cation as filed by the defendant no.51 today.

Hence,

Ordered

that the application for a direction upon the Superinten-dent of Police, South 24-Parganas, Alipure as filed by the defendant no. 51 Vikuram Naskar, is hereby allowed.

The superintendent of police, south 24-Parganas Alipure is hereby requested to direct the O/C, Purba Jadavpur P.S. to see that both the parties or their men and agents are maintaining injunction order dated 16.6.2006 in proper form.

Thus, the application as filed by the defendant no. 51 Bhikuram Naskar, is disposed of accordingly.

Copy of order be sent by Special Messanger to the Superintendent of Police, South 24-Parganas, Alipure for information and necessary action.

Dictated and corrected by me
Sd/- Yasmin Ahmed.
Civil Judge(Sr.Dn) Alipure.

Sd/- Yasmin Ahmed.
Civil Judge(Sr.Divn.) 2nd Court, Alipure.3.7.06.

Typed by
30/6/06

Annexure-G

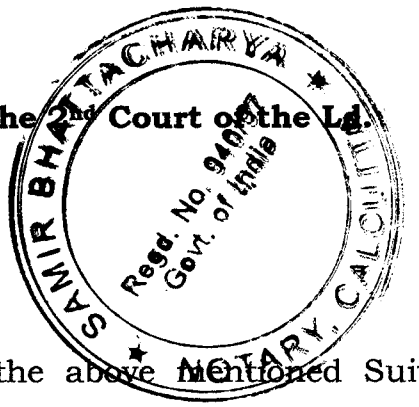
-136-

To,

District Magistrate ,

25, Belvedera Road ,

Alipore , Kolkata – 700 027.



Ref. : Title Suit No. 121/1962 pending before the 2nd Court of the Ld. Civil Judge (Sr. Division) at Alipore .

Respected Sir / Madam ,

We are under sign Co-Owners of the above mentioned Suit Property lying and situated in 7 (Seven) Mouzas i.e. Mouza – Barakhola , Kalikapur , Mukundapur , Chakguniagachi , Atghara and two others which are under the custody of the Ld. Court and possession of the Ld. Official Receiver appointed by the Ld. Court since the year 1958.

This is for your kind information that the owner of the said property lying in the above mouza had filed suit for portion in the Court of the Ld. Sub-Judge 3rd Court at Alipore which was subsequently transferred to the 2nd Court of the Ld. Civil Judge (Sr. Divn.) at Alipore and renumbered as Title Suit No. 121 / 1962 which the suit is pending before the Ld. Civil Judge (Sr. Divn.) 2nd Court at Alipore . While the Suit was pending before the Ld. Sub-Judge , 3rd Court at Alipore , the Ld. Court was pleased to appoint receiver to take the possession of the Suit property for protection , preservation of the Suit property on behalf of the owners on 24.11.1958. Since then the property is under Custodian Legis . Subsequently Receiver has been changed time to time. At present Ld. Official Receiver (Mr. Achyutananda Ghosh) in respect of the suit property as per order of the Ld. Court dated 07.03.2022.

It is mention herein that during the pendency of the said suit the Ld. Court pleased to pass an order of Injunction , dated 16.06.2006 till disposal of the suit . Also the Ld. Court was pleased to direct The Deputy Commissioner of Police , Kolkata Police along with officers-in-charge of Purba Jadavpur , Panchasayar , Survey Park and Narendrapur to implement the order passed on 16.06.2006 by order dated 03.07.2006, 31.08.2023 &

Contd...2

18.03.2024. On dated 20.05.2006 Ld. Court pleased to pass an order for placed the Board all over Suit Property. As per order of Injunction dated 16.06.2006 the Ld. Court directed to maintain status quo in respect of Suit Property "third party , interparty and also Govt. without leave of the Ld. Court can't touch the Suit Property. The Concern Authority of the Govt. of W.B. tried to add party to acquire over the Suit Property by filling several applications before the Ld. Court but all the such application are rejected by the Ld. Court dated 13.06.1988 & 03.06.2010 respectively and also similar application with prayer before the Hon'ble High Court , Calcutta but Hon'ble Court was rejected the same dated 23.02.2011. It is clear that Govt. Concern , third party or enter party can't change nature & character of the said Suit Property .

In this situation , we are requesting you that Mouza – Mukundapur , J.L. No. – 4 , R.S. Dag No. 25 , 34 , 35 , 36 , 41 & 80 and Mouza – Kalikapur , J.L. No. 20 , R.S. Dag – 375 which are under said Suit Property . Some tried to change the nature and character of the Suit Property.

In this aforesaid facts and circumstances , your Honour would graciously pleased to take the proper step in accordance with the Ld. Courts order.

It is further request that without leave of the Ld. Court and with consent of Co-Owners can't touch the Suit Property please.

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 41097 Govt. of India

Yours faithfully

Somen Nayak

Gour Chandra Sahu

To,
The Officer-In-Charge ,
Narendrapur Police Station ,
Sonarpur Station Road ,
Pratapgarh , Garia ,
Rajpur Sonarpur , Kolkata – 700 103.

SAMIR BHATTACHARYA ★ NOTARY, CALCUTTA ★ Regd. No. 940/97 Govt. of India

Ref. : Title Suit No. 121/1962 pending before the 2nd Court of the Ld. Civil Judge (Sr. Division) at Alipore .

Respected Sir / Madam ,

We are under sign Co-Owners of the above mentioned Suit Property lying and situated in 7 (Seven) Mouzas i.e. Mouza – Barakhola , Kalikapur , Mukundapur , Chakguniagachi , Atghara and two others which are under the custody of the Ld. Court and possession of the Ld. Official Receiver appointed by the Ld. Court since the year 1958.

This is for your kind information that the owner of the said property lying in the above mouza had filed suit for portion in the Court of the Ld. Sub-Judge 3rd Court at Alipore which was subsequently transferred to the 2nd Court of the Ld. Civil Judge (Sr. Divn.) at Alipore and renumbered as Title Suit No. 121 / 1962 which the suit is pending before the Ld. Civil Judge (Sr. Divn.) 2nd Court at Alipore . While the Suit was pending before the Ld. Sub-Judge , 3rd Court at Alipore , the Ld. Court was pleased to appoint receiver to take the possession of the Suit property for protection , preservation of the Suit property on behalf of the owners on 24.11.1958. Since then the property is under Custodian Legis . Subsequently Receiver has been changed time to time. At present Ld. Official Receiver (Mr. Achyutananda Ghosh) in respect of the suit property as per order of the Ld. Court dated 07.03.2022.

It is mention herein that during the pendency of the said suit the Ld. Court pleased to pass an order of Injunction , dated 16.06.2006 till disposal of the suit . Also the Ld. Court was pleased to direct The Deputy Commissioner of Police , Kolkata Police along with officers-in-charge of Purba Jadavpur , Panchasayar , Survey Park and Narendrapur to implement the order passed on 16.06.2006 by order dated 03.07.2006, 31.08.2023 &

RECEIVED BUT CONTENTS NOT VERIFIED
27/08/24
NARENDRAPUR P. S.
Baruipur Police District

Contd...2

18.03.2024. On dated 20.05.2006 Ld. Court pleased to pass an order for placed the Board all over Suit Property. As per order of Injunction dated 16.06.2006 the Ld. Court directed to maintain status quo in respect of Suit Property "third party , interparty and also Govt. without leave of the Ld. Court can't touch the Suit Property. The Concern Authority of the Govt. of W.B. tried to add party to acquire over the Suit Property by filling several applications before the Ld. Court but all the such application are rejected by the Ld. Court dated 13.06.1988 & 03.06.2010 respectively and also similar application with prayer before the Hon'ble High Court , Calcutta but Hon'ble Court was rejected the same dated 23.02.2011. It is clear that Govt. Concern , third party or enter party can't change nature & character of the said Suit Property .

In this situation , we are requesting you that Mouza – Mukundapur , J.L. No. – 4 , R.S. Dag No. 25 , 34 , 35 , 36 , 41 & 80 and Mouza – Kalikapur , J.L. No. 20 , R.S. Dag – 375 which are under said Suit Property . Some tried to change the nature and character of the Suit Property.

In this aforesaid facts and circumstances , your Honour would graciously pleased to take the proper step in accordance with the Ld. Courts order.

It is further request that without leave of the Ld. Court and with consent of Co-Owners can't touch the Suit Property please.

SAMIR BHATTACHARYA ★ NOTARY CALCUTTA Regd. No. 9407 Govt. of India

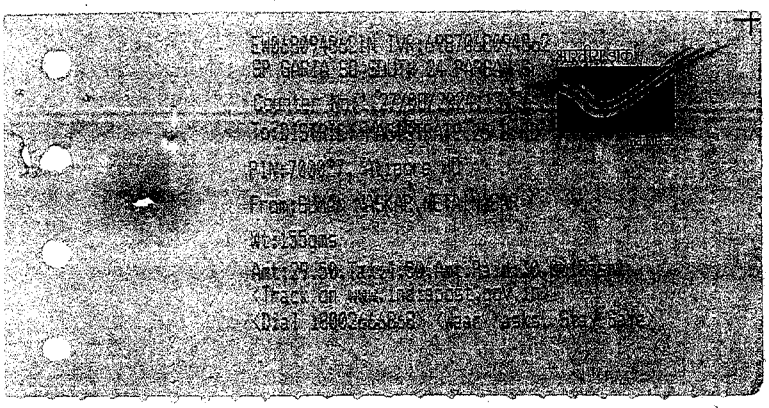
Yours faithfully

Gourav Sanyal

Somen Mahato

বিশ্বজিৎ মাহাতো

-164-



Vikram Nagar Sonnen Nagar P.S. Tiljala Dhapa Dhapa Nabadiganta

VAKALATNAMA

In The ~~High Court~~ At Calcutta

District : BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE, KOLKATA

Constitutional Writ Civil | Criminal Revisional / Appellate Jurisdiction

I. A. No. 2024

O.A. No. 38/2024/EZ

RANJIT KUMAR SAPUI {Appellant / Petitioners} Applicant.

- Versus -

STATE OF WEST BENGAL & ORS. {Respondent / ~~Opposite Party~~}

Vakalatnama on behalf of _____

Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates (for filing the memorandum of appeal or petition / of entering appearance) in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/ our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions with permision to institute fresh suit etc. For siging and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act. Done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my /our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as setteld and all others sums that may be necessary to carry out the requision of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITHNESS WHERE OF I/WE sign and execute this Vakalatnama on this the _____ day of October, 2024.

Name of Advocates

MR. DWIJADAS CHAKRABORTY
HIGH COURT, CALCUTTA.
B.A. ROOM-13
MOB: 9830126191 / 8240787585

Received the vakalatnama from the client directly and accepted the same.

Srijadas Vakasboray
Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE, BENCH AT KOLKATA

Original Application No.38/2024 /EZ

In the matter of:
An application for Addition of Party
And
In the matter of :
Ranjit Kumar Sapui
..... Applicant.
-Versus-
State of West Bengal & Ors.
..... Respondents
And
Pralay Naskar & Ors.
... Applicants/
Sought to be added as Respondents

APPLICATION

DWIJADAS CHAKRABORTY
Advocate
ENROL : WB/842/1999
Bar Association, Room No. 13
High Court, Calcutta.
Mobile : 9830126191/8240787585
Email-dwijadaschakraborty501@gmail.com

Us-b